



GUJARAT POLLUTION CONTROL BOARD

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18 FEB 2020

The Registrar
Hon. National Green Tribunal
Principal Bench,
Faridkot House,
Copernicus Marg,
New Delhi-110001.

Sub- Submission of Action Taken Report In O.A. No. 616 /2019
Ramdev Sanjva v/s State of Gujarat.

Ref- Hon. National Green Tribunal order dated 06.12. 2019

Respected Sir,

Vide order dated 06.12.2019 in para-11a directions was passed by the Hon. National Green Tribunal to "Joint Committee of CPCB and GPCB take further action by way of carrying out monitoring of river Bhadar as per order dated-19.12.2018 and file action taken."

In the above matter a direction was passed by this Honorable Tribunal, to
IN COMPLIANCE :-

THEREOF, please find attached herewith Action Taken Report.

Thanking You,

(N.M. Tabhani.)
Member Secretary

Gujarat Pollution Control Board

Encl- As above

Copy to :- Shri B. C. Patel
Retired High Court Judge,
12, Girikunj Society, Paldi, Ahmedabad.

Clean Gujarat Green Gujarat

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**REPORT ON MONITORING OF RIVER BHADAR AND
INDUSTRIES WRT ORDER OF HON'BLE NATIONAL
GREEN TRIBUNAL (PRINCIPAL BENCH), NEW DELHI**

IN THE MATTER

OF

**RAMDEVBHAI SAMATBHAI SANJVA VERSUS STATE OF GUJARAT &
ORS.**

ORIGINAL APPLICATION NO. 616/2019



**CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (WEST), VADODARA**

**GUJARAT POLLUTION CONTROL BOARD
GANDHINAGAR**

15/2/20

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**REPORT ON MONITORING OF RIVER BHADAR AND INDUSTRIES WRT ORDER OF
HON'BLE NATIONAL GREEN TRIBUNAL (PRINCIPAL BENCH), NEW DELHI IN ORIGINAL
APPLICATION NO. 616/2019 (RAMDEVBHAI SAMATBHAI SANJVA VERSUS STATE OF
GUJARAT & ORS.)**

1.0 BACKGROUND

A Writ Petition was filed by Shri Ramdevbhai Samatbhai Sanjva before the Gujarat High Court on 14.06.2018 having Writ Petition (PIL) No. 114 of 2018 (Ramdevbhai Samatbhai Sanjva Vs. State of Gujarat &Ors.) alleging that dyeing and printing units in Jetpur Taluka were discharging pollutants having hazardous chemicals. The matter was transferred by Gujarat High Court vide order dated: 09.05.2019 to Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi with Original Application No. 616/2019.

Subsequently, Hon'ble National Green Tribunal (NGT) has issued an order on 06.12.2019 in the said matter (i.e. Original Application No. 616/ 2019 (I.A. No. 463/ 2019) in the matter Ramdevbhai Samatbhai Sanjva Versus State of Gujarat &Ors.) The part of the said order reads as

"...In view of above, let a joint committee of CPCB and GPCB take further action by way of carrying out monitoring of river Bhadar and polluting industries by following model as per this Tribunal's order dated 19.12.2018 in O.A. No. 673/2018 and file action taken report to this Tribunal within one month...

...Meanwhile, GPCB and District Collector, Jetpur may take action in accordance with the findings in the report of 17th and 18th May, 2018, quoted earlier, and file an action taken report so as to prevent pollution, recover compensation for the damage caused and to initiate prosecution against the violators of law including the CETP of JDPA by following due process of law. Justice B.C. Patel, former Chief Justice of Delhi is requested to oversee the remedial action and furnish a report to this Tribunal within three months by e-mail at judicial-ngt@gov.in. The execution of action plan approved by the CPCB may also be overseen..."

In pursuance to the above order, the Regional Director and team of officials from Central Pollution Control Board, Regional Directorate (west) and Member Secretary, Regional officer, Unit Head and team of officials from Gujarat Pollution Control Board visited Jetpur area during 19.12.2019 & 20.12.2019. Three separate teams comprising of CPCB and GPCB officials carried out monitoring of River Bhadar, CETPs, STPs and industries.

2.0 ABOUT JETPUR

Jetpur city is a Taluka place in Rajkot District in Gujarat. Jetpur is situated on the western bank of the River Bhadar. Jetpur is a textile town and is one of the largest centers for screen-printing, block printing and yarn dyeing workshops in the country. It is famous for cotton saree industry and is major exporter of *khanga* and *kitenge* (fabrics used by native Africans for various use). There are around 1788 cotton textiles dyeing, printing and mercerizing units and washing ghats in this area. The printing industries are carrying out printing by table printing or hand printing or machine printing method. Almost all these cotton printing and mercerizing units falls under SSI. The Google image showing Jetpur and River Bhadar is given in **Image-1**.



3.0 METHODOLOGY / PLANNING

The Regional Director of CPCB-Vadodara and the Member Secretary of GPCB had meeting with Hon'ble Justice B. C. Patel (former Chief Justice of Delhi) on 17.12.2019 to discuss the methodology and it was discussed during the meeting that monitoring of River Bhadar and the natural drains and industries in Jetpur area shall be carried out jointly by CPCB and GPCB in accordance to the order of Hon'ble NGT dated: 06.12.2019 and Hon'ble Justice B. C. Patel shall also be visiting Jetpur area to oversee the remedial action during 19.12.2019 to 20.12.2019.

Monitoring of River Bhadar and industries are to be carried out jointly by CPCB and GPCB as per the order of Hon'ble NGT. Accordingly, separate teams comprising of officials of CPCB and GPCB were formed for the monitoring of River Bhadar and natural

drain in Jetpur, inspection & monitoring of common facilities (CETPs & STPs) and industrial units in Jetpur during 19.12.2019 to 20.12.2019.

4.0 OBSERVATION BASED ON VISIT CARRIED OUT ALONG WITH HON'BLE CHAIRMAN OF OVERSIGHT COMMITTEE

The Member Secretary of GPCB and Regional Director of CPCB-Vadodara along with officials of GPCB and CPCB accompanied Hon'ble Justice B. C. Patel during his visit to Jetpur area on 19.12.2019.

The team visited Jetpur and Bhadar River area with other local authorities including Shree R. G. Aal, Sub-Divisional Magistrate- Gondal, Shree Kariya, Mamlatdar – Jetpur, Shree Navneet Patel, Chief Officer - Jetpur-Navagadh Nagarpalika and Shree J. J. Bhuva, Deputy Engineer – Irrigation Department etc.

The team visited the newly constructed collection sump provided at Common Effluent Treatment Plant (CETP) of Jetpur Dyeing and Printing Association (JDPA) located at Narsang Tekri, Jetpur for the mercerizer member units on 19.12.2019. The mercerizer member units started discharging their effluent into this collection sump through road tankers since last 10 days and the effluent is transferred to CETP for treatment through underground pipeline. **Photographs-1 & 2** shows the newly constructed collection sump in the CETP for receiving the effluent from the Mercerizer units. The team also visited the CETP and STP of JDPA.

The team visited the CETP & STP of JDPA located at Narsang Tekri. The designed capacity of CETP is 7 MLD and that of STP is 6 MLD. Both the CETP and STP are located in the same complex and treats the mixture of effluent and sewage which is being received through a common collection & conveying system. During the visit on 19.12.2019, both the CETP & STP were operational and receiving the effluent-sewage mix in the common collection tank from where it is passes through oil & grease trap and then distributed to CETP & STP. The CETP & STP are having the same treatment units. The treated effluent-sewage mix from the CETP & from the STP are discharged in a pond (Fatal Talav) located adjacent to the CETP-STP complex. As Per the CCA of CETP & STP, the treated wastewater from CETP and STP should be discharged to Fatal Talav which ultimately has to be used for plantation/ irrigation by farmers.



Photograph-1: Newly constructed collection sump for collection of effluent from Mercerizer units



Photograph-2: Tanker unloading effluent from Mercerizer units in the new collection tank meant for the purpose at CETP of JDPA.

The team visited the under construction CETP (capacity of 20 MLD) of Derdi and Monpar located at S.No.969/2&3 p, Derdi Road, Jetpur, Dist: Rajkot on 19.12.2019. This is a proposed CETP for washing ghat of Derdi and Monpar having EC vide letter no. SEIAA/GUJ/EC/7(h)/246/2019 dated 29/08/2009. During the visit, excavation of ground was going on and foundation work of treatment units/ tanks was observed. (**Photograph-3** shows the under construction activity of new CETP). It was informed that the commissioning of the CETP shall be completed by December 2020. It was also informed that the treated wastewater from the CETP shall be utilized for irrigation and plantation purposes.



Photograph-3: Construction activity under progress for new CETP at Derdi and Monpar area

The team also visited Derdi area on 19.12.2019. In this area, a manual washing ghat of Gobarbhai Rajabhai Gondaliya (PCB ID-37702) located at S.No.149/2/1, Vill; Derdi, Ta: Jetpur and Dist: Rajkot was visited. During the visit, the washing Ghats was not in operation and ETP was also in idle condition. **Photographs – 4 & 5** shows the non-operational condition of the primary effluent treatment plant. No one was present in the unit during the visit. This is a manual washing ghat provided with primary effluent treatment plant (PETP) for the generated wastewater from the washing activity. The waste water is conveyed through kaccha channel up to collection tank of ETP. A Diesel pump was seen fixed on the u/g collection tank of ETP. After primary treatment wastewater is utilized for irrigation/plantation purpose. However no plantation was developed at site.



Photograph-4: Primary effluent treatment plant (PETP) of the washing ghat



Photograph-5: PETP not operational and in idle condition

Two manual washing ghats (illegal washing ghats) were observed adjacent to above site during the visit. However, those washing ghats were not operational during the visit and no one was present at the site during the visit. These illegal washing ghats are provided with only soaking/ washing tanks which are constructed in series of about 3 feet height and 5-6 feet length / width (**Photograph-6**). These washing tanks which are being operated illegally do not require much time and resource for construction. These illegal washing ghats use ground water from bore wells/open wells/River for washing of textiles. After washing of textiles, the wastewater is released in open land which finds its way in low lying pits and drains. As per the order of Hon'ble High Court of Gujarat, the team of local administration & GPCB are demolishing the illegal washing

ghats. However, the demolished ghats are immediately being reconstructed by ghat owners as resource and time required for reconstruction is very less.



Photograph-6: *Illegal washing ghat in an agricultural field in Derdi area*

The team visited the collection sump of CETP located almost in the Bhadar River bed on 19.12.2019. The collection sump collects the effluent from the industrial units and pumps to CETP for treatment. The effluent from the industrial units in Jetpur are conveyed through the open C-channel and collected in the collection sumps. The wastewater collected in the collection sump is pumped and conveyed to the CETP of JDPA through underground pipeline. Presently, the domestic sewage is also being discharged in the open c-channel and therefore the collection sump receives the mix of domestic and industrial wastewater. Presently, mercerizing units have stopped discharging their effluent in “C” channel.



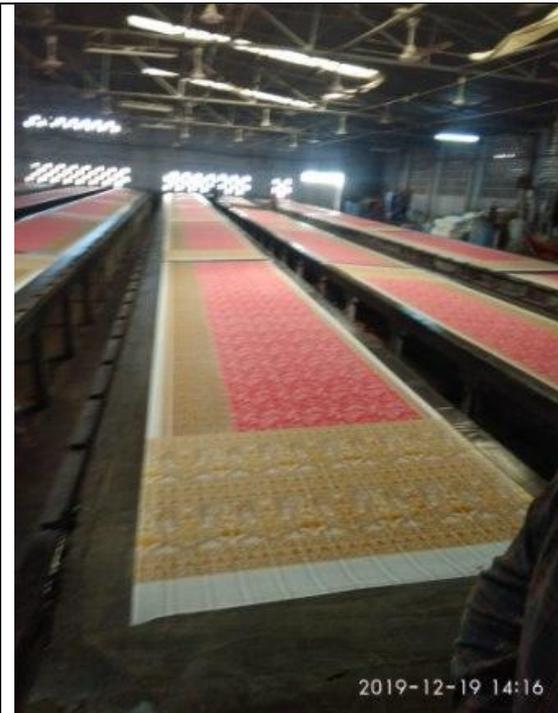
Photograph-7: *Collection sumps and receiving well of the CETP located almost in bed of Bhadar River*

The team also visited the following industries:

M/s. Vishwmurti Textile printery (unit-1) located at S.No.834, Opp. River Bhadar, Nr. Railway fatak, Nilkanth Udhyog Nagar, Jetpur was visited. This unit is involved in the printing activity with consented capacity of 40000mtrs/ month with average water consumption of 1600ltrs/ day. The process involves laying white fabrics on table and then printing with the help of screen manually. Waste water is generated mainly from table and screen washing and treated in PETP (Primary Effluent Treatment Plant) provided in unit's premises. Primary treated wastewater is discharge into open c-channel. Generated ETP sludge from the PETP is sent to storage site of CETP of JDPA then disposed into CHWTSDF site. Guvar gum is used to prepare paste of dyes for printing. After printing on fabrics, a layer of silicate is applied by silicate padding machine and after 8 to 10 hours the printed fabrics is required to send to washing ghat for washing (outsourced). During the visit, printing activity was being carried out. **Photograph-8** shows the printing activity being carried out in the unit during the visit on 19.12.2019

M/s. Shree Krishna Dyeing and Printing Works, Fulwadi, Bhadar Road, Jetpur. The unit is located in the residential area. This unit is involved in the printing activity with consented capacity of 35000mtrs/month with average water consumption of about 1700ltrs/ day. Printing activity was being carried out during the visit on 19.12.2019. **Photographs – 9 & 10** shows the printing activity being carried out and primary effluent treatment facility provided in the unit respectively.

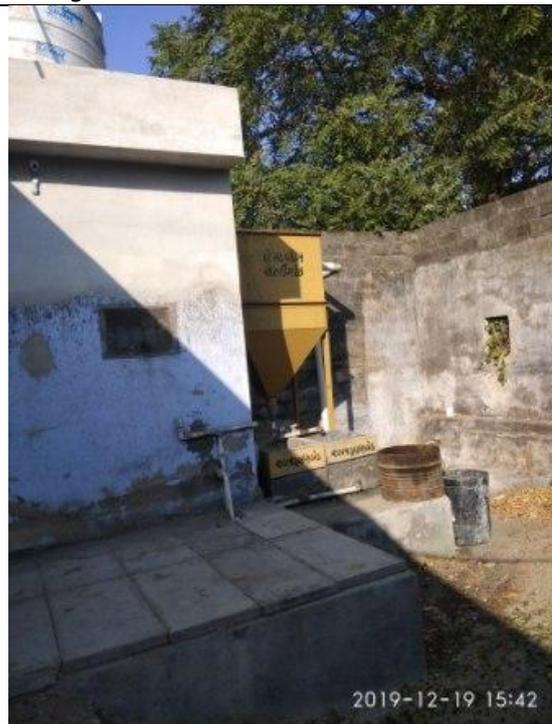
M/s. Ashwin textile printery, Fulwadi, Harijanwas, Bhadar road, Jetpur. This unit is involved in the printing activity with consented capacity of 11960mtrs/month with average water consumption of about 600 ltrs/ day. The unit is located inside the residential premises of the owner of the unit. Printing activity is being carried out in one part of the premises and other part of the premises has the residence of the owner. **Photograph-11** shows the printing activity being carried out in the unit during the visit on 19.12.2019.



Photograph-8: Printing activity observed at M/s. Vishwmurti Textile printery (unit-1) during the visit on 19.12.2019



Photograph-9: Printing activity observed at M/s. Shree Krishna Dyeing and Printing Works during the visit on 19.12.2019



Photograph-10: ETP provided in M/s. Shree Krishna Dyeing and Printing Works during the visit on 19.12.2019



Photograph-11: Printing activity observed at M/s. Ashwin textile printer during the visit on 19.12.2019

A meeting was held with JDPA and other government departments. Shree Mansukhbhai khachariya of JDPA has given brief on Jetpur Textile Industries. It was informed that various steps are being taken to reduce the wastewater load on the open c-channel. The wastewater from the mercerizer units are presently not being

discharged in the c-channel but conveyed through tankers and being collected in the newly collection sump at CETP of JDPA. The outlets of individual mercerizing units are also blocked to reduce the wastewater load in C channel to prevent the overflow of wastewater in River Bhadar. It was also informed that they have started operation of units in shift basis. i.e. printing unit are being operated during Day time and Mercerizer units are being operated during Night time so as to reduce wastewater load on open "C" channel. They have also planned to provide area wise collection sump for collection of wastewater from respective area and then pumped to CETP of JDPA.

5.0 INSPECTION AND MONITORING BY JOINT COMMITTEE (CPCB & GPCB)

As per the order of Hon'ble NGT, the monitoring of River Bhadar and industries are to be carried out jointly by CPCB and GPCB. Accordingly, separate teams comprising of officials of CPCB and GPCB were formed for the monitoring of River Bhadar and natural drain in Jetpur, inspection & monitoring of common facilities (CETPs & STPs) and inspection & monitoring of industrial units in Jetpur. The details of the monitoring carried out by the CPCB & GPCB team during 19th& 20th December, 2019 are given in the table below:

Table: Monitoring carried out by CPCB & GPCB teams during 19-20.12.2019

Team	Name & Designation	Organization	Inspection/ Monitoring
Team – A	Dr. N. Semwal, Scientist-B	CPCB, RD- Vadodara	Inspection of Industrial units in Jetpur
	Ketan S. Bharadiya, AEE	GPCB, RO-Jetpur	
	Viral D. Choudry, AEE	GPCB, RO-Jetpur	
Team – B	Kavitha B.V., Scientist- D	CPCB, RD- Vadodara	Inspection & monitoring of CETPs & STP in Jetpur
	Dharmesh Rana, SLA	CPCB, RD- Vadodara	
	R. N. Patel, SO	GPCB, RO-Jetpur	
Team - C	S. Pradeep Raj, Scientist- D	CPCB, RD- Vadodara	Monitoring of Drains and River Bhadar in Jetpur
	Samrath Ninama, JSA	CPCB, RD- Vadodara	
	Krunal H. Tanna, AEE	GPCB, RO-Jetpur	
	Chetan H. Chauhan, AEE	GPCB, RO-Jetpur	

5.1 FINDINGS BASED ON INSPECTION AND MONITORING OF INDUSTRIAL UNITS

The industrial units in Jetpur can be broadly classified in to following three categories:

- I. Printing Units
- II. Mercerizing Units (commonly known as Process House)
- III. Washing Ghats

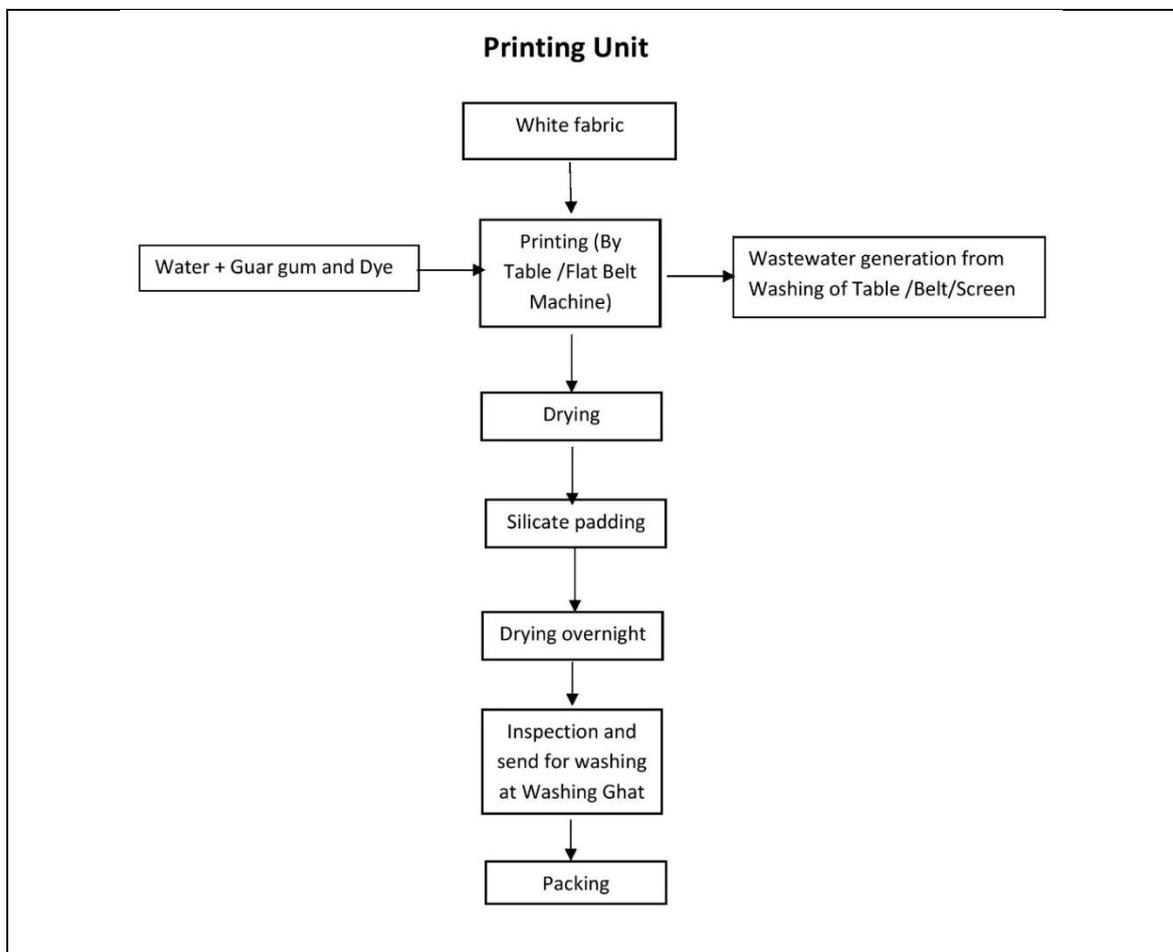
In addition to the above, mining and other industrial activities are also being carried out. Category wise details of the industries in Jetpur Taluk is given in table below:

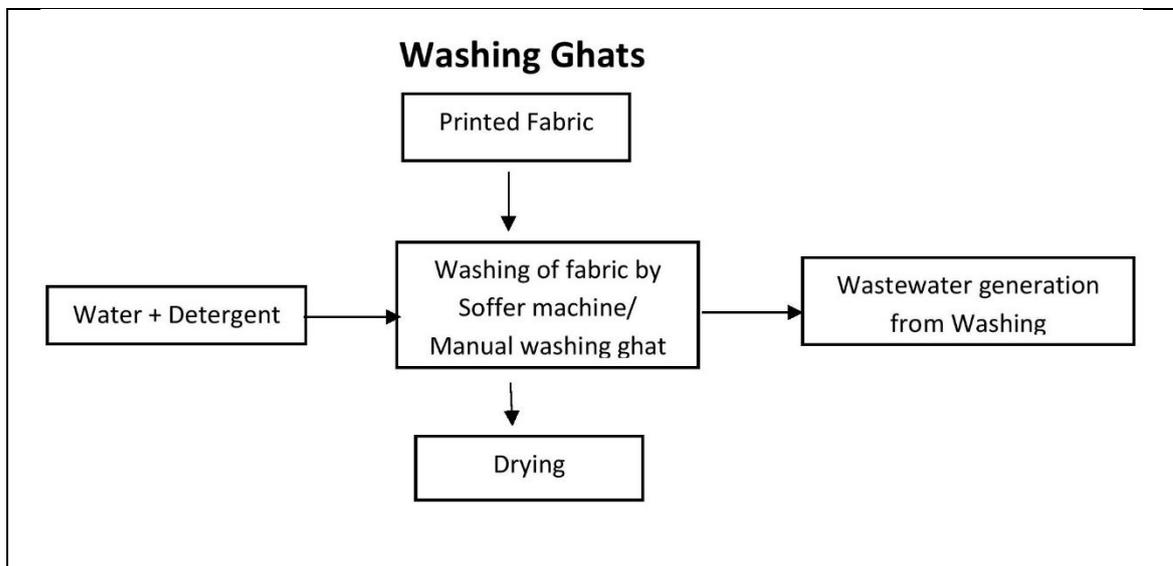
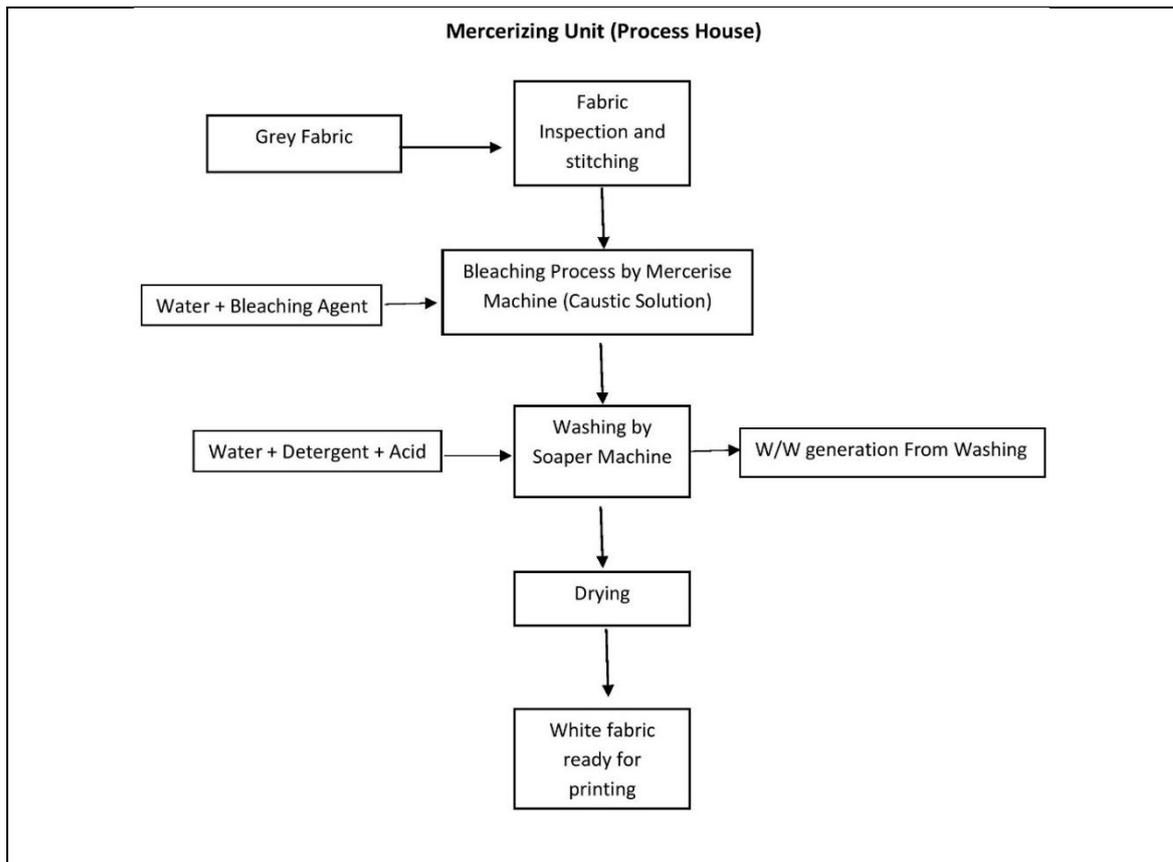
Table: Details of industries in Jetpur Taluk

Types of industries	Small	Medium	Large	Number
Red	1729	4	2	1735
Orange	61	0	1	62
Green	19	2	0	21
Total	1809	6	3	1818

The team randomly visited 13 industries during 19.12.2019 to 20.12.2019 in Jetpur, Distt. Rajkot to assess the status of pollution management, specifically wastewater management.

The basic process of above three types of units is as follows:





The effluent generated from printing units is conveyed through open drains (c-channels) to CETP of JDPA. The effluent from mercerizing units is transported through tankers and collected in a storage sump of 1000 KL capacity at CETP site and finally conveyed to CETP of JDPA for treatment. The effluent from member washing ghats is conveyed through closed pipeline to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for final treatment.

GPCB has issued directions to CETP – Jetpur Dying and Printing Association vide letter dated 29.07.2019. One of the direction points was “Repairing /increasing capacity of all ‘C’ channels (open drains) as well as collection sump carrying wastewater in Jetpur area, so as to stop overflow of untreated wastewater to River Bhadar”. In response to the said directions, Shree Jetpur Dying and Printing Association issued a circular dated 08.08.2019 to all process units in Jetpur, asking them to curtail the production by 50% and operate the process units during night time and individual printing units to operate during day time.

Unit wise status of 13 industries visited during 19.12.2019 to 20.12.2019 is as follows:

5.1.1 M/S. NEW KHATAU TEXTILE PRINTERY (UNIT-3), S.NO. 802 P, PLOT NO. 18, OPP: BHADAR RIVER BANK, JETPUR - 360370, TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Prashant Ashara, I/c of the unit was present during the visit and provided necessary information. The unit is engaged in printing process. White fabrics, dyes and silicates are used as raw material to produce printed cotton fabrics. The CCA issued on 23.09.2016 is valid till 11.01.2020 (**Annexure-1**). As per CCA, unit is having 693500 meters / month capacity. As per record provided the unit has produced average 434709 Meters / month printed cloth during July to November 2019.

Fresh water is sourced from bore well situated in the unit premises. Reportedly during peak summer water requirement is fulfilled through tankers also when the water availability in the bore well becomes low. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 17 KL/day. The unit has not provided any flow measurement device for fresh water consumption and no record is available in this regard.

The unit is having 06 flat belts with associated dryer with each belt for the printing process. Wastewater is generated from manual washing of printing screen and flat belts. Separate screen washing area is provided in the process area. Wastewater from screen washing is directly discharged into ETP and wastewater from flat belt washing is recycled and discharged into ETP once in 15 to 20 days. Wastewater from flat belt washing is recycled and discharged once in 15 to 20 days. Thus the wastewater generation occurs intermittently. As per CCA, permitted effluent generation is 17 KL/day. The unit has not provided any flow measurement device for effluent and no record is available in this regard. However, it is informed that approximately 25 liter wastewater is generated from 100 meter product. Considering 25 liter wastewater for 100 meter printed cloth production, average wastewater generation is 4 KLD (considering 26 working days in a month). **Photographs – 12 & 13** shows the activities being carried out in the unit during the visit on 19.12.2019.



Photograph-12: Flat belt screen painting



Photograph-13: Manual screen washing

The unit is having primary ETP to treat the generated wastewater before discharging it to CETP channel. The ETP comprise of following units:

Underground collection tank → settling tank (chemical dosing) → Discharge to CETP through open drain (C-channel) (**Photograph-14**).



Photograph -14: Open drain (c-channel) carrying effluent

Sludge from the settling tank is managed in sludge drying beds (02 nos.) and dried sludge is sent to CETP storage site. As per the record, the unit has disposed 250 Kg sludge on 05.05.2019. Mode of management of ETP sludge is required to be incorporated in CCA.

The inspection team has collected grab sample from inlet collection tank and final discharge point. The analysis results are given in the table below.

Sr No.	Parameters	Inlet of ETP	Outlet of ETP	CETP inlet norms
1	Percent Sodium (%)	42	62	60
2	BOD (mg/L)	341	490	350
3	COD (mg/L)	2376	3323	1000
4	Colour (Pt. co.(unit))	150	180	350
5	Fixed Dissolved Solid mg/L)	2182	2292	2100
6	Fluoride (mg/L)	1.32	1.3	5
7	Sodium Absorption Ratio	3.57	8.38	26
8	Ammonical Nitrogen (mg/L)	49.89	56.54	75
9	pH	7.76	7.52	10.5-12
10	Phenolic Compound (mg/L)	7.3	6.79	5
11	Suspended solids (mg/L)	398	176	2000
12	Sulphide (mg/L)	1.88	11.94	10
13	Temperature (°C)	27	27	<45

Note: The above sample was analyzed by GPCB

The CCA has not prescribed any discharge standards, however since the ETP discharge is going to CETP, the discharge quality is compared with CETP inlet norms for compliance. The analysis results shows that out of 13 monitored parameters 07 parameters viz. %Na, BOD, COD, FDS, pH, Phenolic compounds and Sulphide are not meeting the CETP inlet norms.

As per CCA the unit should send printed cotton to washing ghats of Jilubhai Gokalbhai Chavad, Merambhai G Chavad and N.K. Enterprise.

The unit has provided one Thermic Fluid Heater of 15 Lac Kilo Cal /hour capacity and one steam boiler of 3 TPH capacity for dryer facility. Imported coal is used as fuel. Dust collector, water scrubber followed by 30 meter stack is provided as air pollution control device (APCD). Stack monitoring facility is provided.

Conclusion:

- The unit is extracting ground water without CGWA permission.
- The unit is not maintaining the record for fresh water consumption and wastewater generation / disposed.

- Out of 13 monitored parameters in ETP outlet 06 parameters viz. %Na, BOD, COD, FDS, pH, Phenolic compounds and Sulphide are not meeting the CETP inlet norms.
- CCA required to be amended for providing ETP discharge norms and provision for sludge management.

5.1.2 M/S. TANISHKA PRINT, NEAR VASUKIDADA TEMPLE, AT OPP. BANK OF RIVER BHADAR, JETPUR – 360370, TAL : JETPUR, DIST : RAJKOT

The unit was not operational during visit due to problem in boiler (**Photograph-15**). Mr. Jitendra Vallabhbai, owner of the unit was present during the visit and provided necessary information. The unit is engaged in printing process. White fabrics, dyes and silicates are used as raw material to produce printed cotton fabrics. The CCA issued on 15.03.2018 is valid up to 07.01.2021 (**Annexure-2**). The consented capacity for printed cotton fabrics is 625000 meters / month. As per record, the unit has produced average 167750 Meters printed cloth during November 2019.



Photograph-15: Boiler repairing work in progress

Fresh water is sourced from bore well situated in the unit premises. Reportedly during peak summer water requirement is fulfilled through tankers also when the water availability in the bore well becomes low. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 5 KL/day. The unit has not provided any flow measurement device for fresh water consumption and no record is available in this regard.

The unit is having 05 flat belts with associated dryer with each belt for the printing process. Wastewater is generated from manual washing of printing screen and flat belts. Separate screen washing area is provided in the process area. Wastewater from screen washing is directly discharged into ETP and wastewater from flat belt washing is

recycled and discharged into ETP once in 15 to 20 days. Thus the wastewater generation occurs intermittently. As per CCA, permitted effluent generation is 5 KL/day. The unit has not provided any flow measurement device for effluent and no record is available in this regard. However, it is informed that approximately 25 liter wastewater is generated from 100 meter product. Considering 25 liter wastewater for 100 meter printed cloth production and November month production data, average wastewater generation is 1.6 KLD (considering 26 working days in a month).

The unit is having primary ETP (**Photograph-16**) to treat the generated wastewater before discharging it to CETP channel. The ETP was not operational during visit. The ETP comprise of following units:

Underground collection tank (chemical dosing) → Settling tank → Discharge to CETP through open drain (C-channel).

Sludge from the settling tank is managed in sludge drying beds (02 nos.) and reportedly dried sludge is sent to CETP storage site. The unit is not maintaining record of sludge generation and disposal.

As per CCA the unit should send printed cotton to washing ghat of Tanishka Print.



The unit has provided one Thermic Fluid Heater of 30 Lac Kilo Cal /hour capacity and one steam boiler of 4 TPH capacity for dryer facility. Imported coal and agro based briquette is used as fuel. Dust collector, water scrubber followed by 30 meter stack is provided as air pollution control device (APCD). Stack monitoring facility is not proper.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.

- No record is available for fresh water consumption and generated wastewater.
- Generation and disposal record of ETP sludge is not maintained.
- CCA required to be amended for providing ETP discharge norms and provision for sludge management.

5.1.3 M/S. KRISHNA COTTON PRINT, PLOT NO:800/3, OPP. BANK OF RIVER BHADAR, JETPUR - 360370, TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Jayantibhai S. Ramoliya- Owner of unit was present during the visit and provided necessary information. The unit is engaged in printing process. White fabrics, dyes and silicates are used as raw material to produce printed cotton fabrics. GPCB has issued amended CCA on 03.12.2019 (**Annexure-3**). Validity is not mentioned in the CCA. Consented capacity of the unit is 9,97,500 meters / month. As per record provided the unit has produced average 144999 Meters / month printed cloth during July to November 2019.

Fresh water is sourced from bore well situated in the unit premises. Reportedly during peak summer water requirement is fulfilled through corporation water also when the water availability in the bore well becomes low. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 7 KL/day. The unit has not provided any flow measurement device for fresh water consumption and no record is available in this regard.

The unit is having 12*6=72 saree on ground floor and 12*7=84 saree on first floor (Total - 156 hot table saree) and 03 flat belts for the printing process. Wastewater is generated from manual washing of printing screen and table / flat belts. Separate screen washing area is provided in the process area. Wastewater from screen and table washing is directly discharged into ETP and wastewater from flat belt washing is recycled and discharged into ETP once in 15 to 20 days. Wastewater from table / flat belt washing is recycled and discharged once in 15 to 20 days. Thus the wastewater generation occurs intermittently. As per CCA, permitted effluent generation is 7 KL/day. The unit has not provided any flow measurement device for effluent and no record is available in this regard. However, it is informed that approximately 25 liter wastewater is generated from 100 meter product. Considering 25 liter wastewater for 100 meter printed cloth production, average wastewater generation is 1.4 KLD during July to November 2019 (considering 26 working days in a month). As per CETP membership certificate, the unit is permitted for discharge of 16150 litres / day i.e. 16.15 KLD effluent.

The unit is having primary ETP to treat the generated wastewater before discharging it to CETP channel. The ETP comprise of following units:

Underground collection tank → Settling tank (chemical dosing) → Discharge to CETP through open drain (C-channel).

Sludge from the settling tank is managed in sludge drying beds (02 nos.) and dried sludge is sent to CETP storage site. As per the record, the unit has disposed 2780 Kg sludge on 10.12.2019. Some sludge was found stored in bags. As per CCA ETP sludge should be transported to CETP JPA and ultimate disposal at CHWTSDF.

The inspection team has collected grab sample from inlet collection tank and final discharge point. The analysis results are given in the table below.

Sr No.	Parameters	Inlet of ETP	Outlet of ETP	CETP inlet norms
1	Percent Sodium (%)	62	62	60
2	BOD (mg/L)	480	245	350
3	COD (mg/L)	1663	914	1000
4	Colour (Pt. co.(unit))	250	250	350
5	Fixed Dissolved Solid mg/L)	3112	2976	2100
6	Fluoride (mg/L)	1.16	1.26	5
7	Sodium Absorption Ratio	9.16	8.38	26
8	Ammonical Nitrogen (mg/L)	13.3	21.06	75
9	pH	7.04	6.67	10.5-12
10	Phenolic Compound (mg/L)	4.94	4.24	5
11	Suspended solids (mg/L)	312	214	2000
12	Sulphide (mg/L)	4.85	4.59	10
13	Temperature (°C)	26	26	<45

Note: The above sample was analyzed by GPCB

The analysis results shows that primary treated effluent is not meeting the prescribed CETP Inlet norms for % Na, FDS and pH.

As per CCA the unit should send printed cotton to washing ghats of Jayantibhai Shambhubhai, Arvindbhai Manjibhai Barwadiya and Pravinbhai Ukabhai.

The unit has provided one Thermic Fluid Heater of 25 Lac Kilo Cal /hour capacity. Agro based briquette is used as fuel. Dust collector, water scrubber followed by 30 meter stack is provided as air pollution control device (APCD). The unit has provided proper facility for scrub water treatment and recycle. Location of porthole and approach ladder is not proper for stack monitoring.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.
- No record is available for fresh water consumption and generated wastewater.
- The analysis results shows that primary treated effluent is not meeting the prescribed CETP Inlet norms for % Na, FDS and pH.

- CCA required to be amended for provision of validity and discharge norms.

5.1.4 M/S. A. D. TEXTILE, S.NO:- 802P, PLOT NO:- 12, TARAPARA NAGAR, BHADAR NA SAMA KANTHE - JETPUR – 360370, TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Dharmendrabhai of unit was present during the visit and provided necessary information. The unit is engaged in printing process. White fabrics, dyes and silicates are used as raw material to produce printed cotton fabrics. CCA issued on 13.11.2017 is valid up to 24.09.2022 (**Annexure-4**). Consented capacity of the unit is 250000 meters / month of printed cotton fabric. The unit has not provided production record.

Fresh water is supplied from Jetpur-Navagadh Nagarpalika as per CCA, permitted industrial water consumption is 2 KL/day. The unit has not provided any record of fresh water consumption.

The unit is having 02 flat belt machines for the printing process. Wastewater is generated from manual washing of printing screen and flat belts. Separate screen washing area is provided in the process area. Wastewater from flat belt washing is recycled and discharged once in 15 to 20 days. Thus the wastewater generation occurs intermittently. As per CCA, permitted effluent generation is 2 KL/day. The unit has provided flow meter in the effluent line to ETP but no record of flow is maintained.

The unit is having primary ETP (**Photograph-17**) to treat the generated wastewater before discharging it to CETP channel. The ETP comprise of following units:

Underground collection tank (chemical dosing) → Settling tank → Discharge to CETP through open drain (c-channel).

Sludge from the settling tank is managed in sludge drying beds (02 nos.). About 40 to 50 kg sludge was found stored in bags near ETP. It is informed that no sludge has been disposed so far by the unit. As per CCA ETP sludge should be disposed at CHWTSDF.



Photograph-17: ETP of the unit (M/s. A.D.Textile)

The inspection team has collected grab sample from inlet collection tank and final discharge point. The analysis results are given in the table below.

Sr No.	Parameters	Inlet of ETP	Outlet of ETP	CETP inlet norms
1	Percent Sodium (%)	54	51	60
2	BOD (mg/L)	83	54	350
3	COD (mg/L)	270	188	1000
4	Colour (Pt. co. (unit))	40	40	350
5	Fixed Dissolved Solid mg/L	2792	2344	2100
6	Fluoride (mg/L)	0.76	0.68	5
7	Sodium Absorption Ratio	7	6	26
8	Ammonical Nitrogen (mg/L)	4.98	4.43	75
9	pH	7.59	8.01	10.5-12
10	Phenolic Compound (mg/L)	BDL	BDL	5
11	Suspended solids (mg/L)	70	100	2000
12	Sulphide (mg/L)	BDL	0.035	10
13	Temperature (°C)	25	25	<45

Note: The above sample was analyzed by GPCB

The CCA has not prescribed any discharge standards, however since the ETP discharge is going to CETP, the discharge quality is compared with CETP inlet norms for compliance. The analysis results shows that 02 parameters namely FDS and pH are not meeting the CETP inlet norms.

As per CCA the unit should send printed cotton to washing ghat of Shantaben Jagadishbhai.

The unit has provided one Thermic Fluid Heater of 10 Lac Kilo Cal /hour capacity. Agro based briquette is used as fuel. Dust collector, water scrubber followed by 30 meter stack is provided as air pollution control device (APCD). Stack monitoring facility is provided by the unit.

Conclusion:

- No record is available for fresh water consumption and generated wastewater.
- The unit has not provided production data.
- The analysis result shows that primary treated effluent is not meeting the prescribed CETP Inlet norms for FDS and pH parameters.

5.1.5 M/S. VASUNDHARA TEXTILE D. & P. WORKS (R.B. PRINTS), S.N.195/93, SBS ROAD-NAVAGADH, B/H OIL MILL, NAVAGADH – 360375, TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Rajesh Jarach of unit was present during the visit and provided necessary information. The unit is engaged in printing process. White fabrics, dyes and silicates are used as raw material to produce printed cotton fabrics. CCA issued by GPCB on 04.09.2019 is valid up to 05.08.2024 (**Annexure-5**). Consented capacity of the unit is 312500 meters / month.

The unit is located with another sister concerned M/s Vipul Processors (mercerizing unit) in the same premises but with different CCA (detail report of M/s Vipul Processors is given separately). The unit has provided combined production data of both the units. It is understood that product of mercerizing unit goes to printing unit and thus the combined production data can be equally divided to get the actual data of one unit. As per this record, individual unit has produced average 120237 Meters / month during October and November 2019.

Fresh water is sourced from bore well situated in the unit premises. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 5 KL/day. The unit has provided combined water consumption data of both sister concerned units. As per the record, average water consumption of both units together is 33 KLD during October and November 2019 against consented limit of 5 KLD (for Vasundhara Textile) and 48.9 KLD (for Vipul Processor) provided in separate CCA.

The unit is having 16 table and 03 flat belt machines for the printing process. Wastewater is generated from manual washing of printing screen and table / flat belts. Separate screen washing area is provided in the process area. Wastewater from screen and table washing is directly discharged into ETP and wastewater from flat belt washing is recycled and discharged into ETP once in 15 to 20 days. Wastewater from

table / flat belt washing is recycled and discharged once in 15 to 20 days. Thus the wastewater generation occurs intermittently. As per CCA, permitted effluent generation is 5 KL/day. As per CETP membership certificate, the unit is permitted for discharge of 6000 liters / day i.e. 6 KLD effluent.

Combined ETP is provided for both the units. The unit is discharging the primary treated effluent to CETP through tankers. Record of tankers is maintained in a register. As per record, average effluent disposal to CETP (both units together) is 25.8 KLD during 14 to 30 November 2019 against consented limit of 5 KLD and 48.9 KLD provided in separate CCA of two sister concerned units.

The ETP comprises of following units:

Collection tank (2 nos., pH adjustment is done with acid) → Chemical dosing channel (zigzag type) → Clarifier → Discharge to CETP through tankers.

Sludge from the clarifier is managed through filter press (01 no.) and dried sludge is sent to CETP-JDPA storage site. As per the record, the unit has disposed 850 Kg sludge on 18.12.2019. Some sludge was found stored in bags near ETP. Ultimate disposal condition for ETP sludge is required to be mentioned in the CCA.

The inspection team has collected grab sample of effluent from inlet collection tank and clarifier unit of ETP. The analysis results are given in the table below.

Sr No.	Parameters	Inlet of ETP	Outlet of ETP	CETP inlet norms
1	Percent Sodium (%)	85	92	60
2	BOD (mg/L)	3820	1390	350
3	COD (mg/L)	15986	6303	1000
4	Colour (Pt. co.(unit))	250	200	350
5	Fixed Dissolved Solid mg/L)	29350	17794	2100
6	Fluoride (mg/L)	3.6	2.96	5
7	Sodium Absorption Ratio	61	96	26
8	Ammonical Nitrogen (mg/L)	26.61	24.39	75
9	pH	12.54	6.63	10.5-12
10	Phenolic Compound (mg/L)	3.13	2.18	5
11	Suspended solids (mg/L)	1062	696	2000
12	Sulphide (mg/L)	8.33	1.52	10
13	Temperature (°C)	20	20	<45

Note: The above sample was analyzed by GPCB

The analysis results shows that primary treated effluent is not meeting the prescribed discharge standard for %Na, BOD, COD, FDS, SAR and pH parameters.

As per CCA the unit should send printed cotton to washing ghat of Navinsinh Kirtisinh Chudasama.

One common Thermic Fluid Heater of 15 Lac Kilo Cal /hour capacity is provided to cater the heat requirement of both the sister-concerned units. Imported coal / agro based briquette is used as fuel. As per the undertaking submitted by the sister-concerned unit M/s Vipul Processors in GPCB, the responsibility for air pollution control from thermic fluid heater lies with M/s Vasundhara Textile. Multi cyclone dust collector, water scrubber followed by 30 meter stack is provided as air pollution control device (APCD). The unit has not provided proper approach ladder and platform for stack monitoring.

As per the CCA issued to the unit, there shall be no process as well as flue gas emission. This CCA condition needs to be amended as per actual status.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.
- Record of production, water consumption and wastewater generation are not maintained unit wise for both the sister concerned units leading difficulty in verification with individual consented figure.
- Primary treated effluent is not meeting the prescribed discharge standard for %Na, BOD, COD, FDS, SAR and pH parameters.
- CCA required to be amended for including the provisions of Air Act as per actual status and ultimate disposal condition for ETP sludge.
- Proper approach for stack monitoring is not provided.

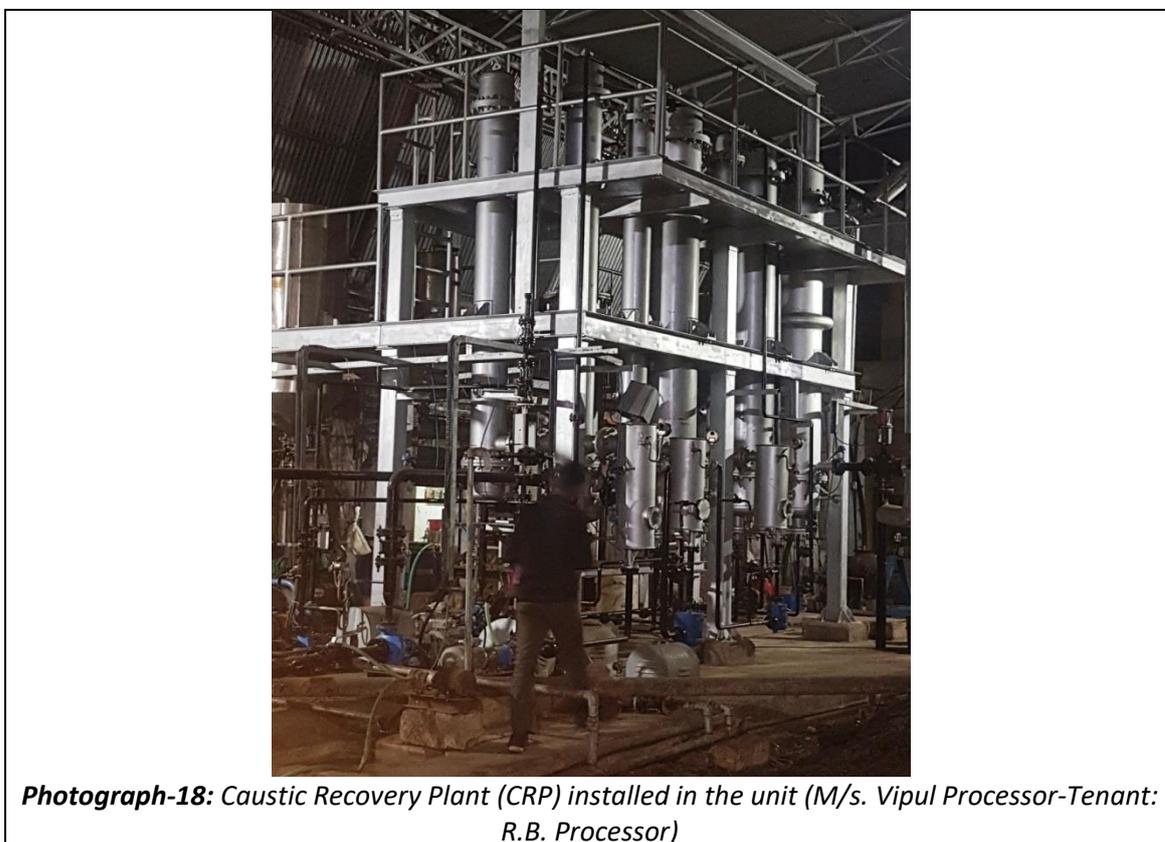
5.1.6 M/S. VIPUL PROCESSORS (TENANT: R.B. PROCESSOR), S.N.195/93, SBS ROAD-NAVAGADH, B/H OIL MILL, NAVAGADH – 360375, TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Rajesh Jarach of unit was present during the visit and provided necessary information. The unit is engaged in mercerizing process. Grey fabrics, caustic, soda ash and other bleaching chemicals are used to produce washed grey / white cotton fabrics. CCA issued by GPCB on 21.10.2019 is valid up to 30.09.2024 (**Annexure-6**). Consented capacity of the unit is 112500 meters / month printed cotton fabrics / washed grey cotton fabric. The unit representative has provided single production data of both the sister concerned units. It is understood that product of M/s Vipul Processor is raw material for M/s. Vasundhara Textile and therefore the total production is divided equally to obtain individual production figure. As per record, individual unit has produced average 120237 Meters / month during October to November 2019.

Fresh water is sourced from bore well situated in the unit premises. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 48.9 KL/day. The unit has provided combined water

consumption data of both sister concerned units. As per the record, average water consumption of both units together is 33 KLD during October and November 2019 against consented limit of 5 KLD (for Vasundhara Textile) and 48.9 KLD (for Vipul Processor) provided in separate CCA.

The unit is having one set of mercerizing machine with washing facility (as per the process flow diagram given above in the beginning of the report). The unit has provided Caustic Recovery Plant (CRP) (**Photograph-18**) to reuse the wastewater generating from caustic treatment process (10 – 12 Todal caustic solution is concentrated to 35 – 38 Todal solution). The unit is maintaining the record of CRP in a register. GPCB may verify the record of CRP randomly by comparing it with data of wastewater disposed to CETP before and after installation of CRP to ensure full operation of CRP.



The wastewater generated from other washing / bleaching process is treated in ETP. As per CCA, permitted effluent generation is 48.9 KL/day.

Combined ETP is provided for both the units. The unit is discharging the primary treated effluent to CETP through tankers. Record of tankers is maintained in a register. As per record, average effluent disposal to CETP (both units together) is 25.8 KLD during 14 to 30 November 2019 against consented limit of 5 KLD and 48.9 KLD provided in separate CCA of two sister concerned units.

Combined ETP is provided for both the units. Details of ETP and sample analysis are described in the previous unit report.

As described in the para 5.1.5, one common Thermic Fluid Heater of 15 Lac Kilo Cal /hour capacity is provided to cater the heat requirement of both the sister-concerned units. As per the undertaking submitted by the sister- concerned unit M/s Vipul Processors in GPCB, the responsibility for air pollution control from thermic fluid heater lies with M/s. Vasundhara Textile. As per the CCA issued to the unit, there shall be no process as well as flue gas emission.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.
- Record of production, water consumption and wastewater generation are not maintained unit wise for both the sister concerned units leading difficulty in verification with individual consented figure.
- Primary treated effluent is not meeting the prescribed discharge standard for %Na, BOD, COD, FDS, SAR and pH parameters.

5.1.7 M/S. WASHING GHAT OF N. K. ENTERPRISE, S.NO.147, VILL: BAVAPIPALIA, TAL: JETPUR, BAVAPIPALIYA – 360370, TAL : JETPUR, DIST : RAJKOT

The unit was not operational during visit, reportedly due to non-availability of raw material. Mr. Rajendrabhai, Supervisor of unit was present during the visit and provided necessary information. The unit is engaged in washing of printed material. Water and soap material are used for the washing process. The unit is having automatic washing facility comprising of Soaper Machine, Dryer and Stanter Machine (process flow diagram is given in the beginning of this report). CCA issued by GPCB on 03.12.2015 is valid up to 12.10.2020 (**Annexure-7**). Consented capacity of the unit is 1200000 meters/ month. As per CCA, the unit receives printed fabric from 11 printing units. Record keeping for material received from different units is not proper.

Fresh water is sourced from bore well situated in the unit premises. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 149 KL/day. The unit has not provided any flow measurement device for fresh water consumption and no record is available in this regard.

ETP is provided to treat the wastewater generated from the soaper machine. The ETP was not operational during the visit. The ETP comprises following units;

Underground collection tank → Holding cum settling tank → Discharge to CETP of Bhatgam.

One filter press is provided to manage the sludge from settling tank.

The operational condition of ETP appeared defunct. The unit representative could not even explain the systematic flow of effluent in ETP. Although there was no flow in ETP during visit, however highly alkaline wastewater was found stored in a concrete tank constructed in the ETP area(which is not part of ETP) (**Photographs-19& 20**). No satisfactory explanation was given by the unit representative for storing the wastewater in the concrete tank. The inspection team collected grab sample of the stored sample, analysis results are as follows

Sr No.	Parameters	Collected from U/G Tank near filter press	CETP inlet norms
1	Percent Sodium (%)	99	60
2	BOD (mg/L)	38	350
3	COD (mg/L)	173	1000
4	Colour (Pt. co.(unit))	50	350
5	Fixed Dissolved Solid mg/L)	8758	2100
6	Fluoride (mg/L)	2.68	5
7	Sodium Absorption Ratio	158	26
8	Ammonical Nitrogen (mg/L)	2.77	75
9	pH	10.55	10.5-12
10	Phenolic Compound (mg/L)	BDL	5
11	Suspended solids (mg/L)	122	2000
12	Sulphide (mg/L)	0.411	10
13	Temperature (°C)	23	<45

Note: The above sample was analyzed by GPCB

The analysis results were compared with CETP inlet norms for reference. The result shows that %Na, FDS and SAR parameters are not meeting the norms.



Photograph-19: Isolated U/G storage tank



Photograph-20: Alkaline wastewater stored in isolated U/G tank

The unit is having one Thermic Fluid Heater of 10 Lac Kilo Cal. / hour and one steam boiler of 2 TPH capacity. Coal is used as fuel. Dust collector is provided with each boiler as APCD. Stack monitoring facility like approach ladders, platform are not proper.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.
- Record keeping for material received from different units is not proper.
- Record of water consumption and wastewater generation are not maintained.
- Operational status of ETP appears defunct.
- Wastewater was found stored in an isolated underground tank which is not meeting the CETP inlet norms for %Na, FDS and SAR parameters.

5.1.8 M/S. WASHING GHAT OF SHRI DINESHBHAI KADWABHAI, PLOT NO:129P2, BAVAPIPALIYA, BAVAPIPALIYA - 360370 , TAL : JETPUR, DIST : RAJKOT

The unit was operational during visit. Mr. Dineshbhai Kadwabhαι, owner of unit was present during the visit and provided necessary information. The unit is engaged in manual washing of printed material. Water and soap material are used for the washing process. There are 14 Kundi for washing (volume of one kundi is 16 Feet³ and caters 50 sarees at a time) (**Photograph-21**) followed by manual sun drying. CCA issued by GPCB on 22.02.2018 is valid up to 01.04.2023 (**Annexure-8**). Consented capacity of the unit is 550000 meters / month. As per CCA, the unit receives printed fabric from 09 printing units. Record keeping for material received from different units is not maintained.



Fresh water is sourced from bore well. The unit has not obtained permission from CGWA for extracting ground water. As per CCA, permitted industrial water consumption is 95 KL/day. The unit has not provided any flow measurement device for fresh water consumption and no record is available in this regard.

Primary ETP is provided to treat the wastewater generated from the washing process. The ETP comprises following units:

Collection tank (02 nos.) → Holding cum settling tank → Discharge to CETP of Bhatgam.

04 Sludge Drying Beds (SDBs) are provided to manage the sludge. The condition of SDB appears unused. No sludge was observed at site. The unit has no record for disposal of sludge. The ETP is serving the purpose of collection of effluent and discharging to CETP. There is no record for effluent disposed to CETP.



Photograph-22: Collection tank receiving wastewater from washing ghat



Photograph-23: Unused sludge drying beds

The inspection team collected grab sample of effluent from inlet collection tank and settling tank. The analysis results are as follows:

Sr No.	Parameters	Inlet of ETP	Outlet of ETP	CETP inlet norms
1	Percent Sodium (%)	99	99	60
2	BOD (mg/L)	19	33	350
3	COD (mg/L)	88	152	1000
4	Colour (Pt. co.(unit))	150	150	350
5	Fixed Dissolved Solid mg/L)	4956	8402	2100
6	Fluoride (mg/L)	2.72	2.88	5
7	Sodium Absorption Ratio	99	187	26
8	Ammonical Nitrogen (mg/L)	0.277	0.277	75
9	pH	10.75	11.1	10.5-12
10	Phenolic Compound (mg/L)	BDL	BDL	5
11	Suspended solids (mg/L)	80	86	2000
12	Sulphide (mg/L)	BDL	BDL	10
13	Temperature (°C)	26	26	<45

Note: The above sample was analyzed by GPCB

The analysis results shows that primary treated effluent is not meeting the CETP inlet norms for %Na, FDS and SAR parameters.

Conclusion:

- The unit is extracting ground water without obtaining permission from CGWA.
- Record keeping for material received from different units is not proper.
- Record of water consumption and wastewater generation are not maintained.
- The analysis results shows that primary treated effluent is not meeting the CETP inlet norms for %Na, FDS and SAR parameters.

5.1.9 M/S. WASHING GHAT OF TANISHK PRINT, S.NO. 146/P1/P1, PLOT NO. 5,6,7, VILL: BAVAPIALIYA, TAL: JETPUR, BAVAPIALIYA – 360370, TAL : JETPUR, DIST : RAJKOT

The unit was found closed during the visit. The main entrance gate was found closed and no person was available at site. The CCA obtained from GPCB office shows that the unit is automatic washing facility with soaper machine. The CCA issued on 01.08.2016 is valid up to 14.07.2021 (**Annexure-9**). Consented capacity of the unit is 1017500 Meters/Month. As per CCA, primary treated effluent shall be discharged to CETP of Bhatgam.

Other details were not available as the main entrance gate was found locked.



Photograph-24: Closed gates of unit

5.1.10 M/S. WASHING GHAT OF KAMUBEN BHIKHUBHAI KHANT, S.NO. 119,, VILL: BHATGAM, BHATGAM – 362030, TAL: BHESAN, DIST: JUNAGADH

The unit was not operational during visit and no person was available on site. The unit has manual washing facility. The CCA of the unit is obtained from GPCB office. CCA issued on 23.11.2016 is valid up to 23.10.2021 (**Annexure-10**). Consented capacity of the unit is 571250 Meters/Month. As per CCA, primary treated effluent shall be discharged to CETP of Bhatgam. It is observed during visit that primary effluent treatment system is provided which comprises of following units;

Collection tank → Holding tank → Discharge to CETP of Bhatgam.

No system was observed in place for sludge management.

Other details were not available as no person was available at site.

5.1.11 M/S. WASHING GHAT OF PRAVINBHAI BHANUBHAI KHANT, S.NO. 120, VILL: BHATGAM, BHATGAM – 362030, TAL: BHESAN, DIST: JUNAGADH

The unit was not operational during visit and no person was available on site. The unit is manual washing facility. The CCA of the unit is obtained from GPCB office. CCA issued on 06.12.2015 is valid up to 01.11.2020 (**Annexure-11**). Consented capacity of the unit is 1171250 Meters/Month. As per CCA, primary treated effluent shall be discharged to CETP of Bhatgam. It is observed during visit that primary effluent treatment system is provided which comprises of following units;

Collection tank → Holding tank → Discharge to CETP of Bhatgam

No system was observed in place for sludge management.

Bore well was also observed in the unit. Other details were not available as no person was available at site.

5.1.12 M/S. WASHING GHAT OF PRAVINBHAI UKABHAI RADADIYA, PLOT NO:246P1, BAVAPIPALIYA, BAVAPIPALIYA – 360370, TAL : JETPUR, DIST : RAJKOT

The unit was found closed during the visit. The entry gate to the process area was found closed and no person was available at site. The CCA obtained from GPCB office shows that the unit is automatic washing facility with soaper machine. The CCA issued on 13.08.2018 is valid up to 17.07.2023 (**Annexure-12**). Consented capacity of the unit is 15,67,500 Meters/Month. As per CCA, primary treated effluent shall be discharged to CETP of Bhatgam.

The inspection team observed that primary treatment system is provided by the unit. Some sludge was observed in the sludge drying beds (04 Nos.). Bore well was also observed in the unit premises. Other details were not available as no person was available at site.

5.1.13 M/S. WASHING GHAT OF SHANTABEN JAGADISHBHAI PLOT NO:129P5, BAVAPIPALIYA, BAVAPIPALIYA - 360370 , TAL: JETPUR, DIST : RAJKOT

The unit was not operational during visit and no person was available on site. The unit is manual washing facility. The CCA of the unit is obtained from GPCB office. CCA issued on 09.06.2017 is valid up to 15.05.2022 (**Annexure-13**). Consented capacity of the unit is 775000 Meters/Month. As per CCA, primary treated effluent shall be discharged to CETP of Bhatgam. It is observed during visit that primary effluent treatment system is provided which comprises of following units;

Collection tank → Holding tank → Discharge to CETP of Bhatgam.

04 Sludge Drying Beds (SDBs) are provided to manage the sludge. The condition of SDB appears unused. Other details were not available as no person was available at site.

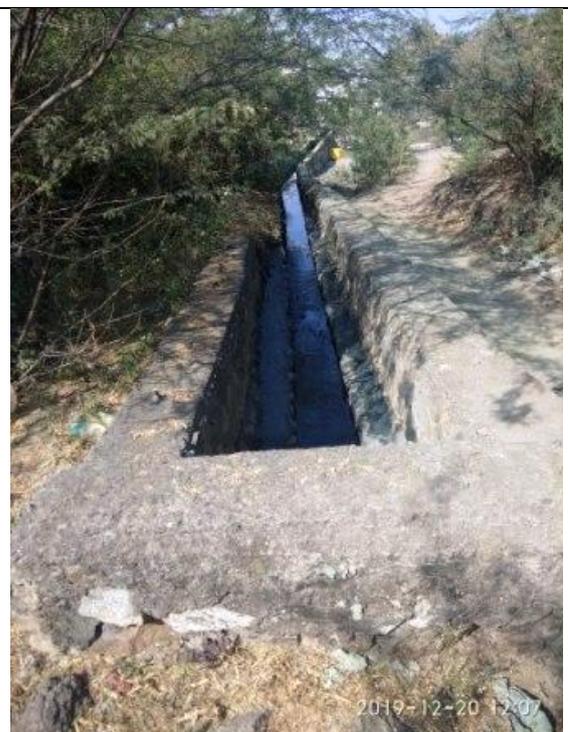
5.2 FINDINGS BASED ON VISIT TO C-CHANNEL AND COLLECTION SUMPS/ PUMPING STATIONS

During 1996, the JDPA has constructed open C-channel of about 37 Kms length of about 2 feet width covering the Jetpur area for the collection of effluent from the industrial member units through gravity, which is still being used for collection of effluent. 2 pumping stations (main pumping station in the bed of Bhadar River and another pumping station at Sarang Nalla near Chamrajpur Road) have been provided by JDPA for the pumping of effluent from the collection sumps to the CETP. **Photographs – 25, 26, 27 & 28** shows open C-channels at few locations provided for collection and conveyance of effluent. The C-channel was constructed for the conveyance of effluent through gravity. However, due to the increase in population and development of residential dwellings amidst the industrial units, domestic sewage is also being discharged into the C-channel. Therefore, the C-channel conveys the mixture of effluent and sewage to the collection wells & in turn to CETP. **Photographs– 29 & 30** shows the collection sump and the small pumping station at Sarang nallah near Chamraipur Road, which leads to nearby open channel ultimately meets to collection sump at Bhadar River Bed.

The small c-channels are connected to main channels which are connected to the collection wells located on the west bank of Bhadar River opposite to the Bhadar pumping station. The effluent sewage mix which is conveyed through c-channel by gravity is collected in the collection wells (located on west bank of River) and from there it is conveyed to the collection sumps (two collection sumps of 5000m³ each which are interconnected) located on opposite side (east bank of River adjacent to the pumping station) through closed pipeline across the River. The collection sumps are connected to a pumping sump from where it is pumped to CETP. The pumping station (located on the east bank of Bhadar River) pumps the effluent-sewage mix through closed pipeline to the CETP of JPDA at Narsang Tekari which is located at about 3 Kms from the pumping station. The pumping station has been provided with two stages of pumping for pumping the effluent-sewage mix received in the collection sumps to CETP. The first stage (main pumping) pumping consists of 6 pumps (3 Nos. of 35 HP capacity each and 3 nos. of 25 HP capacity each) and second stage (booster pumping) pumping consists of 6 pumps (3 Nos. of 75 HP capacity each and 3 nos. of 65 HP capacity each). The pumping station has an installed capacity of 13MLD. **Photograph-31 & 32** shows the main collection tank and pumping station on the bank of Bhadar River respectively.



Photograph-25: open c-channel near Sarang nallah area



Photograph-26: open c-channel near Sarang nallah area



Photograph-27: open c-channel behind Gondra area



Photograph-28: open c-channel behind Gondra area



Photograph-29: Collection tank near Sarang Nallah



Photograph-30: Pumping station near Sarang nallah



Photograph-31: Main collection tank on bank of Bhadar River



Photograph-32: Main pumping station on bank of Bhadar River

During the visit on 20.12.2019, the collection sump of the main pumping station was receiving effluent-sewage mix through the c-channel. The visiting team collected sample from the collection sump of the main pumping station located in the bank of Bhadar River during the visit on 20.12.2019. The analysis results of the sample collected from the collection sump is given in table below.

Table: Analysis results of sample collected from the collection sump of pumping station at Bhadar River on 20.12.2019

Sl. No.	Parameters	Collection sump of CETP-JDPA	Standard (inlet standard of CETP)
1	pH	6.98	10.5 – 12.0
2	Colour	800	350
3	Temp.	24 ⁰ C	<45 ⁰ C
4	TSS	220	2000
5	COD	900	1000

6	BOD	212	350
7	FDS	2265	2100
8	Sulphide	5.12	10
9	NH ₃ -N	22.5	75
10	SAR	6.52	26
11	% Na	36.56	60
12	Phenols	0.90	5

Note:

- i. The above sample was analyzed by CPCB- Vadodara
- ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.

The analysis results of the sample collected from the collection sump (located on bed of Bhadar River) of CETP of JDPA are compared with the inlet standards of CETP of JDPA. The analysis results shows that few parameters like pH, colour and FDS are not meeting the CETP inlet standards as prescribed in CCA.

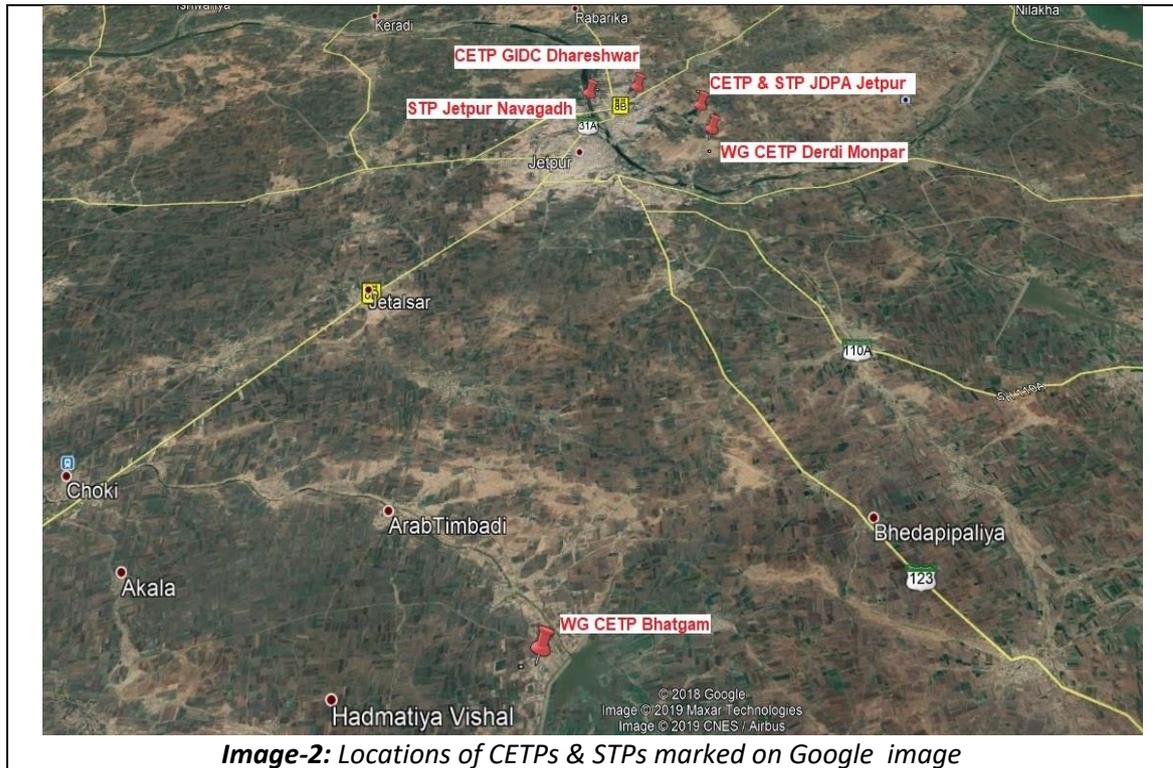
5.3 FINDINGS BASED ON VISIT TO COMMON INFRASTRUCTURES (CETPs & STPs)

Common Effluent Treatment Plants (CETP) are provided at Jetpur and Bhatgam to treat the effluent generated from dyeing and printing units and washing ghats. As mentioned at Section 5.2, the sewage is mixed with the effluent and treated at the existing CETP & STP of JDPA. CETP at Bhatgam is provided exclusively for treatment of wastewater generated from the washing ghats. CETP at Dharewshwar GIDC is meant for treating wastewater from 23 units located in GIDC Dharewshwar. In addition, one STP and one CETP is in the under construction.

List of CETP and STP operational or in the process of construction in Jetpur, Bhatgam and Navagadh area is given below:

S. No.	CETP/STP	Capacity	Member Units
1	M/s CETP-JDPA Dyeing and Printing Association, Jetpur	7 MLD	1424
2	STP of Jetpur Dyeing & printing association, Jetpur	6 MLD	---
3	CETP of Shri Dhreshwar GIDC Vistar Association, Jetpur	0.091 MLD	23
4	CETP for Washing Ghat of Bhatgam and Bavapipaliya, Bhatgam	30 MLD	192
5	CETP for Washing Ghat of Dedri & Monpar	20 MLD	Under Construction
6	STP of Jetpur-Navagadh Nagarpalika	23.5 MLD	Under Construction

Map showing location of all the CETPs and STP as mentioned in above table is shown below at Image-2:



5.3.1 M/S. CETP-JDPA DYEING AND PRINTING ASSOCIATION, JETPUR

The CETP of JDPA has obtained CCA from GPCB vide no AWH-93800 dated: 20.06.2018 for the operation of CETP (7 MLD), with the validity up to 10.04.2023. The JDPA has provided a STP of 6 MLD capacity in the same premises of CETP for the treatment of sewage. GPCB has issued CCA to JPDA for the operation of 6MLD STP vide consent order no.WH-99391, dated: 14.12.2019 with a validity of up to 01.12.2023.

However, presently the CETP & STP are treating the mixture of effluent – sewage which is being received through the common collection/ conveying system. Since there is no separate sewage collection system in Jetpur and the sewage is also being collected and conveyed in the same c-channel meant for effluent, the sewage & effluent are collected and mixed at the initial stage in the c-channel itself.

The collection sumps near the pumping station receive the effluent-sewage mix which is directly pumped to common collection tank in the CETP. The collected effluent-sewage mix in the common collection tank passes through the Oil & Grease trap and then it is distributed to CETP & STP after adding the Sulphuric acid for neutralization. The CETP & STP have the same treatment units. The Flow diagram of the CETP and STP prepared by the visiting team is given in **Diagram-1**:

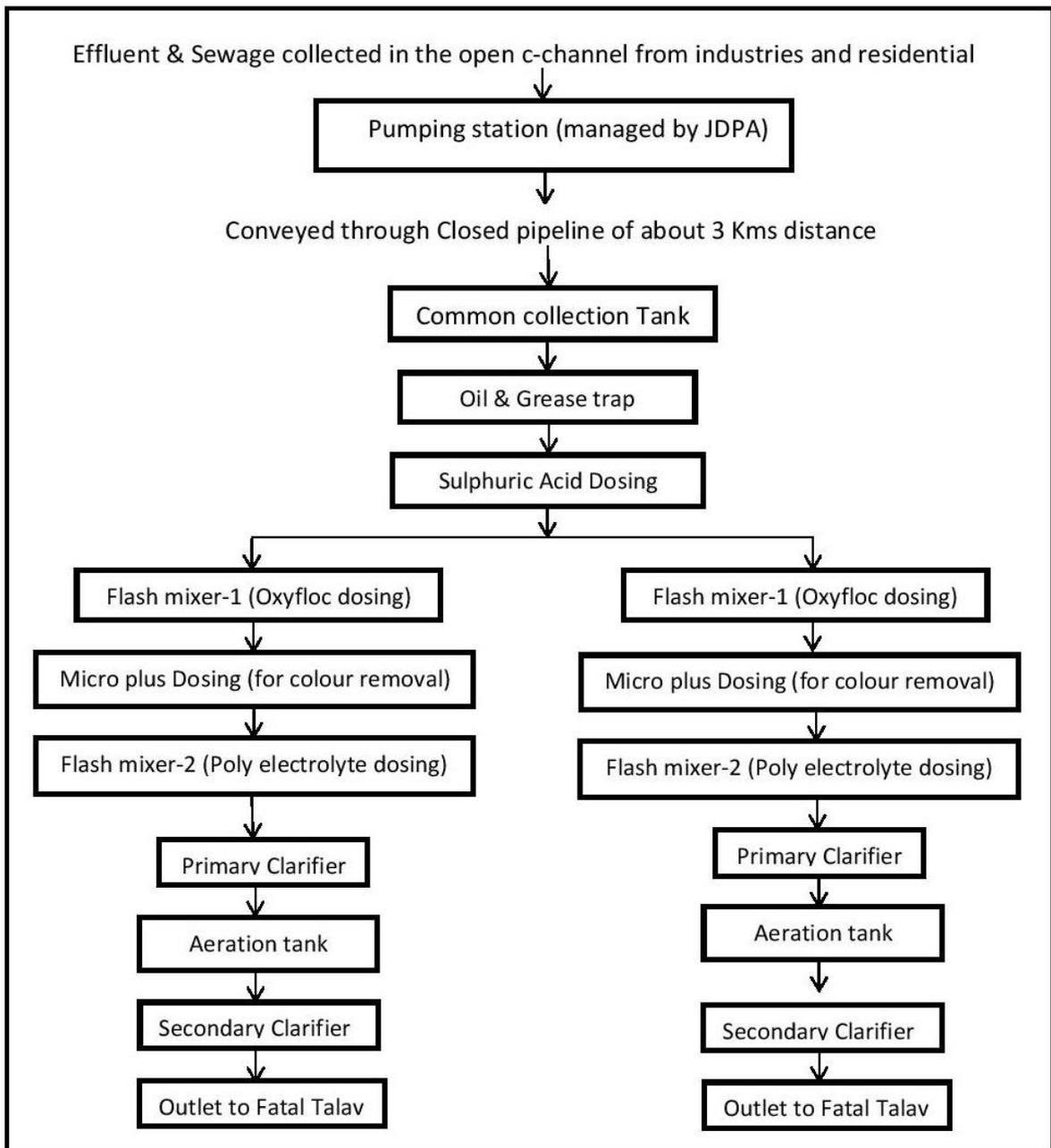


Diagram-1: Flow diagram of the CETP & STP in Jetpur managed by JDPA (Jetpur Dyeing and Printing Association)

The aerial view of the CETP and STP of JDPA is given below in the **Image-3**. The Fatal Talav is also visible located adjacent to CETP and STP in the image.



Image-3: Aerial View of CETP and STP of JDPA marked on Google map

The detailed report of CETP is given below:

1.	Name / address of CETP	M/s CETP-JDPA Dyeing and Printing Association S. No. 782 & 783, Nursang Tekri Jetpur – 360370 Ta-Jetpur, Dist - Rajkot
2.	Year of establishment/commissioning of CETP	1991
3.	Area occupied by CETP (plot area)	About 14 acres (CETP+STP of JDPA)
4.	Total no. of staff (including operational & skilled persons):	Total staff – 30 (CETP+STP of JDPA)
5.	Contact person (Name, Designation, and Contact No., FAX, E-mail):	Praveenbhai Gondaliya 9825537088
6.	Status of CETP: operational or closed (if closed since when):	Operational
7.	Consents& Authorization: <ul style="list-style-type: none"> • Valid up to: • Applied (date of application): 	CCA valid upto10/04/2023 (Annexure-14)
8.	Industrial area/estate (s) connected to CETP:	Dyeing and Printing industries located at Jetpur

9.	Type of industries in the connected industrial areas:	
	Industrial Area/Estate	Type of Industries
	Jetpur	Dyeing and printing units & Mercerizing units
		1424
10.	Method of collection of effluent (pipeline/tanker): <ul style="list-style-type: none"> If collection is by tankers, average no. of tankers/day: Capacity of tankers, m³: 	<p>Effluent from dyeing and printing units along with sewage of the city is collected through open drains (c-channels) and stored at central collection tank. From central collection tank/sump combined effluent and sewage is pumped to CETP.</p> <p>Effluent generated from Mercerizing units is collected through tankers. Effluent from 60 to 70 tankers per day is received at CETP.</p> <p>20KL</p>
11.	Details of flow meters (Type, location and operational status):	<p>Electromagnetic flow meters are installed at:</p> <ol style="list-style-type: none"> Combined Inlet of CETP & STP Outlet of CETP
12.	Installed treatment capacity(MLD) Present treatment Capacity (MLD)	<p>7 MLD</p> <p>As per the datasheet for the month of November the Avg. effluent received at the CETP is about 6 MLD</p>
13.	Wastewater if bypassed from CETP: <ul style="list-style-type: none"> Flow/volume of wastewater bypassing treatment units in CETP: 	At the time of visit, no wastewater was found bypassed.
14.	<p>Treatment units and process flow diagram of CETP:</p> <p>The effluent from the dyeing and printing units and the sewage pumped from the common collection pumping station to the CETP and STP premises and has provided Common collection Tank followed by Oil & Grease Trap. After O&G trap, Suphuric acid is dosed to neutralize the effluent and the wastewater is divided into two streams and sent to CETP and STP for further treatment.</p> <p>CETP has provided primary and secondary treatment. The following treatment units are provided in the CETP:</p> <p>Neutralization Tank → Flash Mixer-1 (Oxyfloc Dosing) → Flash Mixer-2 (Microplus & Polyelectrolyte Dosing) → Primary Clarifier → Aeration Tank → Secondary Clarifier → Outlet to Fatal Talav (Collection Pond)</p>	

	Sludge collected from CETP and STP is pressed in the filter press (Total 06 nos., out of which 05 were operational) and sludge drying beds (03 Nos.) are provided. The sludge generated from filter press and sludge drying beds is disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and at M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar. Huge quantity of sludge was found stored on ground without providing any lining. Both STP and CETP of JDPA has common power supply.																																																																							
15.	Details of chemicals used:																																																																							
	<table border="1"> <thead> <tr> <th>No.</th> <th>Name of chemical</th> <th>Quantity, kg/month</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sulphuric Acid (Added before the effluent + sewage is divided to CETP and STP for treatment)</td> <td>77,000</td> </tr> <tr> <td>2</td> <td>Oxyfloc</td> <td>1,44,000</td> </tr> <tr> <td>3</td> <td>Polyelectrolyte</td> <td>125</td> </tr> <tr> <td>4</td> <td>Microplus</td> <td>7480</td> </tr> </tbody> </table>	No.	Name of chemical	Quantity, kg/month	1	Sulphuric Acid (Added before the effluent + sewage is divided to CETP and STP for treatment)	77,000	2	Oxyfloc	1,44,000	3	Polyelectrolyte	125	4	Microplus	7480																																																								
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16.	Sludge Management: Quantity of sludge generation /Month: Mode of sludge disposal:	70 MT/ Month (combined sludge generate from CETP & STP of JDPA) Disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and at M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar.																																																																						
17.	Conveyance system for disposal of treated wastewater: (Drains/ Pipeline)	Treated wastewater is discharged in the pond (Fatal Talav) along with Treated effluent from STP, located adjacent to CETP & STP premises.																																																																						
18.	Method of treated wastewater disposal: (River/ Land/ Marine/ Others (Specify))	Reportedly treated wastewater is used for irrigating the agriculture land located in the surrounding of the CETP																																																																						
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	<table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Parameters</th> <th>Common Inlet of CETP & STP Concentration</th> <th>CETP Inlet Standard</th> <th>Outlet Concentration</th> <th>CETP outlet Standard</th> <th>OCEM S value</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>6.52</td> <td>10.5 – 12.0</td> <td>7.53</td> <td>6.50 – 9.00</td> <td>7.52</td> </tr> <tr> <td>2</td> <td>Colour</td> <td>1000</td> <td>350</td> <td>200</td> <td>100</td> <td>--</td> </tr> <tr> <td>3</td> <td>Temp.</td> <td>24^o C</td> <td><45^o C</td> <td>24^o C</td> <td><40^o C</td> <td>--</td> </tr> <tr> <td>4</td> <td>TSS</td> <td>283</td> <td>2000</td> <td>49</td> <td>100</td> <td>--</td> </tr> <tr> <td>5</td> <td>COD</td> <td>1525</td> <td>1000</td> <td>327</td> <td>250</td> <td>207</td> </tr> <tr> <td>6</td> <td>BOD</td> <td>496</td> <td>350</td> <td>49.3</td> <td>100</td> <td>--</td> </tr> <tr> <td>7</td> <td>FDS</td> <td>5256</td> <td>2100</td> <td>6072</td> <td>2100</td> <td>--</td> </tr> <tr> <td>8</td> <td>Suphide</td> <td>--</td> <td>10</td> <td>0.95</td> <td>2</td> <td>--</td> </tr> <tr> <td>9</td> <td>NH₃-N</td> <td>23.8</td> <td>75</td> <td>12.7</td> <td>50</td> <td>--</td> </tr> </tbody> </table>	Sl. No.	Parameters	Common Inlet of CETP & STP Concentration	CETP Inlet Standard	Outlet Concentration	CETP outlet Standard	OCEM S value	1	pH	6.52	10.5 – 12.0	7.53	6.50 – 9.00	7.52	2	Colour	1000	350	200	100	--	3	Temp.	24 ^o C	<45 ^o C	24 ^o C	<40 ^o C	--	4	TSS	283	2000	49	100	--	5	COD	1525	1000	327	250	207	6	BOD	496	350	49.3	100	--	7	FDS	5256	2100	6072	2100	--	8	Suphide	--	10	0.95	2	--	9	NH ₃ -N	23.8	75	12.7	50	--	
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9	NH ₃ -N	23.8	75	12.7	50	--																																																																		

	10	SAR	37.97	26	40.58	26	--				
	11	% Na	86.45	60	87.45	60	--				
	12	Phenols	0.54	5	0.18	1	--				
	13	O&G	18	20	2.6	10	--				
	<p>Note:</p> <p>i. The above sample was analyzed by CPCB- Vadodara</p> <p>ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.</p> <p>The analysis results show that the concentration of pH, Colour, COD, BOD, FDS, SAR and Percent Sodium (% Na) found exceeding the CETP inlet norms prescribed by GPCB. Also, the concentration values of Colour, COD FDS, SAR and Percent Sodium (% Na) found exceeding the CETP outlet norms prescribed in CCA.</p>										
20.	OCEMS Details:										
	Status of installation at Inlet and Outlet			Installed OCEMS at Outlet of CETP for two (02) parameters pH and COD							
	Parameters for which OCEMS is installed			pH & COD							
	Observed values during the visit			Raw effluent: NA Treated effluent: pH: 7.52 COD: 207							
	Availability of flow meters, connectivity & readings during visit:			Flow meters are provided at the inlet and outlet of CETP Inlet: Not displayed Outlet: 157 m ³ /hr							
	Status of connectivity of OCEMS with CPCB & SPCB			CETP has installed pH and COD Analysers at CETP Outlet and transmitting the data to CPCB through M/s Nevco Engineers Portal. The flow meter data is not transmitted to CPCB.							
21.	<ul style="list-style-type: none"> Capital cost with break-up of sources of funds: (Combine cost of both CETP and STP of JDPA) Operational Cost: Cost sharing basis among member units: 			<p>Total Cost : 6,61,45,010/- Contribution from member units : 6,35,40,010/- Subsidy from Govt. : 26,05,000/-</p> <p>1.08 crores/month</p> <p>Cost is shared among the member units based on the type of unit as mentioned below:</p> <table border="1"> <thead> <tr> <th>S. No.</th> <th>Type of Unit</th> <th>Installation of saree</th> <th>Charge per saree/month</th> </tr> </thead> </table>				S. No.	Type of Unit	Installation of saree	Charge per saree/month
S. No.	Type of Unit	Installation of saree	Charge per saree/month								

		1	Cold saree	72,510	30
		2	Hot Saree	8,663	521
		3	Machine Saree	24,450	831
		4	Jet Dyeing	25	3,500
		5	Process house	34	1,11,000

22. Observations:

1. The common collection tank located in CETP gets the mixture of effluent and sewage pumped from the pumping station located at the Banks of the Bhadar River and pumping station at Sarang Nalla near Chamrajpur Road, which leads to nearby open channel ultimately meets to collection sump at Bhadar River Bed.. A separate effluent collection sump is provided near the CETP to collect the effluent generated from mercerizing unit through road tankers and this effluent is also pumped to the common collection tank of CETP. This Combined effluent-sewage is treated separately in CETP and STP after Oil & grease removal.
2. The wastewater samples were collected at the common inlet of CETP and STP and at Outlet of CETP The analysis results show that the concentration of pH, Colour, COD, BOD, FDS, SAR and Percent Sodium (% Na) found exceeding the CETP inlet norms prescribed in CCA. Also, the concentration values of Colour, COD FDS, SAR and Percent Sodium (% Na) found exceeding the CETP outlet norms prescribed in CCA.
3. CETP has provided primary and secondary treatment units. The treated effluent from CETP and STP is discharged into a pond known as 'Fatal Talav' as shown in the photograph – 33 and 34. The treated effluent from Fatal Talav is reportedly used for irrigation in the agricultural land near the CETP. The CETP/STP shall have to submit study report from recognized University regarding effect of wastewater to the irrigation land.(CCA condition no. 3.35)



Photograph-33: Fatal Talav- Treated effluent (CETP & STP) storage tank



Photograph-34: Fatal Talav- Treated effluent (CETP & STP) storage tank

Samples of Wastewater in Fatal Talav was collected during the visit and the analysis result of the same is mentioned below:

Sl. No.	Parameters	Concentration	CETP Discharge Standard
1	pH	7.49	6.50 – 9.00
2	Colour	300	100
3	Temp.	23 ⁰ C	<40 ⁰ C
4	TSS	92	100
5	COD	302	250
6	BOD	37.7	100
7	Suplhide	0.95	2
8	NH ₃ -N	12.2	50
9	SAR	50.35	26
10	% Na	90.58	60
11	Phenols	0.16	1

Note:

- i. The above sample was analyzed by CPCB- Vadodara
- ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.

4. There are no standards prescribed for water/wastewater in the pond, since the pond water is used for irrigation, the results are compared with the CETP outlet norms. The analysis results shows that the concentration values of Colour, COD, SAR and Percent Sodium (% Na) is found exceeding the CETP Outlet norms (disposal into pond) prescribed by GPCB.
5. GPCB has issued Closure Direction under Section 33(A) of The Water (Prevention & Control of pollution) Act-1974, dated 16/08/2019. Thereafter, the GPCB has granted Revocation to the CETP for five (05) times each for 3

months period vide Revocation Directions issued dated 12/09/2019, 19/02/2019, 24/07/2019, 21/08/2019 and 13/12/2019.

6. At the time of visit, all the units of CETP were operational, except sludge thickener & filter Press.
7. It was observed during the visit that the huge quantity of Sludge generated from CETP and STP has been stored without dewatering on open land in the CETP area. Huge quantity of Sludge (More 100 MT), without dewatering was found stored in the premises, inside the temporarily constructed soil bunds and on kaccha land as shown in the photograph-35 to 38:



Photograph-35: Sludge (without dewatering) stored on kaccha land



Photograph-36: Sludge stored on kaccha land



Photograph-37: *Sludge dumped at many places inside CETP*



Photograph-38: *Sludge disposed near sludge thickener*

8. At the time of visit sludge was not found stored in the designated sludge storage shed and the shed was found used as a store room of the construction material as shown in the photograph-39.



Photograph-39: Sludge storage shed

9. As per the manifest submitted, the CETP & STP has disposed 624.482 MT of ETP sludge in CHWTSDF in one year.
10. CETP collects the hazardous waste from its member units and in turn disposes it to CHWTSDF. But CETP has not obtained authorization for collecting and disposing the hazardous waste from its member units.
11. Reportedly CETP is using Spent Sulphuric Acid to adjust the pH, procured from industries without obtaining permission/authorization from GPCB.
12. The Jetpur Dyeing & Printing Association has submitted the undertaking (dated 09/08/2019) to GPCB mentioning that the association has instructed all the units to operate on 50% production capacity, but the CETP and STP are still running on full load at 50% production capacity.

26.	Date of Inspection:	19/12/2019
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27.	Relevant photographs:	
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Photograph-40: Collection and pumping station exclusively for effluent from mercerizing units



Photograph-41: Common Raw effluent and sewage collection tank



Photograph-42: Primary Clarifier and Aretaing tank of CETP



Photograph-43: Common Sludge thickner of CETP and STP

5.3.2 M/S. STP OF JETPUR DYEING & PRINTING ASSOCIATION, JETPUR

As mentioned at section 5.3.1 of this report, CETP & STP are treating the effluent – sewage mix which is being received through the common collection/ conveying system. The JDPA has provided a STP of 6 MLD capacity in the same premises of CETP for the treatment of sewage. GPCB has issued CCA to JPDA for the operation of 6MLD STP vide consent order no.WH-99391, dated: 14.12.2019 with a validity of up to 01.12.2023. The flow diagram of STP is as shown in diagram-1 and aerial view of the CETP and STP of JDPA is shown in Image-3 at Section 5.3.1 of this report.

The detailed report of STP is given below:

1.	Name / address of STP	M/s STP of JDPA Dyeing and Printing Association Plot No. 782/p, 783/p Nursang Tekri Jetpur – 360370 Ta-Jetpur, Dist - Rajkot
2.	Year of establishment/commissioning of STP	2014
3.	Area occupied by STP (plot area)	About 14 acres (CETP+STP of JDPA)
4.	Total no. of staff (including operational & skilled persons):	Total staff – 30 (CETP+STP of JDPA)
5.	Contact person (Name, Designation, and Contact No., FAX, E-mail):	Praveenbhi Gondaliya 9825537088

6.	Status of STP: operational or closed (if closed since when):	Operational
7.	Consents& Authorization: <ul style="list-style-type: none"> Valid up to: 	CCA valid up to 01/12/2023 (Annexure-15)
8.	Area connected with STP	Sewage from Jetpur
9.	Type of industries in the connected industrial areas:	
	Industrial Area/Estate	Type of Industries
	Jetpur	Dyeing and printing units & Mercerizing units
	Jetpur	Sewage of whole city
10.	Method of collection of sewage	Sewage of the city is collected through open C-channel along with effluent from Dyeing and printing units and stored at central collection tank. From central collection tank/sump combined effluent and sewage is pumped to CETP and STP of JDPA. Also effluent generated from Mercerizing units is also treated in STP
11.	Details of flow meters (Type, location and operational status):	Flow meters are installed at: 1. Combined Inlet of CETP & STP 2. Outlet of STP
12.	Installed treatment capacity(MLD) Present treatment Capacity (MLD)	6 MLD As per the datasheet for the month of November, 2019, the Avg. effluent received at the STP is about 4 MLD
13.	Wastewater if bypassed from STP: <ul style="list-style-type: none"> Flow/volume of wastewater bypassing treatment units in STP: 	At the time of visit, no wastewater was found bypassed.
14.	Treatment units and process flow diagram of STP: The effluent from the dyeing and printing units and the sewage pumped from the common collection pumping station to the CETP and STP premises and has provided Common collection Tank followed by Oil & Grease Trap. After O&G trap, Suphuric acid is dosed to neutralize the effluent and the wastewater is divided into two streams and sent to CETP and STP for further treatment. STP has provided primary and secondary treatment. The following treatment	

	<p>units are provided in the STP :</p> <p>Neutralization Tank → Flash Mixer-1 (Oxyfloc Dosing) → Flash Mixer-2 (Microplus & Polyelectrolyte Dosing) → Primary Clarifier → Aeration Tank → Secondary Clarifier → Outlet to Fatal Talav (Collection Pond)</p> <p>Sludge collected from CETP and STP is pressed in the filter press (Total 06 nos., out of which 05 were operational) and sludge drying beds (03 Nos.) are provided. The sludge generated from filter press and sludge drying beds is disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and at M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar. Huge quantity of sludge was stored on ground without providing any lining.</p>														
15.	<p>Details of chemicals used:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>No.</th> <th>Name of chemical</th> <th>Quantity, kg/month</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Oxyfloc</td> <td>6900</td> </tr> <tr> <td>2</td> <td>Polyelectrolyte</td> <td>50</td> </tr> <tr> <td>3</td> <td>Microplus</td> <td>2640</td> </tr> </tbody> </table>			No.	Name of chemical	Quantity, kg/month	1	Oxyfloc	6900	2	Polyelectrolyte	50	3	Microplus	2640
No.	Name of chemical	Quantity, kg/month													
1	Oxyfloc	6900													
2	Polyelectrolyte	50													
3	Microplus	2640													
16.	<p>Sludge Management:</p> <p>Quantity of sludge generation /Month:</p> <p>Mode of sludge disposal:</p>	<p>70 MT/ Month (from CETP+STP)</p> <p>Disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and at M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar. Same as the sludge disposal explained under Section 5.3.1 of this report. STP has not obtained separate membership for disposal of Sludge disposal at both the CHWTSDF mentioned above.</p>													
17.	Conveyance system for disposal of treated wastewater: (Drains/ Pipeline)	Treated wastewater is stored in the pond (Fatal Talav) along with Treated effluent from CETP, inside the CETP and STP premises.													
18.	Method of treated wastewater disposal: (River/ Land/ Marine/ Others (Specify))	Reportedly treated wastewater is used for irrigating the agriculture land located in the surrounding of the CETP and STP.													
19.	Design / consented parameters and monitoring results														
	<table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Sl. No.</th> <th>Parameters</th> <th>Outlet Concentration</th> <th>* CETP Outlet Standard</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>7.51</td> <td>6.50 – 9.00</td> </tr> </tbody> </table>			Sl. No.	Parameters	Outlet Concentration	* CETP Outlet Standard	1	pH	7.51	6.50 – 9.00				
Sl. No.	Parameters	Outlet Concentration	* CETP Outlet Standard												
1	pH	7.51	6.50 – 9.00												

		2	Colour	750	100
		3	Temp.	24 ^o C	<40 ^o C
		4	TSS	94	100
		5	COD	535	250
		6	BOD	122	100
		7	FDS	4940	2100
		8	Suphide	1.35	2
		9	NH ₃ -N	10.8	50
		10	SAR	46.34	26
		11	% Na	89.87	60
		12	Phenols	0.25	1
		13	O&G	2.7	6.50 – 9.00
	<p>Note:</p> <p>i. The above sample was analyzed by CPCB- Vadodara</p> <p>ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.</p> <p><i>*The analysis results are compared with the norms of CETP outlet standard, in place of STP outlet standard as STP treats the mixture of effluent and Sewage</i></p> <p>The analysis results show that the concentration of BOD, COD, TSS, FDS, SAR and % Na found exceeding the CETP Outlet norms prescribed in CCA.</p>				
20.	OCEMS Details:				
	Status of installation at Inlet and Outlet	Not installed			
	Parameters for which OCEMS is installed	-NA-			
	Observed values during the visit	-NA-			
	Availability of flow meters	Flow meters are provided at 1. Combined Inlet of CETP & STP 2. Outlet of STP			
	Status of connectivity of OCEMS with CPCB & SPCB	-NA-			
21.	<ul style="list-style-type: none"> • Capital cost with break-up of sources of funds: • Operational Cost: • Cost sharing basis among member units: 	The combined Capital cost and the operation cost of CETP and STP is provided together at the CETP format at Section 5.3.1 of this report.			
22.	<p>Observations:</p> <ol style="list-style-type: none"> 1. The common collection tank located in CETP gets the mixture of effluent and sewage pumped from the pumping station as explained at Section 5.3.1. 2. STP has provided primary and secondary treatment units and stores the treated effluent along with the treated effluent from CETP in a pond 				

known as 'Fatal Talav'.

3. GPCB has issued Closure Direction under Section 33(A) of The Water (Prevention & Control of pollution) Act-1974, dated 16/08/2019. Thereafter, the GPCB has granted Revocation to the STP for three (03) times each for 3 months period vide Revocation Directions issued dated 04/10/2019, 19/02/2019 and 04/09/2019.
4. At the time of CPCB and GPCB team visit on 19/12/2019, the STP was operational without revocation orders from GPCB.
5. CCA issued by GPCB to STP prescribes the STP discharge standards (Only for 4 parameter i.e., pH, BOD, TSS and Fecal Coliform), whereas the mixture of effluent and sewage is treated at STP which is similar to CETP, which need to be addressed and GPCB has to revise and issue the standards as prescribed for CETP.
6. The analysis results are compared with the norms of CETP outlet standard, in place of STP outlet standards as mixture of effluent and sewage is treated at STP. The analysis results show that the concentration of BOD, COD, TSS, FDS, SAR and % Na found exceeding the CETP Outlet norms prescribed in CCA.
7. The sludge management of both CETP and STP is dissatisfactory as mentioned under CETP detailed report at Section 5.3.1 of this report.

26.	Date of Inspection:	19/12/2019
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27.	Relevant photographs:	
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Photograph-44: Flash Mixers of STP



Photograph-45: Aeration tank of STP



5.3.3 M/S. CETP OF SHRI DHARESHWAR GIDC VISTAR ASSOCIATION, JETPUR

The CETP of Shri Dhareshwar GIDC Vistar Association has obtained CCA from GPCB vide no. WH-105187 dated: 20.11.2019 for the operation of CETP (0.091 MLD), with the validity up to 14.10.2024, to treat the wastewater/effluent generated from 24 printing units located at GIDC, Dhareshwar. The aerial view of the CETP is given below in the **Image-4.**



The detailed report of CETP is given below:

1.	Name / address of CETP	M/s CETP of Shri Dhreshwar GIDC Vistar Association GIDC Dhareshwar, Near Dhareshwar Temple, N.H. 8B
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		Jetpur – 360375 Ta- Jetpur, Dist.- Rajkot						
2.	Year of establishment/commissioning of CETP	1990						
3.	Area occupied by CETP (plot area)	0.13 acres						
4.	Total no. of staff (including operational & skilled persons):	Total staff – 07						
5.	Contact person (Name, Designation, and Contact No., FAX, E-mail):	Bipin Nandariya CETP Incharge 9099818989						
6.	Status of CETP: operational or closed (if closed since when):	Operational						
7.	Consents& Authorization: <ul style="list-style-type: none"> Valid up to: Applied (date of application): 	CCA valid upto14/10/2024 (Annexure-16)						
8.	Industrial area/estate (s) connected to CETP:	Dyeing and Printing industries located at Dhareshwar GIDC						
9.	Type of industries in the connected industrial areas: <table border="1" data-bbox="427 1122 1339 1234"> <thead> <tr> <th>Industrial Area/Estate</th> <th>Type of Industries</th> <th>No. of industries</th> </tr> </thead> <tbody> <tr> <td>Dhareshwar GIDC, Jetpur</td> <td>Dyeing and printing units</td> <td>23</td> </tr> </tbody> </table>	Industrial Area/Estate	Type of Industries	No. of industries	Dhareshwar GIDC, Jetpur	Dyeing and printing units	23	
Industrial Area/Estate	Type of Industries	No. of industries						
Dhareshwar GIDC, Jetpur	Dyeing and printing units	23						
10.	Method of collection of effluent (pipeline/tanker): <ul style="list-style-type: none"> If collection is by tankers, average no. of tankers/day: Capacity of tankers, m³: 	Through pipeline No Tankers						
11.	Details of flow meters (Type, location and operational status):	Flow meter are installed at: 1. Inlet of CETP: electromagnetic 2. Outlet of CETP: mechanical						
12.	Installed treatment capacity(MLD) Present treatment Capacity (MLD)	0.09 MLD As per the datasheet for the month of November the Avg. effluent received at the CETP is about 0.06 MLD						
13.	Wastewater if bypassed from CETP: <ul style="list-style-type: none"> Flow/volume of wastewater bypassing treatment units in CETP: 	At the time of visit, no wastewater was found bypassed.						
14.	Treatment units and process flow diagram of CETP: CETP has provided primary, secondary and tertiary treatment. The following							

	<p>treatment units are provided in the CETP):</p> <p>Raw effluent collection tank → Primary Flocculation Tank (lime & Alum is added) → Pipe Flocculator (Microplus & Polyelectrolyte is added) → Dissolved Air Flotation → Primary Clarifier → Aeration Tank → Secondary Clarifier → Treated Effluent Tank → Sand Filter → Activated Carbon Filter → Treated effluent for irrigation/gardening</p> <p>Sludge is stored in sludge drying beds for dewatering and disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch</p>																																																									
15.	<p>Details of chemicals used:</p> <table border="1"> <thead> <tr> <th>No.</th> <th>Name of chemical</th> <th>Quantity, kg/Month</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Lime</td> <td>1660</td> </tr> <tr> <td>2</td> <td>Alum</td> <td>805</td> </tr> <tr> <td>3</td> <td>Polyelectrolyte</td> <td>935</td> </tr> <tr> <td>4</td> <td>Microplus</td> <td>8.9</td> </tr> </tbody> </table>		No.	Name of chemical	Quantity, kg/Month	1	Lime	1660	2	Alum	805	3	Polyelectrolyte	935	4	Microplus	8.9																																									
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16.	<p>Sludge Management:</p> <p>Quantity of sludge generation /Month:</p> <p>Mode of sludge disposal:</p>	<p>2 MT/ Month</p> <p>Disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch</p>																																																								
17.	Conveyance system for disposal of treated wastewater: (Drains/ Pipeline)	pipeline																																																								
18.	Method of treated wastewater disposal: (River/ Land/ Marine/ Others (Specify))	Treated wastewater is used in the premises of CETP for Gardening. CETP has planted 100 Nilgiris saplings.																																																								
19.	<p>Design / consented parameters and monitoring results</p> <table border="1"> <thead> <tr> <th>Sl. No.</th> <th>Parameters</th> <th>Inlet Concentration</th> <th>CETP Inlet Standard</th> <th>Outlet Concentration</th> <th>CETP Outlet Standard</th> <th>OCEMS value</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>pH</td> <td>6.77</td> <td>10.5 – 12.0</td> <td>6.93</td> <td>6.50 – 9.00</td> <td rowspan="8">OCEMS Not installed</td> </tr> <tr> <td>2</td> <td>Colour</td> <td>4000</td> <td>350</td> <td>80</td> <td>100</td> </tr> <tr> <td>3</td> <td>Temp.</td> <td>21^o C</td> <td><45^o C</td> <td>20^o C</td> <td><40^o C</td> </tr> <tr> <td>4</td> <td>TSS</td> <td>250</td> <td>2000</td> <td>80</td> <td>100</td> </tr> <tr> <td>5</td> <td>COD</td> <td>1256</td> <td>1000</td> <td>456</td> <td>100</td> </tr> <tr> <td>6</td> <td>BOD</td> <td>760</td> <td>350</td> <td>134</td> <td>30</td> </tr> <tr> <td>7</td> <td>FDS</td> <td>2244</td> <td>2100</td> <td>2120</td> <td>2100</td> </tr> <tr> <td>8</td> <td>Suphhide</td> <td>--</td> <td>10</td> <td>0.97</td> <td>2</td> </tr> </tbody> </table>		Sl. No.	Parameters	Inlet Concentration	CETP Inlet Standard	Outlet Concentration	CETP Outlet Standard	OCEMS value	1	pH	6.77	10.5 – 12.0	6.93	6.50 – 9.00	OCEMS Not installed	2	Colour	4000	350	80	100	3	Temp.	21 ^o C	<45 ^o C	20 ^o C	<40 ^o C	4	TSS	250	2000	80	100	5	COD	1256	1000	456	100	6	BOD	760	350	134	30	7	FDS	2244	2100	2120	2100	8	Suphhide	--	10	0.97	2
Sl. No.	Parameters	Inlet Concentration	CETP Inlet Standard	Outlet Concentration	CETP Outlet Standard	OCEMS value																																																				
1	pH	6.77	10.5 – 12.0	6.93	6.50 – 9.00	OCEMS Not installed																																																				
2	Colour	4000	350	80	100																																																					
3	Temp.	21 ^o C	<45 ^o C	20 ^o C	<40 ^o C																																																					
4	TSS	250	2000	80	100																																																					
5	COD	1256	1000	456	100																																																					
6	BOD	760	350	134	30																																																					
7	FDS	2244	2100	2120	2100																																																					
8	Suphhide	--	10	0.97	2																																																					

	9	NH ₃ -N	16.1	75	27.9	50	
	10	SAR	6.15	26	5.15	26	
	11	% Na	44.48	60	39.85	60	
	12	Phenols	0.87	5	0.49	1	
	<p>Note:</p> <p>i. The above sample was analyzed by CPCB- Vadodara</p> <p>ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.</p> <p>The analysis results show that the concentration of Colour, COD, BOD and FDS found exceeding the CETP inlet norms prescribed by GPCB. Also, the concentration values of COD, BOD and FDS found exceeding the CETP outlet norms prescribed in CCA.</p>						
20.	OCEMS Details:						
	Status of installation at Inlet and Outlet			OCEMS not installed			
	Parameters for which OCEMS is installed			--			
	Observed values during the visit			NA			
	Availability of flow meters & connectivity			Flow meters are provided at the inlet and outlet of CETP but data connectivity with CPCB and SPCB is not done.			
	Status of connectivity of OCEMS with CPCB & SPCB			OCEMS not installed			
21.	<ul style="list-style-type: none"> • Capital cost with break-up of sources of funds: • Operational Cost: • Cost sharing basis among member units: 			50 Lakhs 4 Lakhs/month Depending on number of sarees printed and the type of printing			
22.	Observations: <ol style="list-style-type: none"> 1. CETP was found operational during the visit. 2. There are only 24 units operating dyeing and printing activity at GIDC Dhareshwar and dispose the effluent to this CETP after primary treatment. 3. The wastewater samples were collected from the inlet of CETP and STP and at Outlet of CETP. The analysis results show that the concentration of Colour, COD, BOD and FDS found exceeding the CETP inlet norms prescribed by GPCB. Also, the concentration values of COD, BOD and FDS found exceeding the CETP outlet norms prescribed in CCA. 4. CETP has not installed OCEMS. 						
26.	Date of Inspection:			20/12/2019			
27.	Relevant photographs:						



Photograph- 48: Pipe Flocculator



Photograph-49: Diffuse Air Floatation



Photograph-50:Sludge Drying Beds



Photograph-51:Sand & Activated Carbon Filter

5.3.4 M/S. CETP FOR WASHING GHAT OF BHATGAM AND BAVAPIALIYA, BHATGAM

The CETP for Washing Ghat of Bhatgam and Bavapaliya, Bhatgam has obtained CCA from GPCB vide no. AWH-69459 dated: 04.04.2015 for the operation of CETP (30 MLD), with the validity up to 26.01.2020, to treat the wastewater/effluent generated from washing ghats located at Bhatgam and Bavapaliya. The aerial view of the CETP is given below in the **Image-5**.



Image-5: Aerial View of CETP for Washing Ghat of Bhatgam and Bavapipaliya, Bhatgam

The detailed report of CETP is given below:

1.	Name / address of CETP	M/s CETP for Washing Ghat of Bhatgam and Bavapipaliya Plot No. 143/p, Vill.: Bhatgam Ta.: Bhesan Vill.: Bhatgam – 362030 Dist. junagadh
2.	Year of establishment/commissioning of CETP	April 2015
3.	Area occupied by CETP (plot area)	CETP Area: 25,000 Sq. m. Reservoir constructed for storage of treated effluent: 32,000 Sq. m.
4.	Total no. of staff (including operational & skilled persons):	Total staff – 30
5.	Contact person (Name, Designation, and Contact No., FAX, E-mail):	Mr. Hardik Asodariya Plant Incharge 8128208652
6.	Status of CETP: operational or closed (if closed since when):	Operational

7.	Consents& Authorization: <ul style="list-style-type: none"> Valid up to: Applied (date of application): 	CCA valid upto 26/01/2020 (Annexure-17)
8.	Industrial area/estate (s) connected to CETP:	Washing ghat units located in the vicinity of Bhatgam area.
9.	Type of industries in the connected industrial areas:	
	Industrial Area/Estate	Type of Industries
	Jetpur	Washing ghat of Bhatgam and Bavapipaliya
		No. washing ghats
		192
10.	Method of collection of effluent (pipeline/tanker): <ul style="list-style-type: none"> If collection is by tankers, average no. of tankers/day: Capacity of tankers, m³: 	Through pipeline NA NA
11.	Details of flow meters (Type, location and operational status):	Electromagnetic Flow meter are installed and found operational at: <ol style="list-style-type: none"> Inlet of CETP Outlet of CETP
12.	Installed treatment capacity(MLD) Present treatment Capacity (MLD)	30 MLD As per the datasheet for the month of November the Avg. effluent received at the CETP is about 9.8 MLD
13.	Wastewater if bypassed from CETP: <ul style="list-style-type: none"> Flow/volume of wastewater bypassing treatment units in CETP: 	At the time of visit, no wastewater was found bypassed.
14.	Treatment units and process flow diagram of CETP: ETP has provided primary and secondary treatment. The following treatment units are provided in the CETP: Raw effluent (from washing ghats) collection tank → Screens → Grit Chamber → Partial Plume → Equalization Tank (Chlorine is added for colour removal) → Flash Mixer (Sulphuric Acid is added) → Flash Mixer 2 → Flash Mixer 3 → Primary Clarifier → Aeration Tank (2 Nos. in parallel)→ Secondary Clarifier (2 Nos. in parallel)→ Treated Effluent Collection Tank → Pumped to Treated effluent Reservoir located about 0.5 Kms away from CETP. CETP Has provided Sludge thickener and Filter press and sludge is disposed to CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar.	

15.	Details of chemicals used: <table border="1" data-bbox="619 259 1214 398" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th data-bbox="619 259 691 320">No.</th> <th data-bbox="691 259 938 320">Name of chemical</th> <th data-bbox="938 259 1214 320">Quantity, kg/Month</th> </tr> </thead> <tbody> <tr> <td data-bbox="619 320 691 358">1</td> <td data-bbox="691 320 938 358">Sulphuric Acid</td> <td data-bbox="938 320 1214 358">529641</td> </tr> <tr> <td data-bbox="619 358 691 398">2</td> <td data-bbox="691 358 938 398">Liquid Chlorine</td> <td data-bbox="938 358 1214 398">150065</td> </tr> </tbody> </table>							No.	Name of chemical	Quantity, kg/Month	1	Sulphuric Acid	529641	2	Liquid Chlorine	150065
No.	Name of chemical	Quantity, kg/Month														
1	Sulphuric Acid	529641														
2	Liquid Chlorine	150065														
16.	Sludge Management: Quantity of sludge generation /Month: Mode of sludge disposal:			20 to 30 MT/ Month Disposed at CHWTSDF M/s Suarashtra Enviro Projects Pvt. (SEPPL), Kutch and M/s Ecocare Infrastructure Pvt. Ltd., Surendranagar.												
17.	Conveyance system for disposal of treated wastewater: (Drains/ Pipeline)			Pipeline												
18.	Method of treated wastewater disposal: (River/ Land/ Marine/ Others (Specify))			Treated wastewater is stored in reservoir of storage capacity 210 MLD located about 0.5 kms from the CETP. CETP has provided underground distribution network for utilization of treated effluent on land for irrigation purpose (Nilgiri Plantation) in Sukhpur Area and from Bava Pipaliya.												
19.	Design / consented parameters and monitoring results															
		Sl. No.	Parameters	Inlet Concentration	Standard	Outlet Concentration	Standard OCEM S value									
		1	pH	10.53	10.5-12.0	8.30	6.50 – 9.00 8.71									
		2	Colour	5000	350	40	100 --									
		3	Temp.	26 ^o C	< 45 ^o C	24 ^o C	<40 ^o C --									
		4	TSS	94	2000	153	100 --									
		5	COD	914	1000	195	100 144.7									
		6	BOD	213	350	39	30 --									
		7	FDS	7188	2100	4282	2100 --									
		8	Suphide	--	10	BDL	-- --									
		9	NH ₃ -N	222.3	75	1.4	50 --									
		10	SAR	62.02	26	38.76	26 --									
		11	% Na	95.25	60	91.76	60 --									
		12	Phenols	0.35	5	BDL	1 --									
		13	Cr ⁺⁶	BDL	--	BDL	-- --									
		14	O&G	8.8	20	11.4	10 --									

	<p>Note:</p> <p>i. The above sample was analyzed by CPCB- Vadodara</p> <p>ii. All concentrations are expressed in mg/l, except pH, colour, Temp, %Na and SAR. Colour is expressed in Pt-Co scale and temperature is expressed in °C.</p> <p>The analysis results of the sample collected from inlet of CETP shows that the concentrations of FDS, ammonical nitrogen and values of SAR, % Na and colour are not meeting the inlet norms prescribed in CCA. .</p> <p>The analysis results show that the concentration of TSS, COD, BOD, TDS, SAR and % Na found exceeding the CETP outlet norms prescribed in CCA.</p>	
20.	OCEMS Details:	
	Status of installation at Inlet and Outlet	Installed OCEMS at the outlet of CETP for the parameters pH and COD
	Parameters for which OCEMS is installed	pH & COD
	Observed values during the visit	pH: 8.71 COD: 144.7 mg/l
	Availability of flow meters & connectivity	Flow meters are provided at the inlet and outlet of CETP but data connectivity with CPCB and SPCB is not done.
	Status of connectivity of OCEMS with CPCB & SPCB	OCEMS data (pH and COD) is transmitted to CPCB through M/s Nevco Portal.
21.	<ul style="list-style-type: none"> • Capital cost with break-up of sources of funds: • Operational Cost: • Cost sharing basis among member units: 	<p>Total Cost: 58,33,19,484/-</p> <p>Contribution from Member units: 33,18,59,484/-</p> <p>Subsidy from Central Govt.: 13,62,15,000/-</p> <p>Subsidy from State Govt. : 11,52,45,000/-</p> <p>0.88 Crores/month</p> <p>Based on the number of sarees washed.</p>
22.	<p>Observations:</p> <ol style="list-style-type: none"> 1. CETP has been established to treat the wastewater/effluent generated from the washing ghats. CETP was found operational during the visit, which treats the effluent received from 192 washing Ghats. 2. The wastewater samples were collected from the inlet of CETP and STP and at Outlet of CETP. The analysis results show that the concentration of TSS, COD, BOD, TDS, SAR and % Na found exceeding the CETP outlet norms prescribed in CCA. 3. GPCB has issued Closure Direction under Section 33(A) of The Water (Prevention & Control of pollution) Act-1974, dated 16/08/2019. 	

Thereafter, the GPCB has granted Revocation to the CETP for four (04) times each for 3 months period vide Revocation Directions issued dated 12/09/2019, 13/02/2019, 16/07/2019 and 21/11/2019.

4. CETP has disposed total 698.6 MT of CETP sludge to CHWTSDF in last one year (since Dec. 2018 to Nov. 2019) and reportedly 268 MT of Sludge is in stock at CETP.
5. CETP is using Spent Sulphuric Acid to adjust the pH, procured from industries without obtaining permission/authorization from GPCB.
6. As per the records submitted by the CETP, about 9.7 MLD treated effluent is generated. As claimed by CETP this huge quantity of treated effluent is being used for irrigation purpose in the farming lands, which is not realistic. From the past visits and directions of GPCB it is found that the CETP is disposing the treated effluent as well as raw effluent in River Uben.

26.	Date of Inspection:	19/12/2019
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27.	Relevant photographs:
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Photograph-52: Washing Ghat Located next to CETP



Photograph-53: Raw Effluent Collection tank



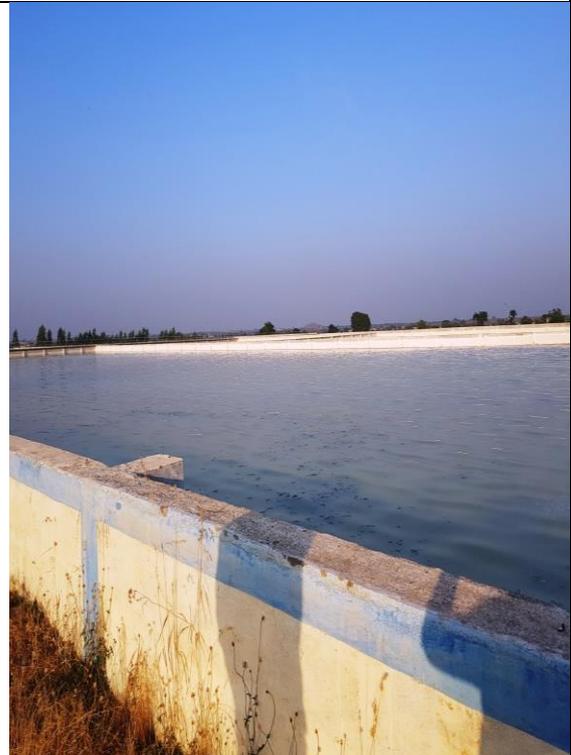
Photograph-54: Flash Mixers



Photograph-55: Primary Clarifier



Photograph-56: Sludge stored below Filter Press area

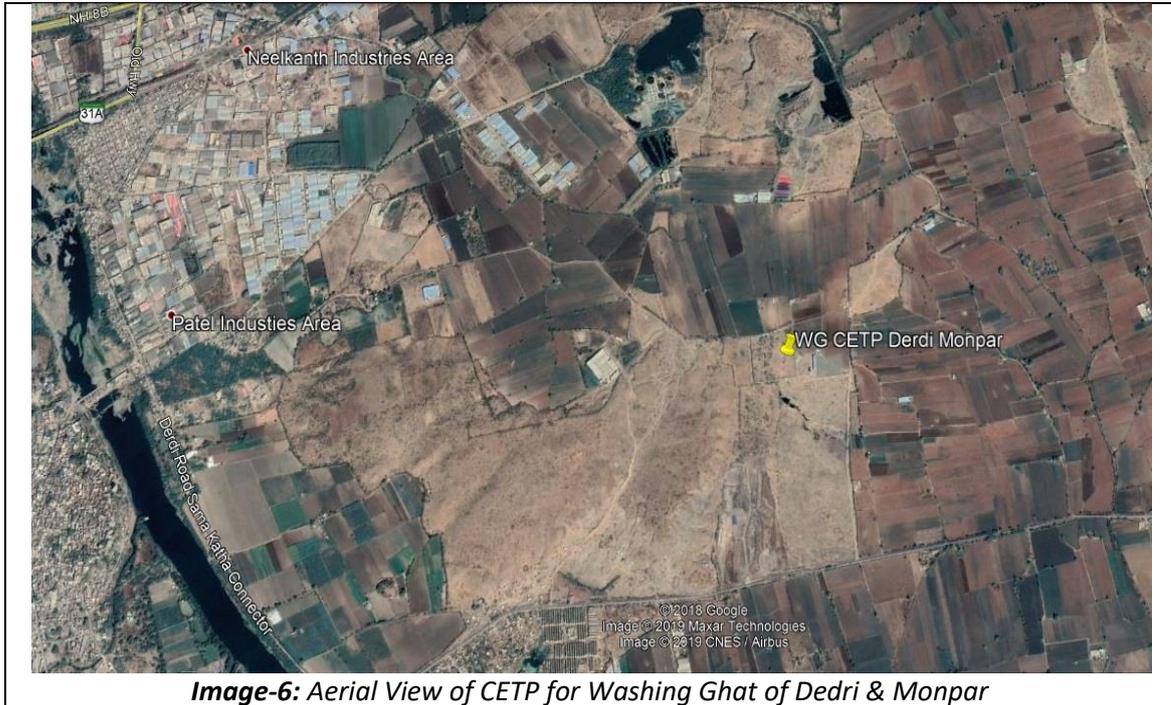


Photograph-57: Treated Effluent Reservoir

5.3.5 M/S. CETP FOR WASHING GHAT OF DEDRI & MONPAR

The CETP for Washing Ghat of Dedri & Monpar, Jetpur has obtained Consent to Establish (NOC) from GPCB vide CTE No. GPCB/I.D. 23606/CCA/JET/695/53548 dated: 19.06.2010 for the construction of CETP (20 MLD), with the validity period of five years from the date of issue of CTE (**Annexure-18**). This CETP is meant to treat the effluent generated from the washing ghats located in Dedri and Monopar area of Jetpur. During the visit it was observed that the CETP is under construction. The RCC work of aeration tank and Primary clarifier and the excavation for Secondary clarifier was in

progress. The CTE obtained is expired and JDPA has not applied for renewal of CTE (NOC). The aerial view of the STP (Under Construction) is given below in the **Image-6**.



Photographs (**Photographs- 58 & 59**) of ongoing construction work of CTP observed during the visit are shown below:



5.3.6 STP OF JETPUR-NAVAGADH NAGAR PALIKA

It is understood that Hon'ble High Court of Gujarat vide its order dated: 12.09.2012 has directed the JDPA to immediately undertake the work of construction of sewerage treatment plant at Jetpur to treat municipal sewerage within a period of 6 to 8 months. It is also ordered that the JDPA shall continue to treat municipal wastewater/ effluent till Jetpur Nagar palika sets up its own plant in approximately five years. In accordance to the court order, Jetpur Nagar palika has started the construction of STP

near Navagadh area of Jetpur. The STP has neither applied nor obtained CTE/NOC from GPCB for construction of STP. During the visit it was observed that 60 to 70% of the STP work is completed w.r.t to the work completed in SBR unit. The aerial view of the STP (Under Construction) is given below in the **Image-7**.



The **photographs – 60, 61 & 62** shows the ongoing construction work of STP observed during the visit.





Photograph-61: construction work of STP



Photograph-62: construction work of STP

5.4 FINDINGS BASED ON MONITORING OF RIVER BHADAR AND DRAINS

River Bhadar is a non-perennial River which is originated near Vaddi (Aniali Village) about 26 Kms North-West of Jasdan in Rajkot District at an elevation of about 261 m above Mean Sea Level. The River passes through Jetpur and empties into the Arabian Sea near Navi Bandar, Dist-Pordbandar (**Image-8**). The total length of this river is about 198 Kms. The river receives several tributaries on both side of the river.

Bhadar-I Dam is located at village- Lilakha Ta-Gondal, Dist-Rajkot. i.e. upstream of Jetpur and Bhadar-II Dam is Located at vill: Bhukhi, Ta-Dhoraji, Dist-Rajkot. i.e. Downstream of Jetpur. CPCB has identified River Bhadar as Priority-I Stretch (approximate length of the stretch @15KM). The entire river and Bhadar Dam-I & II are marked on Google image and given in Image-8. The visiting team collected samples from Bhadar River during the visit on 20.12.2019 at different locations and the sampling locations and the analysis results of the samples collected from the Bhadar River are given in subsequent section.

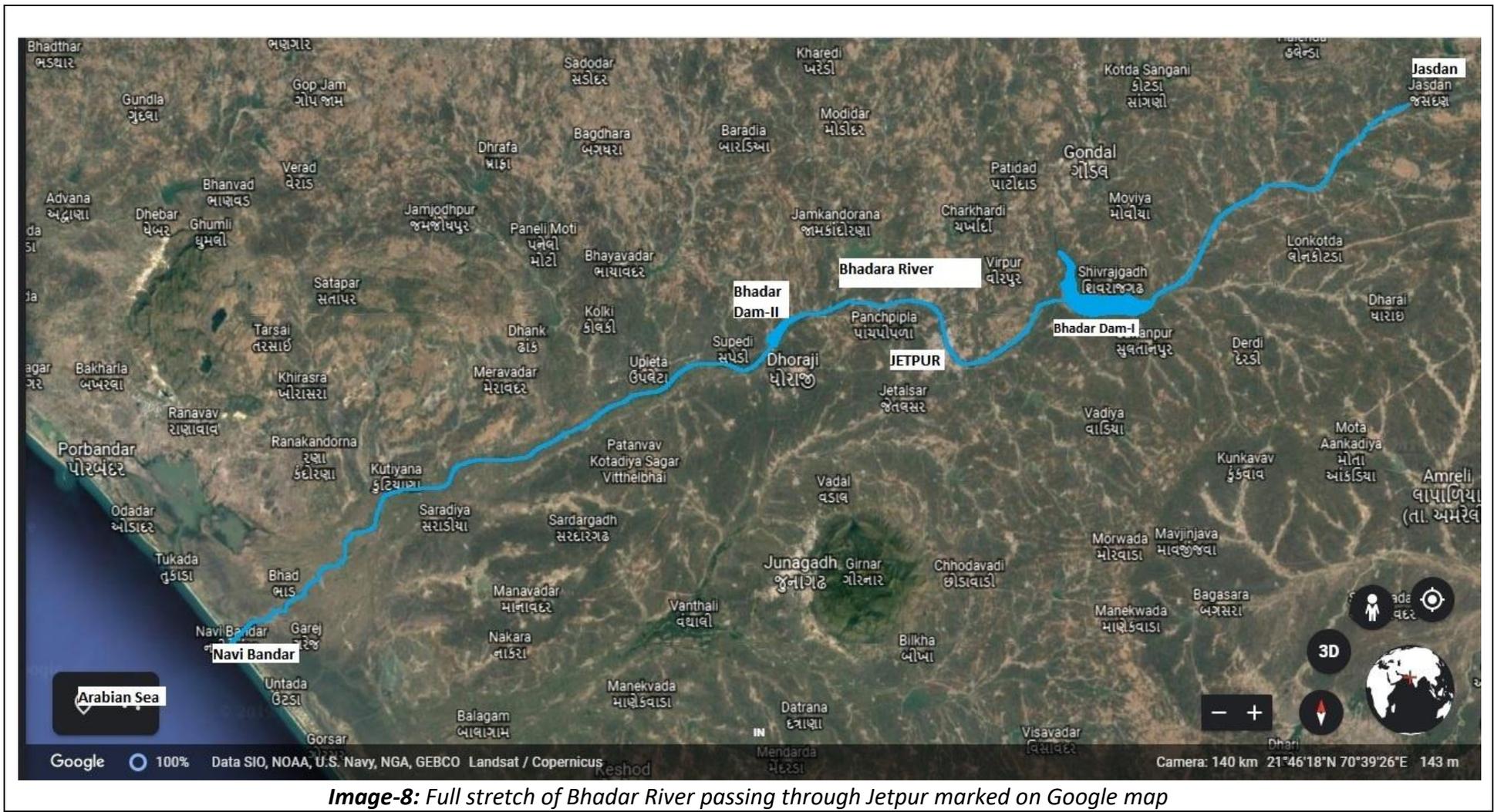


Image-8: Full stretch of Bhadar River passing through Jetpur marked on Google map

5.4.1 MONITORING OF DRAINS FLOWING IN BHADAR RIVER IN JETPUR AREA

Six natural drains have been identified which are draining into Bhadara River at various locations in and around Jetpur. The details of the drains and the locations of confluence with River Bhadar are given in following table:

Table-: Drains flowing into Bhadar River and the confluence locations

S. No.	Details of Drains falling- in River Bhadar	Latitude & Longitude of the confluence point with Bhadar River	Approx. Length (in Kms)	Approx. Width (in mtrs.)	Approx. Depth (in mtrs.)	Approx. Discharge (in MLD)	
						Max	Min
1	Drain from Derdi area Opp. Bhadar Stone crusher	21°44'42.31"N 70°39'0.09"E	6.5	2.5	0.5	1.8	0.2
2	Sarang Nallah	21°45'5.91"N 70°38'9.04"E	1.5	8	1	1.1	0.1
3	Drain near Gondra	21°45'21.45"N 70°37'55.14"E	1.4	7.5	0.8	3	1
4	Drain behind Kabrastan	21°45'42.32"N 70°37'42.43"E	1	2	0.3	4	1.5
5	Drain near railway bridge	21°46'7.22"N 70°37'29.58"E	0.8	0.6	0.3	0.4	0.05
6	Drain near Maghedhi Vokda	21°47'8.06"N 70°37'9"E	3.5	1	0.4	3	1

The drain from Derdi & Monpar area meets River Bhadar near Bhadar Stone crusher. The drain carries only wastewater from textile washing activities from Derdi and Monpar villages. Many illegal washing ghats are being operated in Deri and Monpar Villages. The drain meets the Bhadar River from North side of the River. Bluish green wastewater was found flowing in the drain during the visit on 20.12.2019 and the visiting team collected sample from the drain.

Sarang nallah is another drain which meets Bhadar River from the South side of the River. The drain mostly carries the mixer of domestic sewage and industrial wastewater due to the overflow from C-channel if any. Washing of clothes was being carried out near the pumping station of CETP-JDPA at sarang nalla was observed during the visit (20.12.2019). The visiting team also collected sample from the confluence point of Sarang nallah with Bhadar River.

Another natural drain which carries the mixer of domestic sewage from residential area and also industrial wastewater (mostly overflow from open c-channel) passed through the residential areas and meets River Bhadar near Gondra area on South bank

of the River. The visiting team collected the sample from the drain behind Gondra area before the confluence with Bhadar River.

A small drain of about 1 Km length meets Bhadar River on its South bank behind Kabrastan. The drain mostly carries mixer of domestic sewage from residential area and also industrial wastewater (mostly overflow from open c-channel). However, during the visit (20.12.2019), no flow was observed in the drain and hence the visiting team could not collect any sample from the said drain.

Another drain of about less than a kilometer length meets Bhadar River on the south bank of the River near Railway Bridge. The drain mostly carries industrial wastewater (mostly overflow from open c-channel). However, during the visit on 20.12.2019, no flow was observed in the drain and hence the visiting team could not collect any sample from the said drain.

Madhedi Vokda is another drain which mostly carries industrial wastewater and meets River Bhadar from the northern side of the River near Santivan Udhog Nagar, Rabarika Road. During the visit on 20.12.2019, the drain was found flowing with coloured wastewater and the visiting team collected sample from the said drain.

5.4.2 MONITORING OF BHADAR RIVER

The visiting team also collected samples from Bhadar River on 20.12.2019 at various locations before and after the confluences of the above mentioned drains. The sampling locations of drains and Bhadar River are marked on Google image and given in **Image-9** and shown in **photographs 63 to 74**.

The details of the sampling locations on Bhadar River are given in following table.

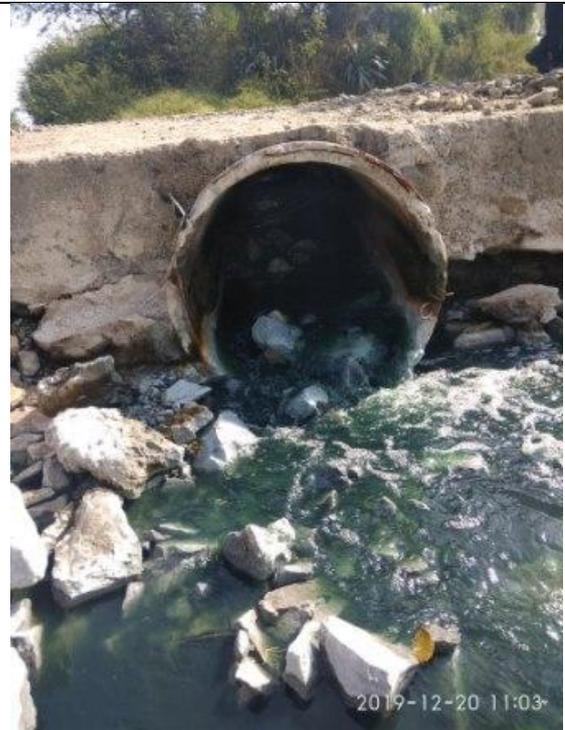
Table: Sampling locations in Bhadar River on 20.12.2019

S. No.	Description of sampling point on Bhadar River	Latitude & Longitude of sampling location on Bhadar River	Sampling location description
1	River Bhadar opp.Bhadar Stone crusher (before check dam)	21°44'40"N 70°38'12"E	Upstream before the confluence of drain from Derdi
2	River Bhadar at Derdi Road (from causeway)	21°45'2"N 70°38'30"E	About 1 Kms downstream after confluence of Drain from Derdi
3	Confluence point of Sarang Nallah & Bhadar River	21°45'5.91"N 70°38'9.04"E	Confluence point of Sarang Nallah & Bhadar River
4	River Bhadar at Causeway of Jetpur City	21°45'43"N 70°37'49"E	Downstream after confluence of Sarang Nallah in the River
5	River Bhadar at Dublipat near NH Bridge	21°46'26"N 70°37'36"E	Downstream after confluence of drains near Gondra & Kabrastan

6	River Bhadar near Coba Hanuman temple	21°48'52"N 70°37'5"E	Downstream after confluence of all the drains in Jetpur city area
7	River Bhadar at Kerali bridge	21°48'27.65" N 70°32'51.03"E	
8	Bhadar Dam-II	21°48'34.97"N 70°26'0.0"E	



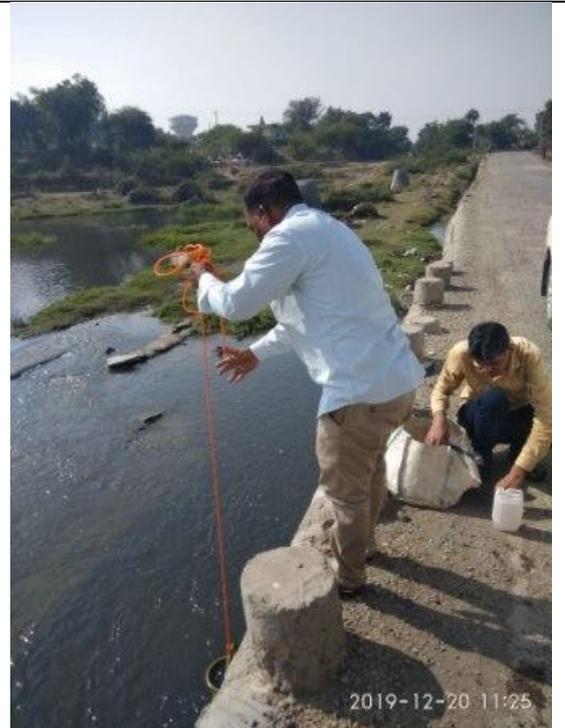
Photograph-63: Drain from Derdi area carrying effluent from washing ghats



Photograph-64: Drain from Derdi area mixing with Bhadar River near Stone crusher



Photograph-65: Sampling of Bhadar River from check dam near Bhadar stone crusher



Photograph-66: Sampling of Bhadar River from Causeway on Derdi Road



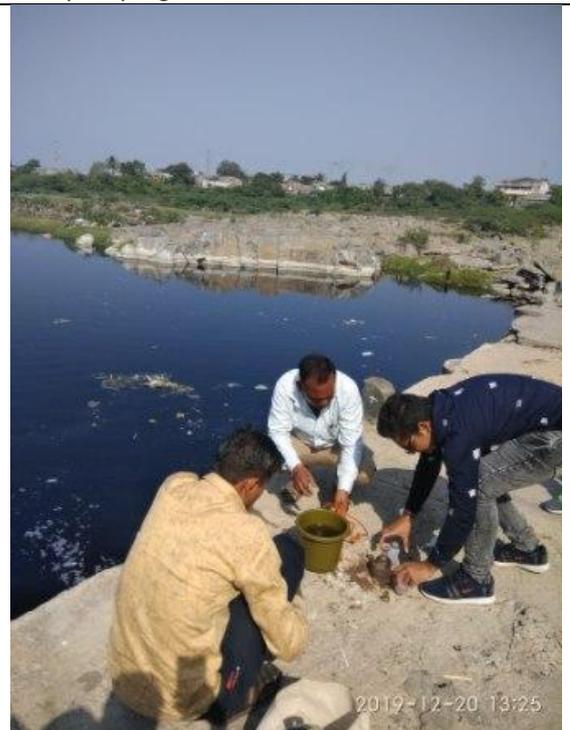
Photograph-67: Sampling of confluence point of Sarang nallah and Bhadar River



Photograph-68: Sampling of sarang nallah near pumping station



Photograph-69: Drain behind Gondra area before meeting Bhadar River



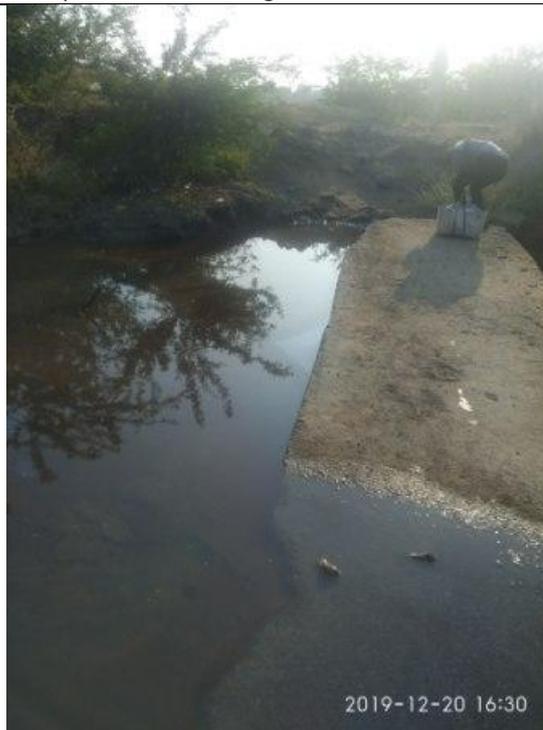
Photograph-70: Sampling of Bhadar River from Causeway at Jetpur Road



Photograph-71: Sampling on Bhadar River at Dublipat near NH bridge



Photograph-72: Sampling on Bhadar River near Coba Hanuman temple



Photograph-73: Sampling on drain Maghedi Vokda



Photograph-74: Sampling on Bhadar River at Kerali bridge

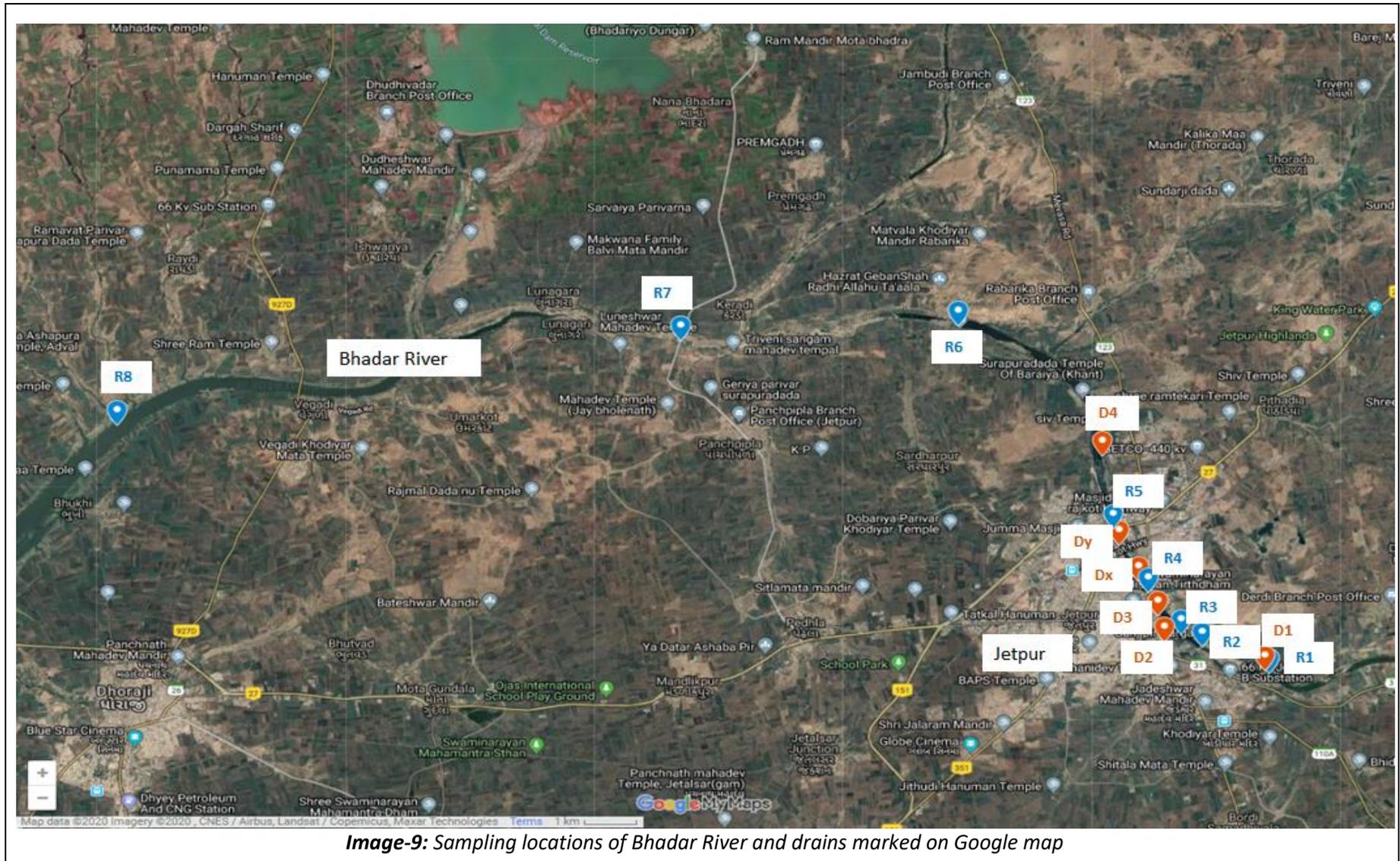


Image-9: Sampling locations of Bhadar River and drains marked on Google map

Sampling locations of Bhadar River	Sampling locations of drain flowing into Bhadar River
R1: River Bhadar opp.Bhadar Stone crusher (before check dam)	D1: Natural drain from Derdi area Opp. Bhadar Stone crusher
R2: River Bhadar at Derdi Road (from causeway)	D2: Sarang Nallah near pumping station of CETP-JDPA
R3: Confluence point of Sarang Nallah & Bhadar River	D3: Natural Drain behind Gondra area
R4: River Bhadar at Causeway of Jetpur City	D4: Drain Maghedi Vokda near Shantivan Udhoygnagar Ratareka road
R5: River Bhadar at Dublipat near NH Bridge	Dx: Drain Behind Kabrastan (no flow during visit/ sample not collected)
R6: River Bhadar near Coba Hanuman temple	Dy: Drain Near Railway Bridge (no flow during visit/ sample not collected)
R7: River Bhadar at Kerali bridge	
R8: Bhadar Dam-II	

Table: Analysis results of the samples collected from Bhadar River by joint committee (CPCB & GPCB) on 20.12.2019

Location code	Location description	Parameters									
		pH	Temp (°C)	Colour	TSS	TDS	COD	BOD	NH ₃ -N	Phenols	PO ₄ -P
R1	Check dam of Bhadar Dam Opp.Bhadar Stone crusher	7.99	19	20	8.8	798	16	1.0	0.84	0.09	BDL
R2	River Bhadar at Derdi Road(from causeway)	8.53	21	40	75	943	24	1.6	0.42	0.14	0.02
R3	Confluence point of SarangNallah&Bhadar River	8.06	23	75	34	1103	39	7.9	1.40	0.13	0.11
R4	River Bhadar at Causeway of Jetpur City	8.20	21	120	28	1071	50	5.9	1.54	0.109	0.13
R5	River Bhadar at Dublipat near NH Bridge	7.70	24	120	24	1140	83	12.2	3.5	BDL	0.36
R6	River Bhadar near Coba Hanuman temple	6.02	21	160	19	1526	77	7.5	5.04	BDL	0.38
R7	River Bhadar at Kerali Bridge	7.91	23	120	13	1449	43	15	2.66	0.137	0.29
R8	River Bhadar at Dam-2, Doraji D/s of Jetpur	8.27	23	10	11	605	19	2.4	0.28	BDL	0.025

Note: Except pH, Temp & Colour, all other results expressed in mg/L. Temp is expressed in °C & colour is expressed in Hazen unit. *BDL- Below detectable limit
The above parameters were analyzed by CPCB, Vadodara

Table: Analysis results of the samples collected from Bhadar River by joint committee (CPCB & GPCB) on 20.12.2019

Location code	Location description	Parameters													
		T.Hard.	Ca ⁺²	Mg ⁺²	T.Alk.	Cl ⁻	SO ₄ ⁻²	S ⁻²	Na ⁺	K ⁺	%Na	SAR	DO	TC	FC
R1	Check dam of Bhadar Dam Opp.Bhadar Stone crusher	500	131	42	154	277	54	BDL	94	2.1	28.94	1.83	5.8	14	5.5
R2	River Bhadar at Derdi Road(from causeway)	367	93	29	208	292	76	0.11	225	3.0	57.99	5.23	4.4	17	6.1
R3	Confluence point of SarangNallah&Bhadar River	379	100	32	248	237	101	0.17	293	4.3	62.36	6.55	4.1	63	21
R4	River Bhadar at Causeway of Jetpur City	384	85	42	234	332	101	BDL	249	5.1	58.14	5.53	3.8	21	9.1
R5	River Bhadar at Dublipat near NH Bridge	355	80	38	317	356	121	0.15	322	6.7	65.84	7.44	4.9	40	14
R6	River Bhadar near Coba Hanuman temple	486	118	47	333	500	149	0.31	392	9.5	63.16	7.74	4.3	33	12
R7	River Bhadar at Kerali Bridge	620	189	36	301	485	146	0.28	353	7.5	54.95	6.17	4.6	33	10
R8	River Bhadar at Dam-2, Doraji D/s of Jetpur	335	95	24	151	198	45	0.15	91	3.6	38.87	2.17	5.6	21	6.1

Note: Except %Na, SAR, TC & FC, all other results expressed in mg/L. TC & FC is expressed in MPN/100ml. *BDL- Below detectable limit
The parameters DO, TC & FC were analyzed by GPCB & remaining parameters were analyzed by CPCB, Vadodara

Table: Analysis results of the samples collected from natural drains by joint committee (CPCB & GPCB) on 20.12.2019

Location code	Location description	Parameters									
		pH	Temp (°C)	Colour	TSS	TDS	COD	BOD	NH ₃ -N	Phenols	PO ₄ -P
D1	Natural drain from Derdi area Opp. Bhadar Stone crusher	10.14	18	600	676	2724	155	33.2	0.70	0.17	0.30
D2	Sarang Nallah near pumping station of CETP -JDPA	7.60	19	20	15	1280	42	6.8	0.56	0.16	0.16
D3	Natural Drain behind Gondra area	7.27	21	100	56	976	145	46.7	15.4	BDL	2.62
D4	Drain Maghedi Vokda near Shantivan Udhoygnagar, Rabarika Road, Jetpur	4.30	22	320	94	6326	53	4.7	2.94	0.098	0.11

Note: Except pH, Temp & Colour, all other results expressed in mg/L. Temp is expressed in °C & colour is expressed in Hazen unit. *BDL- Below detectable limit
The above parameters were analyzed by CPCB, Vadodara

Table: Analysis results of the samples collected from natural drains by joint committee (CPCB & GPCB) on 20.12.2019

Location code	Location description	Parameters													
		T.Hard.	Ca ⁺²	Mg ⁺²	T.Alk.	Cl ⁻	SO ₄ ⁻²	S ⁻²	Na ⁺	K ⁺	%Na	SAR	DO	TC	FC
D1	Natural drain from Derdi area Opp. Bhadar Stone crusher	NA	NA	NA	1238	406	135	0.15	988	9.6	NA	NA	2.4	<2	<2
D2	Sarang Nallah near pumping station of CETP -JDPA	726	214	47	242	431	136	0.09	209	4.1	38.34	3.38	2.2	>1600	>1600
D3	Natural Drain behind Gondra area	498	136	39	412	272	72	0.31	307	13.8	56.45	5.99	3.9	21	9.1
D4	Drain Maghedi Vokda near Shantivan Udhoygnagar, Rabarika Road, Jetpur	5712	1510	471	12	1752	1562	BDL	848	5.3	24.4	4.88	2.8	<2	<2

Note: Except %Na, SAR, TC & FC, all other results expressed in mg/L. TC & FC is expressed in MPN/100ml. *BDL- Below detectable limit
The parameters DO, TC & FC were analyzed by GPCB & remaining parameters were analyzed by CPCB, Vadodara

The analysis results of the sample collected from the Bhadar River at various locations from Derdi area to the Bhadar Dam-II (Sample location R1 to R8) shows contamination of water quality in the entire stretch.

The samples collected from the six natural drains which are converging in Bhadar River in the Jetpur area shows significantly high contamination of industrial effluent/ sewage. The drains receive unaccounted industrial wastewater from illegal washing ghats, overflowing of c-channels and domestic sewage from residential areas.

6.0 CONCLUSION

The units visited by the team are mostly using ground water as their source for production process without obtaining permission from CGWA (Central Ground Water Authority). Moreover, the units are not maintaining record of water consumption or water extracted from the ground.

As per the report of the Regional Office of Central Ground Water Authority, Ahmedabad, it is inferred that no permission/NOC has been granted to any industries in Jetpur for extracting ground water. Therefore, the industrial units in Jetpur are not permitted to extract ground water for any industrial activities.

It was observed that the visited units are mostly not maintaining the records of wastewater generation and disposal and therefore it was not possible for the visiting team to assess the actual status of wastewater generation.

The washing ghats visited by the team are not maintaining records of materials received/ processed/ dispatched by them. The primary effluent treatment plant provided by washing ghats are not being maintained and operated properly.

The C-channel was constructed for the conveyance of industrial effluent. However, domestic sewage from the residential areas is also being discharges in the c-channels. Therefore, the C-channel conveys the mixture of effluent and sewage to the collection sumps followed by a pumping sump from where it is pumped to CETP of JDPA. The main collection sumps

(5000m³ x 2 nos.) and a pumping sump are located in the bed of Bhadar River. In this regard, GPCB has directed JDPA to shift the collection sumps located in the bed of Bhadar River to other environmentally safe location.

It is understood that, presently Jetpur nagar palika is supplying 12 MLD of water to Jetpur for domestic consumption. The industrial units located in the domestic areas utilize the water being supplied to domestic purpose for their industrial activities. In addition, industrial units are extracting ground water through bore wells without permission. The sewage generated from domestic households and effluent generated from the industrial activities are being conveyed in the open c-channel.

The c-channels and the collection well are designed for conveying only effluent from the industrial units in Jetpur. Due to the present situation of the discharge of sewage in the existing c-channel, the c-channel cannot cater the carrying of combined load of effluent & sewage and therefore chances of overflowing of effluent-sewage mix to the low lying areas/ drains & River Bhadar is possible. Presently, about 11MLD of sewage is being generated in Jetpur and being conveyed in the open c-channel in addition to the 7 to 8 MLD of effluent from industries in Jetpur area, thereby exceeding the carrying capacity of the c-channel.

GPCB has issued directions to CETP of JDPA for Repairing /increasing capacity of all C-channels (open drains) as well as collection sump carrying wastewater in Jetpur area, so as to stop overflow of untreated wastewater to River Bhadar. In response to the said directions, JDPA asked all its member industries to curtail the production by 50% and operate the process units (mercerizing units) during night time and individual printing units to operate during day time. Also JDPA has constructed a new collection sump for receiving the effluent from mercerizing units through tankers.

The JDPA has provided 7 MLD capacity of CETP and 6 MLD of STP (both CETP & STP are provided with similar set of treatment units) which treats the mixture of effluent & sewage in both CETP & STP. Considering the present sewage & effluent generation and the installed capacity of CETP & STP, out of total 18 to 19 MLD of sewage & effluent generation, there is provision for treating only 13 MLD of the generation in the provided CETP & STP.

The design capacity of CETP of JDPA is 7 MLD and design capacity of STP of JDPA is 6 MLD. Although, CETP & STP of JDPA are separately constructed, they both treat the same mix stream of effluent & sewage.

The sample collected from the common inlet of CETP & STP (mix of effluent- sewage) and the outlets of CETP and STP of JDPA are not meeting the inlet and outlet norms prescribed by GPCB. It is worth mentioning that GPCB issued CCA for STP of JDPA prescribing only four discharge parameters (pH, BOD, TSS & FC). Whereas, the STP is receiving & treating the mixture of effluent & sewage similar to CETP. A STP of 23.5 MLD at Navagadh is under construction for treating domestic sewage.

The sludge generated from CETP & STP of JDPA is being stored on open land without any liner inside the premises of CETP and huge quantity of sludge without proper dewatering was found stored on kuccha land. It is worth mention that JDPA is receiving ETP sludge from member industries in Jetpur and storing in the premises of CETP and facilitating for its disposal at CHWTSDF. However, the same is not reflected in the CCA of the CETP-JDPA issued by GPCB.

The STP of JDPA was issued closure direction by GPCB on 16.08.2019. Thereafter, the GPCB has granted Revocation to the STP for three (03) times each for 3 months period vide Revocation Directions issued dated 04/10/2019, 19/02/2019 and 04/09/2019. During the visit by CPCB & GPCB team on 19.12.2019, the STP of JDPA was operational even after expiry of the revocation order dated: 04.09.2019 (which was valid only till 03.12.2019).

The sample collected from the CETP of JDPA, STP of JDPA, CETP of Dhareshwar and CETP of Bhatgam are not meeting the inlet/ outlet norms prescribed by GPCB.

As per the CCAs issued to the CETPs & STPs, the treated wastewater should be used for irrigation purpose. However, the quantity of treated wastewater from the CETPs & STPs is huge compared to the land available for irrigation.

The samples collected from the Bhadar River at various locations from Derdi area to the Bhadar Dam-II (Sample location R1 to R8) shows contamination of water quality in the stretch.

The samples collected from the six natural drains which are converging in Bhadar River in the Jetpur area shows significantly high contamination of industrial effluent/ sewage. The drains receive unaccounted industrial wastewater from illegal washing ghats, overflowing of c-channels and domestic sewage from residential areas. These drains are the major source of pollution in Bhadar River.

As it has already been mentioned in the order passed by Hon'ble NGT dated: 06.12.2019 (OA No. 616/2019), GPCB and District Collector, Jetpur may take action in accordance with the findings in the report of 17th& 18th May 2018 submitted by CPCB. Such action may also incorporate the redressal of issues highlighted in this report.

The discharge norms for individual industries are incorporated in the CCA when the industries are granted renewal of CCA. However, the discharge norms for all the industries are to be incorporated. GPCB has already started incorporating mechanism for disposal of sludge in the CCA of industries. However, the mechanism for disposal of ETP sludge from all the individual industries is required to be incorporated in the CCA.

The Strengthening and augmentation of operation and maintenance of Primary Effluent Treatment Plants (PETP) of all industries should be ensured by industries as well as CETPs to meet the inlet norms of CETP.

The CETPs and STPs may be asked to provide tertiary treatment system so as to treat the wastewater and reuse for the industrial purpose to the extent possible.

STP of JDPA should be designated as CETP and accordingly the treated effluent norms should be revised, as STP is presently treating the mix of effluent and sewage. CETP and STP of JDPA should obtain authorization for disposing the ETP sludge to CHWTSDf received from its member units.

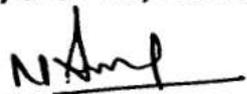
The prescribed parameters for CETPs and STP are inconsistent with mode of disposal given in the CC&A, which may be appropriately made uniform as per applicable norms. All CETPs should be augmented for better treatability of effluent so as to meet the prescribed norms

The collection sumps & receiving well located in the bed of River Bhadar should be relocated immediately, so as to stop untreated effluent overflowing into the River. The open C-channel located in the bed of River Bhadar and in Jetpur city should be replaced with underground pipeline, so as to stop untreated effluent overflowing into the River.

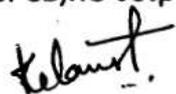
The small scale printing & dyeing industries in Jetpur area are mostly located amidst residential areas. The industries located in the Jetpur city are located in small lanes which makes difficult for any possibilities towards tankers movement for effluent disposal to CETP and any such arrangements may lead to drastic increase in the traffic movements thereby increasing pollution in the city. In addition to the above, the use of boilers in the industries located in the residential areas also caters to the increase of air pollution in the residential zone. Therefore, scope may be worked out for relocation of industries from residential area and formation of separate industrial cluster to streamline the overall environmental management system, particularly about usage of fresh water and disposal and reuse mechanism for treated wastewater with core objective of improved environmental conditions in Jetpur area.


(S. Pradeep Raj)
Scientist- D, CPCB- RD, Vadodara

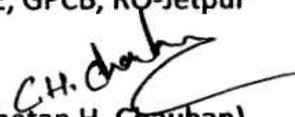

(Kavitha B. V.)
Scientist- D, CPCB- RD, Vadodara


(N. Semwal)
Scientist-B, CPCB- RD, Vadodara


(R. N. Patel)
SO, GPCB, RO-Jetpur


(Ketan S. Bharadiya)
AEE, GPCB, RO-Jetpur


(Krunal H. Tanna)
AEE, GPCB, RO-Jetpur


(Chetan H. Chauhan)
AEE, GPCB, RO-Jetpur


(Viral D. Choudry)
AEE, GPCB, RO-Jetpur



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVA

Sector 10-A, Gandhinagar 382 01

Phone : (079) 2322629

Fax : (079) 2323215

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.112209 dated. 30/08/2016 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. New Khatau Textile Printery (Unit-3) (13615)

S.No. 802,p Plot no. 18, Opp Bhadar River Bank,

Jetpur-360370

Tal- & Dist- Rajkot.

- Consent Order No.: AWH:81404 date of Issue: 12/09/2016.
- The consents shall be valid up to 11/01/2020 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr. No.	Product	Existing Qty Meters/Month	Proposed Qty Meters/Month	After Expansion Total Qty Meters/Month
1	Printed Cotton Fabrics	250000	443500	693500

3. SPECIFIC CONDITIONS:-

- Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at W.G. of Jilubhai Gokalbhai Chavda & Merambhai G. Chavda (ID 39168) &wg of N.K. Enterprise (ID : 46732)
- Directives issued by Hon'ble High Court from time to time shall be fully complied with.

4. CONDITIONS UNDER THE WATER ACT-1974:

- The quantity of the fresh water consumption for industrial purpose shall not exceed 17.000 KL/day
- The quantity of the fresh water consumption for domestic purpose shall not exceed 1.200 KL/day
- The quantity of the industrial effluent to be generated from the the manufacturing process and other ancillary industrial operations shall not exceed 17.000 KL/day.
- The quantity of the domestic waste water (Sewage) shall not exceed 1.000 KL/day
- The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.

5. CONDITION UNDER THE AIR ACT-1981:

- The following shall be used as fuel in Thermic Fluid Heater respectively.

Sr. No.	Fuel	Quantity
1	Coal	5 MT/Day
2	HSD	20 LIT/HR

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- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
- 5.3 The flue gas emission through stack attached to Thermic fuel heater shall conform to the following standards.

Stack No.	Stack attached to	Stack height in Meter	APC Measure	Parameter	Permissible Limit
1	T.F.H.	30	Dust Collector	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2.	DG Sets 200 KVA	9	-		

- 5.4 There shall be no process emission from the manufacturing process as well as any other ancillary operation.
- 5.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 5.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.7. The industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. And nighttime is reckoned between 10 p.m. and 6 a.m.

6. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

- 6.1. Form for grant of authorization for occupier or operator handling Hazardous waste.
- 6.2. Authorization order no. AWH-81404 date of issue: 12/09/2016.
- 6.3. M/s. New Khatau Textile Printery (Unit-3) (13615) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at S.No. 802, p Plot no. 18, Opp Bhadar River Bank, Jetpur-360370 Tal- & Dist- Rajkot.

Sr.No.	Waste	Cat.	Quantity MT/Year	Authorised mode of disposal/recycler utilized
1	Empty barrels /Contaminated with hazardous chemicals /Waste	I-33.1	1.000	Collection, Storage, Transportation Disposal by selling to registered Re-processors /Recyclers
2	Used or Spent Oil	I-5.1	0.100	Collection storage , Transportation Disposal by Selling to registered Reprocesses/ Recyclers



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 6.4. The authorization shall be valid up to 11/01/2020.
- 6.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 6.6. The authorization is granted to operate a facility for collection, storage within factory premises, transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- f) The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
- g) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- h) An application for the renewal of an authorization shall be made as laid down under Haz. Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- i) Any other conditions for compliance as per the guidelines issued by the MoEF or CPCB.
- j) The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- k) The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- l) The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- m) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- n) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- o) Industry shall submit annual report on or before 30th day of June following to the financial year to which that return relates.
- p) The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) of the wastes generated.
- q) Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 on or before 30th day of June following to the financial year to which that return relates.
- r) In case of any accident, details of the same shall be submitted on Form-14 to Gujarat Pollution Control Board.
- s) As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- t) Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- u) In no case of any kind of hazardous waste shall be imported without prior approval of appropriate authority.

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- v) In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- w) Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- x) Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- y) Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 8.3. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 8.4. In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 8.5. As per "Public liability Insurance Act-91 Company shall get insurance policy, if applicable.
- 8.6. Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 8.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 8.8. In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 8.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 8.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 8.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD

(R.V. PATEL)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET- 1359/ID- 13615/

Issued to:-

M/s. New Khatau Textile Printery (Unit-3) (13615)

S.No. 802,p Plot no. 18, Opp Bhadar River Bank, Jetpur-360370 Tal- & Dist- Rajkot.

Copy to:

The Regional Officer, G.P.C.Board, Jetpur.

With a request to carry out monitoring sampling and inspection under the provisions of the Water Act 1974, Air Act, 1981& EP Act 1986, whichever is applicable.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling and Trans boundary Movement) Rules'2008 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.100112 dated. 02/11/2015 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/ rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. New Khatau Textile Printery (Unit-3)(13615)

Sr.No 802p, Plot No. 18, Opp. Bhadar River Bank,

Jetpur-360370

Dist: Rajkot.

1. Consent Order No.: AWH-74747 date of Issue: 10/12/2015
2. The consents shall be valid up to 01/11/2020 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr. No.	Product	Quantity Meters/Month
1	Printed Cotton Fabrics	250000
2	Stantor of Printed Cotton Fabrics	250000

3. SPECIFIC CONDITIONS:

- 3.1. Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at W.G. of Jilubhai Gokalbhai Chavda & Merambhai G Chavda (ID: 39168)
- 3.2. Directives issued by Hon'ble High Court from time to time shall be fully complied with.

4. CONDITIONS UNDER THE WATER ACT- 1974:

- 4.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 1.800 KLPD
- 4.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.400 KLPD
- 4.3. The quantity of the industrial effluent to be generated from the the manufacturing process and other ancillary industrial operations shall not exceed 1.800 KLPD.

Page 1 of 5)

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4.4. The quantity of the domestic waste water (Sewage) shall not exceed 0.200 KLPD

5. CONDITIONS UNDER THE AIR ACT-1981:

5.1. The following shall be used as fuel in Agro Waste respectively.

Sr. No.	Fuel	Quantity
1	Lignite	10 MT/Day
2	H.S.D	20Lit/Hr

5.2. The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below.

5.3. The flue gas emission through stack attached to Thermic Fuel Heater shall conform to the following standards:

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	Boiler+ T.F.H.	30	Dust collector Multi Cyclone separator	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	D.G. Sets 200 KVA CAP	9			

5.4. There shall be no process emission from the manufacturing and other ancillary operations.

5.5. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

5.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

5.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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night time. Daytime is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

6. CONDITION UNDER THE HAZARDOUS WASTE RULE.

6.1. Authorization for the Management & Handling of Hazardous Wastes Form-2 (See rule 3 (c) & 5 (5) Form for grant of authorization for occupier or operator handling hazardous waste under Hazardous waste (M, H & TM) Rules, 2008 Form for grant of authorization for occupier or operator handling hazardous waste.

6.2. Number of authorization: AWH-74747 Date of issue: 10/12/2015

M/s. New Khatau Textile Printery (Unit-3)(13615) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No 802p, Plot No. 18, Opp. Bhadar River Bank, Jetpur-360370 Dist: Rajkot.

Sr. No.	Waste	Quantity	Schedule-I Process No.	Facility
1.	Used Spent Oil	0.100 MT/Yr	I-5.1	Collection, storage, & reuse as lubricant.
2.	Discarded containers /Barrels/Liners contaminated with Hazardous Wastes/Chemicals	1.000 MT/Yr	I-33.3	Collection, Storage and disposal to the authorized Re-cycler/Re-Processors after Decontamination.

6.3. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes by selling to the registered Re-processors/Recyclers having valid CCA of this Board

6.4. The authorization shall be valid up to 01/11/2020

6.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.6. TERMS AND CONDITIONS OF AUTHORISATION

- The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.
- The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

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- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down in rule -7.
- 6.7 In addition to above terms and conditions Industry shall also comply following directives issued by the Supreme Court of India dated.14.10.2003.
- a) Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14th October 2003
- b) Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8 **GENERAL CONDITIONS: -**

- 8.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2 Applicant shall also comply with the general conditions given in annexure I.
- 8.3 The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 8.4 Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 8.5 In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 8.6 As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.
- 8.7 Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 8.8 In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 8.9 In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 8.10 Unit shall take all concrete measures to show tangible results in waste generation reduction, voidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.

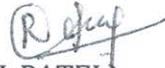


GPCB

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 010
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

- 8.11 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 8.12 Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


(R. V. PATEL)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET-1359/ID-13615/ 334471

Issued to:-

M/s. New Khatau Textile Printery (Unit-3)(13615)

Sr.No 802p, Plot No. 18, Opp. Bhadar River Bank,

Jetpur-360370

Dist: Rajkot.

Dt - 11/12/2015



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

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Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.134240 dated. 26/02/2018 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Tanishka Print (31384)
Near Vasukidada Temple, At:Opp. Bank Of River Bhadar
Jetpur- 360370
Ta: Jetpur, Dist: Rajkot.

1. Consent Order No.: AWH: 91810 date of Issue:15/03/2018.
2. The consents shall be valid up to 07/01/2021 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr. No.	Product	Quantity Meters/Month
1	Finishing On Printed Cotton Fabrics	625000
2	Printed Cotton Fabrics	625000

3. SPECIFIC CONDITIONS:-

- 3.1. Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at Washing ghat of Tanisq Print (ID: 49619)
- 3.2. Directives issued by Hon'ble High Court from time to time shall be fully complied with.

4. CONDITIONS UNDER THE WATER ACT-1974:

- 4.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 5.000 KL/day
- 4.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.300 KL/day
- 4.3. The quantity of the industrial effluent to be generated from the the manufacturing process and other ancillary industrial operations shall not exceed 5.000 KL/day.
- 4.4. The quantity of the domestic waste water (Sewage) shall not exceed 0.200 KL/day
- 4.5. The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.
 - Collection tank.
 - HDPE tank
 - Sludge drying beds 2 nos
- 4.6. The entire quantity of industrial effluent after giving primary treatment shall have to convey to the CETP of JDPA at Plot No.782 & 783 Jetpur, Rajkot through open Chanel of JDPA. Shall have to conform to the inlet norms given by the M/s. CETP-JDPA Dyeing and Printing Association, Jetpur, Dist. Rajkot..
- 4.7. The applicant shall have to use only one outlet for the discharge of its effluent. The application shall not keep any bypass line or system or loose or flexible pipeline for discharge of effluent other than to make discharge into open channel of JDPA.
- 4.8. Domestic effluent shall be disposed off along with industrial effluent/or through septic tank soak pit system.
- 4.9. The applicant shall be responsible for the discharge of effluent into open channel of JDPA leading to CETP, for further treatment of effluent. Due care shall be taken to avoid any leakage or spillage of effluent in an around the factory premises.
- 4.10. The applicant shall stop its production/printing activities, if the effluent from the Washing Ghats, (where applicant is sending Cloths/Sarees for washing) after treatment is not meeting with prescribed standards or if the effluent from Washing Ghat will be discharged in to any river or natural drain.
- 4.11. The applicant shall responsible for operation & maintenance of Washing Ghat ETP, where applicant is sending their Cloth/Sarees for washing.
- 4.12. The applicant shall stop their production or printing activity as and when their washing ghat ETP is not in operational condition.
- 4.13. In the case of tenant unit the responsibility for complying CCA condition shall be of the tenant particularly and if the tenant ceize operation at the premises and new tenant occupies the unit new tenant shall obtain CCA under the Water Act,1974 prior to start of production or printing activity.
- 4.14. The applicant shall put-up a entrance a Board, displaying Washing ghat detail status of consent name and location of washing ghat owner where the applicant is sending their cloths/sarees for washing ghat.
- 4.15. The Board reserves the right or review/or revoke CCA or make modification in the condition which it deems fit in accordance with the provision of Water Act, 1974.

- 4.16. In case the change of ownership/management/tenant and address of new owner/ partner/directors /proprietor /tenant should immediately be intimated to the Board.
- 4.17. The consent to operate plant/discharge effluent shall automatically laps if at any time the condition specified in this CC&A order is found violated.

5. **CONDITION UNDER THE AIR ACT-1981:**

5.1 The following shall be used as fuel in Boiler/ Thermic Fluid Heater

Sr. No.	Fuel	Quantity
1.	Lignite	2.5 MF/day
2.	Diesel	15 Ltrs/Hrs

5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

5.3 The flue gas emission through stack attached to Thermic fuel heater shall conform to the following standards.

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	Fuel Heater (Thermic)+	30 M	Water scrubber Multi cyclone separator	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	Boiler Common Stack				
2	D.G.Sets 75 KVA	5			

5.4 There shall be no process emission from the manufacturing process as well as any other ancillary operation.

5.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

5.6. The industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. And nighttime is reckoned between 10 p.m. and 6 a.m.

6. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

6.1. Form for grant of authorization for occupier or operator handling Hazardous waste.

6.2. Authorization order no. AWH-91810 date of issue: 15/03/2018.

6.3. M/s. Tanishka Print (31384) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Near Vasukidada Tempie, At:Gpp. Bank Of River Bhadarjetpur- 360370 Ta: Jetpur, Dist: Rajkot.

Sr. No.	Waste	Cat.	Quantity MT/Year	Authorised mode of disposal/recycler utilized
1	Empty barrels/Containers/Liners contaminated with hazardous chemicals/wastes	I-33.1	0.960	Collection, Storage and disposal to the authorized Re-cycler/Re-Processors after Decontamination
	Chemical Sludge from waste water Treatment	I-35.3	0.500	Collection, Storage, Transportation and Disposal at TSDF
2	Used Spent Oil	I-5.1	0.004	Collection, Storage, Transportation Disposal by selling to registered Re-processors /Recyclers

6.4. The authorization shall be valid up to 07/01/2021.

6.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)**

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

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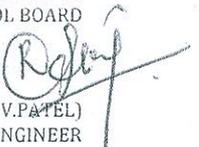
Website : www.gpcb.gov.in

- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Transboundary Movement) Rules, 2016.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 8.3. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 8.4. In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 8.5. As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.
- 8.6. Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 8.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 8.8. In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 8.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 8.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 8.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


(R.V.PATEL)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET- 624/ID- 31384 / 448356 ^{dt.} 20/3/2018
Issued to:-
M/s. Tanishka Print (31384)
Near Vasukidada Temple, At:Opp. Bank Of River Bhadar
Jetpur- 360370
Ta: Jetpur, Dist: Rajkot.

Copy to:

The Regional Officer, G.P.C.Board, Jetpur.

With a request to carry out monitoring sampling and inspection under the provisions of the Water Act 1974, Air Act, 1981 & EP Act 1986, whichever is applicable.



GUJARAT POLLUTION CONTROL BOARD

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BY R.P.A.D

Amendment/Merged/Combined Consolidated Consent & Authorization

(CCA No: W-75019 & WH-80202)

No: GPCB/CCA/JET-372/ID: 27093/ 528812

Date: 03/12/2019

To,
M/s. Krishna Cotton Print (27093),
Plot No. 800/3, Opp. Bank of River Bhadar,
Jetpur-360370, Dist: Rajkot.

Sub: Amendment/Merged/Combined of Consolidated Consent & Authorization (CCA) of this Board under the provision the Water (Prevention and Control of Pollution) Act-1981, the air Prevention and Control of Pollution) 1981 and the Hazardous Waste (Management and Handling) Rules 1989 & as amended up to year-2003 framed under the Environmental (Protection) Act-1986.

- Ref: 1. Your letter dated 24/09/2019 for merger of M/s. Krishna Cotton Industries (ID No. 48067) with M/s. Krishna Cotton Print (ID No. 27093).
2. Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-372/ID-27093/340727, Dated. 06/01/2016.
3. Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-1641/ID-48067/362599, Dated. 13/07/2016.

Sir,

With respect to subject and reference mentioned above, Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-372/ID-27093/340727, Dated. 06/01/2016, issued is amended here with & shall be read as under.

1. The CCA order no. AWH-100014 is replaced & amended for the production as under:-

Sr. No.	Products	Quantity
1.	Printed Cotton Fabrics (By Felt Bed Machine & Cold Table)	9,97,500

2. SPECIFIC CONDITIONS

- 2.1 Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at WG of Jayantibhai Shambhubhai Ramoliya (ID: 46576), WG of Arvindbhai Manjibhai Barwadiya (ID: 40594) & WG of Pravinbhai Ukabhai Khant (ID: 48066).
2.2 Unit shall have to maintain the record of washing of printed cotton fabrics at authorized washing ghat including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
2.3 Directives Issued by Hon'ble High Court from time to time shall be fully complied with.

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- 2.4 Unit shall provide fix pump and pipe line among all units of ETP.
- 2.5 Unit shall provide Water Meter at Intake of bore well as well as inlet and outlet of ETP.
- 2.6 Unit shall have to provide separate energy meter for ETP. Daily record for the same shall have to be maintained.
- 2.7 Unit shall have to maintain daily record of ETP operations in separator register and shall have to submit the monthly report of the same report by first week of next month at Regional office, Head office of this Board.
- 2.8 **Unit shall obtain NOC Permission from CGWA as per order of Hon. National Green tribunal for the withdrawal of ground water.**
- 3 **ONDITIONS UNDER THE WATER ACT-1974:**
- 3.1 The quantity of the fresh water consumption for industrial purpose shall not exceed **7.000 KLPD.**
- 3.2 The quantity of the fresh water consumption for domestic purpose shall not exceed **0.800 KLPD.**
- 3.3 The industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceeding **7.000 KLPD.**
- 3.4 The quantity the domestic wastewater (sewage) shall not exceed **0.600 KLPD.**
- 3.5 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.6 The entire quantity of industrial effluent after giving primary treatment shall have to convey to the CETP of JDPA at Plot No.782 & 783 Jetpur, Rajkot through open channel of JDPA and shall have to conform to the following inlet norms.

PARAMETERS	CETP Inlet NORMS for member units
pH	10.5 -12.0
Temperature	< 45o C
Colour (pt.co.scale) in units	350 units
Suspended Solids	2000 mg/l
Oil and Grease	20 mg/l
BOD (3 days at 27o C)	350 mg/l
COD	1000 mg/l
Chlorides	2500 mg/l
Sulphates	3500 mg/l
Fixed dissolved solids	2100 mg/l
Ammonical Nitrogen	75 mg/l
Percent sodium	60 %
Total Chromium	5 mg/l
Sulphides	10 mg/l
Sodium absorption ratio	26
Phenolic Compounds	5 mg/l



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Fluorides	5 mg/l
Insecticides /Pesticides	Absent
Boron	5.0 mg/l
Bio Assay Test	-

3.7 If the inlet norms of trade effluent prescribed to the CETP Authority (CETP-JDPA) by GPCB is amended and are more stringent, in that case the unit has to achieve the norms prescribed by CETP Authority.

4. CONDITION UNDER THE AIR ACT-1981:

4.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Bio Coal	2.2 MT/Day
2.	Diesel	5 Ltr/Hrs

4.2 The flue gas emission through stack attached to following shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	Thermic Fluid Heater	35 Meter	Cyclone & Multi Cyclone Separator	Particulate matter SO2 NOx	150mg/NM3 100 ppm 50 ppm
	D. G. Sets (100 KVA)	5 Meter	--		

5. AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

5.1. Form for grant of authorization for occupier or operator handling Hazardous waste.

5.2. Authorization order no. H- 96726 date of issue: 02/02/2019.

5.3. M/s. Krishna Cotton Print (27093) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No. 800/3, Opp. Bank of River Bhadar, Jetpur-360370, Dist. Rajkot.

Sr. No.	Waste	Cat.	Quantity MT/Year	Authorized mode of disposal/recycler utilized
1.	Empty barrels/Containers/ Liners contaminated with hazardous chemicals/wastes	1-33.1	0.918	Collection, Storage and disposal to the authorized Recycler after Decontamination
2.	Chemical Sludge from waste water treatment	1-35.3	6.108	Collection, Storage, Transportation to the storage site of CETP JDPA and ultimate Disposal at TSDF

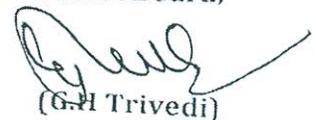
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2	Used or Spent Oil	I-5.1	0.008	Collection, Storage, Transportation and disposal at the authorized Registered Re-refiners
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- 5.4. **The authorization shall be valid up to 15/12/2019.**
- 5.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.
6. **TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)**
- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.
7. The terms & conditions mentioned in CCA order no. WH-80202 Dated. 08/07/2016 shall be merged with CCA order no. W-75019 Dated. 29/12/2015 and now merged/combined CCA order shall be valid in future.
8. The other conditions of the Consolidated Consent & Authorization (CCA) issued vide letter no. GPCB/CCA/JET-372/ID-27093/340727, Dated. 06/01/2016 shall remain unchanged. If noncompliance of the condition would be found, the consent to operator plant/discharge effluent shall automatically laps and you would be prosecuted as per the provisions of Water Act 1974 and Environment Protection Act -1986.

For And On Behalf Of
Gujarat Pollution Control Board,


(G.H. Trivedi)

Senior Environmental Engineer



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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Copy To:

1. The Regional Office, GPCB, Jetpur, Balaji Society, Dhoraji Road, Ta. Jetpur-360370, Dist. Rajkot... You are requested to visit and check the compliances of the unit as per CCA and submit fresh inspection report to head office.
2. M/s. Krishna Cotton Industries (ID. 48067), Sr. No. 802 p, Plot no. 17, Vasuki Udhyonagar, Opp. Bank of River Bhadar, Jetpur-360370, Dist. Rajkot... for information.
3. WG of Jayantibhai Shanbhubhai Ramoliya (ID: 46576) - (Lese:- Krishna Cotton Print (ID: 27093), Sr. No. 190, P2/P1, Vill. Bavapipaliya, Jetpur, Bavapipaliya - 360370, Dist. Rajkot... for information.
4. WG of Arvindbhai Manjibhai Barwadiya (ID: 40594) - (Lese:- Krishna Cotton Print (ID: 27093) Sr. No. 147/1/2, 147/2& 146/1 p-1, Derdi - 360370, Dist. Rajkot... for information.
4. CETP of JDPA at Plot No.782 & 783 Jetpur, Rajkot.... for information.

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GUJARAT POLLUTION CONTROL BOARD

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BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No. 128203 dated. 25/09/2017 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. A.D. Textile (53264)

Sr.No. 802p, Plot no. 12,

Tarapara Nagar ,

Bhadar Na Sama Kanthe,

Jetpur- 360370,

Tal- & Dist- Rajkot.

1. Consent Order No.: AWH- 89348` date of Issue: 13/11/2017.

1.1. The consents shall be valid up to 24/09/2022 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr. No.	Product	Qty (Meters/Month)
1	Printed Cotton Fabrics	250000

2. SPECIFIC CONDITIONS:-

2.1. Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at Wg of Shantaben Jagadishbhai (ID : 37159)

2.2. Directives issued by Hon'ble High Court from time to time shall be fully complied with.

3. CONDITIONS UNDER THE WATER ACT-1974:

3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 2.000 KLPD.

3.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.300 KLPD.

3.3. The quantity of trade effluent from the factory shall not exceed 2.000 KLPD.

3.4. The quantity of Sewage from the factory shall not exceed 0.200 KLPD

3.5. Domestic effluent shall be disposed off through septic tank/soak pit system.

3.6. The treated effluent shall be reused in process. Unit shall take all necessary measures and in no case at any time effluent shall finds way to ant water body directly or indirectly.

3.7. The effluent treatment plant consisting of the following units as proposed by you shall be installed.

- Collection tank
- Hopper Bottom Settling Tank
- Sludge Drying Bed-2 Nos

3.8. The entire quantity of industrial effluent after giving primary treatment confirm to the inlet CETP norms shall have to be conveyed to the CETP of JDPA at Plot no. 782 & 783 Jetpur, Rajkot through open channel of JDPA. In no circumstances, the effluent either treated or untreated shall be discharged into river, natural drain, and soak pit septic tank system.

4. CONDITIONS UNDER THE AIR ACT-1981:

4.1. The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Agro waste/Briquettes	2 MT/day
2.	Diesel	5 Ltrs/Hour

4.2. The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below.

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- 4.3. The flue gas emission through stack attached to Fuel Heater (Thermic) and D.G. Sets shall conform to the following standards:

Stack No.	Stack Attached to	Stack Height in Meter	Air Pollution Control Measures	Parameter	Permissible Limit
1	Fuel Heater (Thermic)	35	Multi cyclone separator	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	D.G. Sets 125 KVA	5			

- 4.4. There shall be no process emission from the manufacturing and other ancillary operations.
4.5. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

- 5.1. Form for grant of authorization for occupier or operator handling Hazardous waste.
5.2. Authorization order no. AWH- 89348 date of issue: 13/11/2017
5.3. M/s. A.D. Textile (53264) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No. 802p, Plot no. 12, Tarapara Nagar, Bhadar Na Sama Kanthe, Jetpur- 360370, Tal- & Dist- Rajkot.

Sr.No.	Waste	Cat.	Quantity MT/Year	Authorised mode of disposal/recycler utilized
1	Empty barrels/Containers/Liners contaminated with hazardous chemicals/wastes	I-33.1	0.015	Collection, Storage and disposal to the authorized Re-cycler/Re- Processors after Decontamination
2	Chemical Sludge from waste water Treatment	I- 35.3	0.500	Collection, Storage, Transportation and Disposal at TSDF
3	Used Spent Oil	I- 5.1	0.050	Collection, Storage, Transportation Disposal by selling to registered Re-processors /Recyclers

- 5.4. The authorization shall be valid up to 24/09/2022
5.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
5.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.



GPCB

GUJARAT POLLUTION CONTROL BOARD

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6. TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

7. GENERAL CONDITIONS: -

- 7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2. The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 7.3. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 7.4. In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 7.5. As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.
- 7.6. Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 7.8. In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 7.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 7.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 7.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


(R.V.PATEL)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET- 1979/ID- 53264/ 427744

Issued to:-

M/s. A.D. Textile (53264)

Sr.No. 802p, Plot no. 12, Tarapara Nagar, Bhadar Na Sama Kanthe,
Jetpur- 360370, Tal- & Dist- Rajkot.

14/11/17



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

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BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.158435 dated. 06/08/2019 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

Vasundhara Textile D. & P. works (R.B.Prints) (27154),

Plot No: S. No. 195/93,

Sbs Road, Navagadh,

JETPUR- 360375

DIST Rajkot.

1. Consent Order No.: AWH- 103901 date of Issue: 04/09/2019

1.1. The consents shall be valid up to 05/08/2024 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr. No.	Product	Qty (Meters/Month)
1	PRINTED COTTON FABRICS (By Falt Bead machine)	3,12,500

2. SPECIFIC CONDITIONS:-

- 2.1. Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at washing ghat of Navinsinh Kirtisinh Chudasama (ID: 20269) Unit shall have to maintain the record of washing of printed cotton fabrics at authorized washing ghat including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
- 2.2. Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 2.3. Unit shall provide fix pump and pipe line among all units of ETP.
- 2.4. Unit shall provide Water Meter at Intake of bore well as well as inlet and outlet of ETP.
- 2.5. Unit shall have to provide separate energy meter for ETP. Daily record for the same shall have to be maintained.
- 2.6. Unit shall have to maintain daily record of ETP operations in separate register and shall have to submit the monthly report of the same report by first week of next month at Regional office, Head office of this Board.
- 2.7. Unit shall obtain NOC Permission from CGWA as per order of Hon. National Green tribunal for the withdrawal of ground water.

3. CONDITIONS UNDER THE WATER ACT-1974:

- 3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 5.000 KLPD.
- 3.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.500 KLPD.
- 3.3. The quantity of trade effluent from the factory shall not exceed 5.000 KLPD.
- 3.4. The quantity of Sewage from the factory shall not exceed 0.300 KLPD.
- 3.5. Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.6. The entire quantity of industrial effluent after giving primary treatment shall have to confirm to the following inlet norms and also shall have to convey to the CETP of JDPA at Plot No.782 & 78, Narsang Tekri, Jetpur, Dist: Rajkot through open Chanel of JDPA.

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PARAMETERS	CETP Inlet NORMS for member units
pH	10.5 -12.0
Temperature	< 45° C
Colour (pt.co.scale) in units	350 units
Suspended Solids	2000 mg/l
Oil and Grease	20 mg/l
BOD (3 days at 27° C)	350 mg/l
COD	1000 mg/l
Chlorides	2500 mg/l
Sulphates	3500 mg/l
Fixed dissolved solids	2100 mg/l
Ammonical Nitrogen	75 mg/l
Percent sodium	60 %
Total Chromium	5 mg/l
Sulphides	10 mg/l
Sodium absorption ratio	26
Phenolic Compounds	5 mg/l
Fluorides	5 mg/l
Insecticides /Pesticides	Absent
Boron	5.0 mg/l
Bio Assay Test	-

- 3.7 If the inlet norms of trade effluent prescribed to the CETP Authority (CETP- JDPA) by GPCB is amended and are more stringent, in that case the unit shall have to achieve the inlet norms prescribed to the CETP Authority.
- 3.8 The applicant shall have to use only one outlet for the discharge of its effluent. The application shall not keep any bypass line or system or loose or flexible pipeline for discharge of effluent other than to make discharge into open channel of JDPA.
- 3.9 The applicant shall be responsible for the discharge of effluent into open channel of JDPA leading to CETP, for further treatment of effluent. Due care shall be taken to avoid any leakage or spillage of effluent in an around the factory premises.
- 3.10 The applicant shall stop its production/printing activities, if the effluent from the Washing Ghats, (where applicant is sending Cloths/Sarees for washing) after treatment is not meeting with prescribed standards or if the effluent from Washing Ghat will be discharged in to any river or natural drain.
- 3.11 The applicant shall stop their production or printing activity as and when their washing ghat ETP is not in operational condition.
- 3.12 In the case of tenant unit the responsibility for complying CCA condition shall be of the tenant particularly and if the tenant ceize operation at the premises and new tenant occupies the unit new tenant shall obtain CCA under the Water Act, 1974 prior to start of production or printing activity.
- 3.13 The applicant shall put-up a Board, displaying Washing ghat detail status of consent name and location of washing ghat owner where the applicant is sending their cloths/sarees for washing ghat.
- 3.14 The consent to operate plant/discharge effluent shall automatically laps if at any time the condition specified in this CC&A order is found violated.

4. **CONDITION UNDER THE AIR ACT-1981:**
- 4.1 There shall be no process as well as flue gas emission.
- 4.2 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M3)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM 10)	60	100
Particulate Matter- 2.5 (PM 2.5)	40	60
SO2	50	80
NOx	40	80



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 4.3. The Industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. And nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.4. Applicant shall strictly comply with undertaking submitted about non applicability of AIR ACT-1981 and thus shall not carry out any activity which attracts provisions of above rules.

5. AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

- 5.1. Form for grant of authorization for occupier or operator handling Hazardous waste.
- 5.2. Authorization order no. AWH- 103901 date of issue: 04/09/2019.
- 5.3. Vasundhara Textile D. & P. works (R.B.Prints) (27154) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No. S. No. 195/93, Sbs Road, Navagadh, JETPUR- 360375, DIST Rajkot.

Sr. No.	Waste	Cat.	Quantity MT/Year	Authorised mode of disposal/recycler utilized
1	Empty barrels/Containers/Liners contaminated with hazardous chemicals/wastes	I-33.1	0.768	REU
2	Chemical sludge from waste water treatment	I-35.3	0.500	Collection, Storage, Transportation
3	Used Or Spent Oil	I-5.1	0.005	REU

- 5.4. The authorization shall be valid up to 05/08/2024.
- 5.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

7. GENERAL CONDITIONS:-

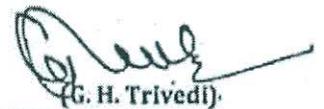
- 7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2. The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 7.3. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- 7.4. In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- 7.5. As per *Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.

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- 7.6. Empty drums and containers of toxic and hazardous material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 7.8. In case of transport of hazardous waste to a facility for (I.E. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 7.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regard shall be submitted within three months and also along with Form - 4.
- 7.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 7.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 7.12. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property. In that case they are obliged to pay the compensation as determined by the competent authority.
- 7.13. The Board reserves the right to make modifications in the conditions of the Consolidate Consent and Authorization (CC&A) which it deems fit in accordance with provision of Water Act- 1974.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


(G. H. Trivedi)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET- 527/ID- 27154/ 51971 0
Issued to:-
Vasundhara Textile D. & P. works (R.B.Prints) (27154),
Plot No: S. No. 195/93,
Sbs Road, Navagadh,
JETPUR- 360375
DIST Rajkot.

Di: 05/09/2019

1. M/s. W.G. of Navinsinh Kirtisinh Chudasama (ID: 20269) Plot No. S.N. 64/1, 64/2, 90/3,VIII: Vekari : 360370 Tal: Gondal, Dist: Rajkot.
2. Select file no. JET -
3. The Regional Officer, GPCB, Balaji Society, Dhoraji Road, Jetpur-360370 Ta: Jetpur, Dist: Rajkot.
4. Office Copy.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.164554 dated. 20/09/2019 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Vipul Processors (Tenant: R. B. Print) (20256),
Plot No., S.N. 195/93,
Sbs Road- Navagadh, B/H Oil Mill,
Navagadh- 360375,
Dist & Tal : Rajkot.

1. Consent Order No.: WH- 104688 date of Issue: 21/10/2019
1.1. The consents shall be valid up to 30/09/2024 for use of outlet for the discharge of trade effluent arising as a result of the printing unit of the following items/products:

Sr.No.	Product	Qty (Meters/Month)
1	Printed Cotton Fabrics <i>CoD table</i>	1,12,500
2	Washed grey Cotton Fabrics	1,12,500

2. SPECIFIC CONDITIONS:-

- 2.1. Unit shall strictly adhere for sending of printed cotton fabrics for washing activity at washing ghat of Navinsinh Kiritsinh Chudasama (ID: 20269) And Wg Of Rameshchandra Dwarkadas Bosamliya (Ghat No. 1 to 3) (ID: 49384)
- 2.2. Unit shall have to maintain the record of washing of printed cotton fabrics at authorized washing ghat including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
- 2.3. Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 2.4. Unit shall provide fix pump and pipe line among all units of ETP.
- 2.5. Unit shall provide Water Meter at Intake of bore well as well as inlet and outlet of ETP.
- 2.6. Unit shall have to provide separate energy meter for ETP. Daily record for the same shall have to be maintained.
- 2.7. Unit shall have to maintain daily record of ETP operations in separator register and shall have to submit the monthly report of the same report by first week of next month at Regional office, Head office of this Board.
- 2.8. Unit shall obtain NOC Permission from CGWA as per order of Hon. National Green tribunal for the withdrawal of ground water.

3. CONDITIONS UNDER THE WATER ACT-1974:-

- 3.1 The quantity of the fresh water consumption for industrial purpose shall not exceed 48.900 KLPD.
- 3.2 The quantity of the fresh water consumption for domestic purpose shall not exceed 0.400 KLPD.
- 3.3 The quantity of trade effluent from the factory shall not exceed 48.900 KLPD.
- 3.4 The quantity of Sewage from the factory shall not exceed 0.300 KLPD
- 3.5 Domestic effluent shall be disposed off through septic tank/soak pit system.
- 3.6 The entire quantity of industrial effluent after giving primary treatment shall have to confirm to the following inlet norms and also shall have to convey to the CETP of JDPA at Plot No.782 & 78, Narsang Tekri, Jetpur, Dist: Rajkot through open Channel of JDPA.

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PARAMETERS	CETP Inlet NORMS for member units
pH	10.5 -12.0
Temperature	< 45° C
Colour (pt.co.scale) in units	350 units
Suspended Solids	2000 mg/l
Oil and Grease	20 mg/l
BOD (3 days at 27° C)	350 mg/l
COD	1000 mg/l
Chlorides	2500 mg/l
Sulphates	3500 mg/l
Fixed dissolved solids	2100 mg/l
Ammonical Nitrogen	75 mg/l
Percent sodium	60 %
Total Chromium	5 mg/l
Sulphides	10 mg/l
Sodium absorption ratio	26
Phenolic Compounds	5 mg/l
Fluorides	5 mg/l
Insecticides /Pesticides	Absent
Boron	5.0 mg/l
Bio Assay Test	-

- 3.7 If the inlet norms of trade effluent prescribed to the CETP Authority (CETP- JDPA) by GPCB is amended and are more stringent, in that case the unit shall have to achieve the inlet norms prescribed to the CETP Authority.
- 3.8 The applicant shall have to use only one outlet for the discharge of its effluent. The application shall not keep any bypass line or system or loose or flexible pipeline for discharge of effluent other than to make discharge into open channel of JDPA.
- 3.9 The applicant shall be responsible for the discharge of effluent into open channel of JDPA leading to CETP, for further treatment of effluent. Due care shall be taken to avoid any leakage or spillage of effluent in an around the factory premises.
- 3.10 The applicant shall stop its production/printing activities, if the effluent from the Washing Ghats, (where applicant is sending Cloths/Sarees for washing) after treatment is not meeting with prescribed standards or if the effluent from Washing Ghat will be discharged in to any river or natural drain.
- 3.11 The applicant shall stop their production or printing activity as and when their washing ghat ETP is not in operational condition.
- 3.12 In the case of tenant unit the responsibility for complying CCA condition shall be of the tenant particularly and if the tenant ceize operation at the premises and new tenant occupies the unit new tenant shall obtain CCA under the Water Act,1974 prior to start of production or printing activity.
- 3.13 The applicant shall put-up a entrance a Board, displaying Washing ghat detail status of consent name and location of washing ghat owner where the applicant is sending their cloths/sarees for washing ghat.
- 3.14 The consent to operate plant/discharge effluent shall automatically laps if at any time the condition specified in this CC&A order is found violated.

4. CONDITION UNDER THE AIR ACT-1981:

- 4.1. There shall be no process as well as flue gas emission.
- 4.2. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO ₂	40	80



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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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4.3. The industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. And nighttime is reckoned between 10 p.m. and 6 a.m.

4.4. Applicant shall strictly comply with undertaking submitted about non applicability of AIR ACT-1981 and thus shall not carry out any activity which attracts provisions of above rules.

5. AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

5.1. Form for grant of authorization for occupier or operator handling Hazardous waste.

5.2. Authorization order no. WH- 104688 date of issue: 21/10/2019.

5.3. M/s. Vipul Processors (Tenant: R. B. print) (Id. 20256) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No., S. N.195/ 93, Sbs Road- Navagadh, B/H Oil Mill, Navagadh- 360375, Tal & Dist: Jetpur.

Sr.No.	Waste	Cat.	Quantity MT/Year	Authorised mode of disposal/recycler utilized
1	Empty barrels/Containers/Liners contaminated with hazardous chemicals/wastes	I-33.1	0.150	Collection, Storage and disposal to the authorized Re-cycler after Decontamination
2	Chemical sludge from waste water treatment	I-35.3	3.600	Collection, Storage, Transportation to the storage site of CETP JDPA and ultimate Disposal at TSDF

5.4. The authorization shall be valid up to 30/09/2024.

5.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)

- The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

7. GENERAL CONDITIONS:-

7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.

7.2. The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.

7.3. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.

7.4. In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.

7.5. As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.

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- 7.6. Empty drums and containers of toxic and hazardous material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 7.8. In case of transport of hazardous waste to a facility for (i.e. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 7.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 7.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 7.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 7.12. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.13. The Board reserves the right to make modifications in the conditions of the Consolidate Consent and Authorization (CC&A) which it deems fit in accordance with provision of Water Act- 1974.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD



G. H. Trivedi
SENIOR ENVIRONMENTAL ENGINEER

DT: 23/10/2019

NO: PC/CCA/JET- 521 (2)/ID-20256/ 325422

Issued to:-

M/s. Vipul Processors (Tenant: R. B. Print) (20256),

Plot No., S.N. 195/93,

Sbs Road- Navagadh, B/H Oil Mill,

Navagadh- 360375,

Dist & Tal : Rajkot.

1. M/s. W.G of Navinsinh Kiritsinh Chudasama (ID: 20269), Plot No. S.N.64/1,63/4, 64/2, 90/3, Vill: Vekari-360370, Tal: Gondal, Dist:Rajkot.
2. M/s. W.G of Rameshchandra Dwarkadas Bosamiya (Ghat No. 1 to 3) (ID: 49384), Sr no. 136/p-4/ p-1, Vill: Bavapipaliya, Bavapipaliya-360360, Ta: Jetpur, Dist:Rajkot.
3. Select file no . JET - 641
4. Select file no . JET - 1622
5. The Regional Officer, GPCB, Balaji Society, Dhoraji Road, Jetpur-360370 Ta: Jetpur, Dist :Rajkot.
6. Office Copy.



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling and Trans boundary Movement) Rules'2008 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.99080 dated.13/10/2015 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. W. G. Of N.K. Enterprise(46732)
Sr.No. 147,
Bavapipaliya-360360
Tal: Jetpur,Dist:Rajkot.

1. Consent Order No.: AWH-74522 date of Issue: 03/12/2015
- 1.1. The consents shall be valid up to 12/10/2020 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity Meters/month
1	Washing of Printed Cotton Fabrics (Soffer Machine)	1200000

Note: The applicant shall receive printed cotton fabrics for washing from following units only.

Sr.No	Name of Unit	PCB ID no.
1	M/s. Janvi Prints	14364
2	M/s. Ankita Prints	14358
3	M/s. Prashant Enterprise	14366
4	M/s. New Khatau Textile Printery Unit- 1	26720
5	M/s. New Khatau Textile Printery Unit-2	13256
6	M/s. New Khatau Textile Unit-3	13615
7	M/s. Nitin Textile Printery Unit-1,	26738
8	M/s. Nitin Textile Printery Unit-2	26205
9	M/s. Shital Enterprise Unit-1	26725
10	M/s. Shital Enterprise Unit-2	30664
11	M/s. Air India D& P Works	26730

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2. **SPECIFIC CONDITIONS:**

Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged in to closed pipeline leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment.

2.1 Directives issued by Hon'ble High Court from time to time shall be fully complied with.

3. **CONDITIONS UNDER THE WATER ACT 1974:**

3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 149.000 KLPD.

3.2. The quantity of the waste water generation for industrial purpose shall not exceed 149.000 KLPD

3.3. The quantity of the fresh water consumption for domestic purpose shall be 1.000 KLPD

3.4. The quantity of the waste water generation for domestic purpose shall not exceed 0.400 KLPD.

3.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.

- 1 Collection Tank
- 2 Holding tank
- 3 Sludge drying bed

3.6. The quality of industrial effluent shall conform to the following standards: (Whichever is applicable)

PARAMETERS	CETP INLET NORMS / GPCB NORMS
pH	6.5 to 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Sulphides	0.5 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2.0 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (3 days at 27° C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphates	1000 mg/l
Total dissolved solids	2100 mg/l
Percent Sodium	60 %

3.7. Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged in to closed pipeline leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment.



GPCB

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Website : www.gpcb.gov.in

4. **CONDITIONS UNDER THE AIR ACT-1981:**

4.1. The following shall be used as fuel in Steam Boiler & D.G. Set respectively.

Sr. No.	Fuel	Quantity
1.	Lignite	7.00 MT/Day

4.2. The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below the flue gas emission through stack attached to **steam boiler**, shall conform to the following standards:

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	Boiler+T.F.H	20	Multi Cyclone Separator Dust Collector	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

4.3. There shall be no process emission from the manufacturing and other ancillary operations.

4.4. Ambient air quality within the premises of the industry shall conform to the following Standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.5. The applicant shall provide portholes, ladder, plat format at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

4.6. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **CONDITION UNDER HAZARDOUS WASTE RULE.**

5.1. Applicant shall have to comply with provisions of Hazardous waste (Management, Handling & Trans boundary movement) Rule-2008.

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- 5.2. Number of authorization: AWH-74522 Date of issue: 03/12/2015
M/s. W. G. Of N.K. Enterprise(46732)is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No. 147,Bavapipaliya-360360 Tal: Jetpur,Dist:Rajkot.

Sr. No.	Waste	Quantity M.T/Year	Schedule-I Process No.	Facility
1	Chemical Sludge from waste water Treatment	5.00	I- 34.3	Collection, Storage, Transportation and Disposal at TSDF
2	Used Spent Oil	0.100	I-5.1	Collection, Storage, & reuse as lubricant

- 5.3. The applicant shall obtain membership of common Hazardous waste incinerator for disposal of incinerable waste.
5.4. The authorization shall be valid up to 12/10/2020
5.5. The applicant shall provide temporary storage facilities for each type of hazardous Waste as per Hazardous Waste (Management, Handling & Trans boundary movement) Rule-2008.

6. GENERAL CONDITIONS:

- 6.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
6.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
6.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
6.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
6.5. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
 Between 6 A.M. and 10 P.M.: 75 dB (A)
 Between 10 P.M. and 6 A.M.: 70 dB (A)
6.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.



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- 6.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 6.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R.V. Patel)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/ECA/JET-1452/ID-46732/
Issued to:-
M/s. W. G. Of N.K. Enterprise(46732)
Sr.No. 147,
Bavapipaliya-360360
Tal: Jetpur, Dist: Rajkot.

Outward No: 334357, 10/12/2015

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar 382 010
Phone : (079) 23222425
(079) 23232152
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.132968 dated. 23/01/2018 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Washing ghat of Dineshbhai Kadavabhai (37171)
Plot no. 129p2, Bavapipaliya,
Bavapipaliya-360370,
Ta: Jetpur, Dist: Rajkot.

1. Consent Order No:WH- 91418 date of Issue: 22/02/2018.
- 1.1. The consents shall be valid up to 01/04/2023 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity Meters/month
1	Washing of Printed Cotton Fabrics (Manually)	550000

2. SPECIFIC CONDITIONS:

- 2.1 Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged into closed pipeline with flow meter leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment and record shall be maintained for the same.
- 2.2 The applicant shall stop their washing activity as and when their CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd is under maintenance &/or not in operational condition.
- 2.3 Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 2.2. The applicant shall receive Printed Cotton Fabrics for washing from following printing units only.

Sr.No	Name of Unit	JDA Mem No.	PCB ID
1	M/s. Jnnati Print	162/1	21077
2	M/s. Jini Tex Print	1060/1	37187
3	M/s. Jay Gayatri Dyeing	1101/1	37169
4	M/s. Jay Gayatri Print	1136/1	37209
5	M/s. Jemini Print	123/1	37194
6	M/s. Chandlok Print	25/1	27139
7	M/s. Haihar Dyeing & Printing Works	764/11	37172
8	M/s. Suvadha Print	212/1	30213
9	M/s. Shree Ram D & P Works	758/11	20117

3.

CONDITIONS UNDER THE WATER ACT-1974:

- 3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 95.000 KL/day.
- 3.2. The quantity of the waste water generation for industrial purpose shall not exceed 95.000 KL/day
- 3.3. The quantity of the fresh water consumption for domestic purpose shall be 0.0 KL/day
- 3.4. The quantity of the waste water generation for domestic purpose shall not exceed 0.0KL/day.
- 3.5. The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.
- 3.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.

- Collection Equalisation tank-2 nos
- Reaction tank-1
- Hopper Bottom Settling tank-1

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- Sludge drying beds-4 nos.

4. **CONDITIONS UNDER THE AIR ACT-1981:**

- 4.1 There shall be no process as well as flue gas emission from the manufacturing and other ancillary operations.
4.2 Ambient air quality within the premises of the industry shall conform to the following Standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.3 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste.

- 5.1. Authorization order no. WH - 91418 date of issue: 22/02/2018.

M/s. Washing ghat of Dineshbhai Kadavabhai (37171) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot no. 129p2, Bavapipaliya, Bavapipaliya-360370, Ta: Jetpur, Dist: Rajkot.

Sr.No.	Waste	Cat.	Quantity	Authorised mode of disposal/recycler utilized
1	Chemical Sludge from waste treatment	I-35.3	6.000	Collection, Storage, Transportation Disposal by selling to TSDF

- 5.2. The authorization shall be valid up to 01/04/2023.
5.3. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
5.4. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 5.2 to the industry having valid CCA of this Board.

5.5. **TERMS AND CONDITIONS OF AUTHORISATION (IF applicable)**

- The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

6. **GENERAL CONDITIONS:**

- 6.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
6.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.

Outward No: 447/2018



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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- 6.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 3B) (whichever applicable).
- 6.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- 6.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986
- 6.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 6.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R. V. Patel)

SENIOR ENVIRONMENTAL ENGINEER

COPY TO:

1. The Regional Officer, G.P.C. Board, Jetpur
-With a request to carry out monitoring sampling and inspection on monthly basis up to four months, reg. installation and operation of Air Pollution Control Measures.

NO: PC/CCA/JET- 903/ID- 37171/

Issued to:-

M/s. Washing ghat of Dineshbhai Kadavabhai (37171)

Plot no. 129p2, Bavapipaliya,

Bavapipaliya-360370,

Ta: Jetpur. Dist: Rajkot.

Outward No: 445477, 22/02/2018

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No. 110030 dated.15/07/2016 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. W.G. of Tanishq Print (49619)
Sr.No. 146/P1/p1,
Plt no. 5,6,7, Vill: Bavapipaliya,
Bavapipliya-360370
Tal: Jetpur- Dist: Rajkot.

1. Consent Order No.: AWH- 80734 date of Issue: 01/08/2016.
1.1. The consents shall be valid up to 14/07/2021 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity Meters/month
1	Washing of Printed Cotton Fabrics (Soaper Machine)	1017500

2. SPECIFIC CONDITIONS:

- 2.1 Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged into closed pipeline with flow meter leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment and record shall be maintained for the same.
2.2 The applicant shall stop their washing activity as and when their CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd is under maintenance &/or not in operational condition.
2.3 Directives issued by Hon'ble High Court from time to time shall be fully complied with.
2.2. The applicant shall receive Printed Cotton Fabrics for washing from following printing units only.

Sr.No	Name of Unit	PCB ID
1	M/s. Tanishq Print	31384
2	M/s. Raj Tax	23441
3	M/s. Jay Print Unit-1	49620
4	M/s. Jay Print Unit-2	49621
5	M/s. Subh Print	49623

3. CONDITIONS UNDER THE WATER ACT -1974:

- 3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 203.5KL/day.
3.2. The quantity of the waste water generation for industrial purpose shall not exceed 203.5 KL/day
3.3. The quantity of the fresh water consumption for domestic purpose shall be 0.0KL/day
3.4. The quantity of the waste water generation for domestic purpose shall not exceed 0.0KL/day.

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- 3.5. The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.
- 3.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.
- 1) Collection Tank
 - 2) Holding tank
 - 3) SDB

4. **CONDITIONS UNDER THE AIR ACT-1981:**

- 4.1. The following shall be used as fuel in Steam Boiler & D.G. Set respectively.

Sr. No.	Fuel	Quantity
1.	Lignite	5.00 MT/Day
2.	Diesel	5 Liter/Hrs

- 4.2. The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.
- 4.3. The flue gas emission through stack attached to steam boiler, D.G sets shall conform to the following standards.

Stack No.	Stack Attached to	Stack Height in Meter	Air Pollution Control Measures	Parameter	Permissible Limit
1	Steam Boiler	30	Multi Cyclone Separator	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	D.G.Sets 125 KVA	5	-		

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary operation.
- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

- 5.1. Form for grant of authorization for occupier or operator handling Hazardous waste.
- 5.2. Authorization order no. AWH-80734 date of issue:01/08/2016



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

M/s . W.G. of Tanishq Print (49619) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No. 146/P1/p1, Plt no. 5,6,7, Vill: Bavapipaliya ,Bavapipliya-360370 Tal: Jetpur- Dist: Rajkot.

Sr. No.	Waste	Cat.	Quantity	Authorised mode of disposal/recycler utilized
1	Discarded Containers/ Barrels/ Liners Contaminated with hazardous Waste /Chemicals	1.000	1- 33.1	Collection, Storage, Transportation and disposal to the authorized Re-cycler/ Re-processors after decontamination.
2	Used Spent Oil	0.005	1- 5.1	Collection, Storage, Transportation Disposal by selling to registered Re-processors /Recyclers
3	Chemical Sludge from waste water Treatment	6.000	1- 35.3	Collection, Storage, Transportation Disposal by selling to TSDF

- 5.3. The authorization shall be valid up to 14/07/2021
- 5.4. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.5. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 5.2 to the industry having valid CCA of this Board.

6 TERMS AND CONDITIONS OF AUTHORISATION (If Applicable)

- The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
- It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under Haz. Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- Any other conditions for compliance as per the guidelines issued by the MoEF or CPCB.
- The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

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- l) The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- m) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- n) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- o) Industry shall submit annual report on or before 30th day of June following to the financial year to which that return relates.
- p) The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) of the wastes generated.
- q) Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 on or before 30th day of June following to the financial year to which that return relates.
- r) In case of any accident, details of the same shall be submitted on Form-14 to Gujarat Pollution Control Board.
- s) As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- t) Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- u) In no case of any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- v) In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- w) Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- x) Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- y) Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. **GENERAL CONDITIONS:**

- 7.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
- 7.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
- 7.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 7.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 7.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
- 7.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Outward
13/09/2015



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GUJARAT POLLUTION CONTROL BOARD

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Between 6 A.M. and 10 P.M.: 75 dB (A)

Between 10 P.M. and 6 A.M.: 70 dB (A)

- 7.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 7.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 7.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R. V. PATEL)

SENIOR ENVIRONMENTAL ENGINEER

COPY TO:

1. The Regional Officer, G.P.C. Board, Jetpur
-With a request to carry out monitoring sampling and inspection on monthly basis up to four months, reg. installation and operation of Air Pollution Control Measures.

NO: PC/CCA/JET-1624/ID- 49619/

Issued to:-

M/s . W.G. of Tanishq Print (49619)

Sr.No. 146/P1/p1,

Plt no. 5,6,7, Vill: Bavapipaliya .

Bavapipliya-360370

Tal: Jetpur- Dist: Rajkot.

Outward No: 365047, 02/08/2016

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 01

Phone : (079) 23226296

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.114380 dated. 24/10/2016 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s .Wg of Kamuben Bhikhubhai Khant (47708)
Sr.No. 119, Vill: Bhatgam,
Bhatgam- 362030
Tal: Bhesan,
Dist: Junagadh.

1. Consent Order No:WH-82727 date of Issue: 23/11/2016.
- 1.1. The consent shall be valid up to 23/10/2021 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity Meters/month
1	Washing of Printed Cotton Fabrics (Manually)	571250

2. SPECIFIC CONDITIONS:

- 2.1 Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged into closed pipeline with flow meter leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment and record shall be maintained for the same.
- 2.2 The applicant shall stop their washing activity as and when their CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd is under maintenance &/or not in operational condition.
- 2.3 Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 2.2. The applicant shall receive Printed Cotton Fabrics for washing from following printing units only.

Sr.No	Name of Unit.	JDPA Membership No.	PCB ID
1	M/s. Eagle Fashion	588/9	30843
2	M/s Alka Print	543/8	44572
3	M/s Empire Dyeing	247/4	19541
4	M/s. Shamiyana Dyeing	223/3	28721
5	M/s. Gafarbai Valibhai Lakhani	217/3	47707

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3. **CONDITIONS UNDER THE WATER ACT-1974:**

- 3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 137.100 KL/day.
- 3.2. The quantity of the waste water generation for industrial purpose shall not exceed 137.000 KL/day
- 3.3. The quantity of the fresh water consumption for domestic purpose shall be 0.0 KL/day
- 3.4. The quantity of the waste water generation for domestic purpose shall not exceed 0.0KL/day.
- 3.5. The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.
- 3.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.
- (1) Collection tank
 - (2) Holding tank
 - (3) Sludge drying beds

4. **CONDITIONS UNDER THE AIR ACT-1981:**

- 4.1. There shall be no process as well as flue gas emission from the manufacturing and other ancillary operations.
- 4.2. Ambient air quality within the premises of the industry shall conform to the following Standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.3. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste.

- 5.1. Authorization order no. WH -82727 date of issue: 23/11/2016.
M/s .Wg of Kamuben Bhikhubhai Khant (47708) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No. 119, Vill: Bhatgam,Bhatgam- 362030Tal: Bhesan, Dist: Junagadh.

Sr.No.	Waste	Cat.	Quantity	Authorised mode of disposal/recycler utilized
1	Chemical Sludge from waste water Treatment	I-35.3	6.000	Collection, Storage, Transportation Disposal by selling to TSDF

- 5.2. The authorization shall be valid up to 23/10/2021
- 5.3. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
- 5.4. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 5.1 to the industry having valid CCA of this Board.

Outward No. 3707/2016



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector 10-A, Gandhinagar 382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

6. TERMS AND CONDITIONS OF AUTHORISATION (IF applicable)

- a) The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- b) The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- f) The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
- g) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- h) An application for the renewal of an authorization shall be made as laid down under Haz. Waste (Management, Handling & Transboundary Movement) Rules, 2008.
- i) Any other conditions for compliance as per the guidelines issued by the MoEF or CPCB.
- j) The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- k) The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- l) The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- m) The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- n) Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- o) Industry shall submit annual report on or before 30th day of June following to the financial year to which that return relates.
- p) The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) of the wastes generated.
- q) Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 on or before 30th day of June following to the financial year to which that return relates.
- r) In case of any accident, details of the same shall be submitted on Form-14 to Gujarat Pollution Control Board.
- s) As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- t) Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- u) In no case of any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- v) In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.

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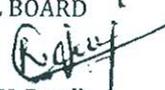
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- w) Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- x) Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- y) Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

6. **GENERAL CONDITIONS:**

- 6.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
- 6.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
- 6.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
- 6.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- 6.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 6.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD


(R. V. Patel)
SENIOR ENVIRONMENTAL ENGINEER

COPY TO:

1. The Regional Officer, G.P.C. Board, Jetpur
-With a request to carry out monitoring sampling and inspection on monthly basis up to four months, reg. installation and operation of Air Pollution Control Measures.

NO: PC/CCA/JET-1550/ID- 47708/

Issued to:-

M/s .Wg of Kamuben Bhikhubhai Khant (47708)

Sr.No. 119, Vill: Bhatgam,

Bhatgam- 362030, Tal: Bhesan, Dist: Junagadh.



GPCB

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 3(c) & 5(5) of the Hazardous Waste (Management and Handling and Trans boundary Movement) Rules'2008 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.99189 dated.02/11/2015 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. W. G. Of Pravinbhai Bhanubhai Khant (Ghat No.1 & 2) (48066)

Sr.No. 120, Vill Bhatgam

Bhatgam-362110

Tal:Bhesan ,Dist : Junagadh.

1. Consent Order No.: WH-74664 date of Issue: 06/12/2015.
- 1.1. The consents shall be valid up to 01/11/2020 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity
1	Washing of Printed Cotton Fabrics	1171250 Metes/Month

Note: The applicant shall receive printed cotton fabrics for washing from following units only.

Sr.No	Name of Unit	PCB ID
1	M/s. Harshidaben Chandrakantbhai Chhatbar	40155
2	M/s. Hemantbhai Mavjibhai Dholariya	17365
3	M/s. Shivam Print	39529
4	M/s. Time Tex Print Pvt.Ltd.	20208
5	M/s. Jagdishbhai Chimanbhai Ramoliya	47953
6	M/s. Dhirubhai Jethabhai Suwagiya	47952
7	M/s. Gebi Print	28745
8	M/s. Jay Kiran Textile Printery	20052
9	M/s. Savan Print	47951
10	M/s. Krishna Cotton Ind.	48067

2. CONDITIONS UNDER THE WATER ACT 1974:

- 2.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 281.000 KLPD.
- 2.2. The quantity of the waste water generation for industrial purpose shall not exceed 281.000KLPD

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- 2.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 00.000 KLPD
- 2.4. The quantity of the waste water generation for domestic purpose shall be shall not exceed 00.000 KLPD
- 2.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.
- 1) Collection Tank
 - 2) Holding tank
 - 3) SD beds .
- 2.6. Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged in to closed pipeline leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further treatment.

3. **CONDITIONS UNDER THE AIR ACT-1981:**

- 3.1. There shall be no use of fuel & hence there shall be no flue gas emission from the manufacturing and other ancillary operations.
- 3.2. There shall be no process emission from the manufacturing and other ancillary operations.
- 3.3. The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 3.4. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

4. **CONDITION UNDER HAZARDOUS WASTE RULE.**

- 4.1. Applicant shall have to comply with provisions of Hazardous waste (Management, Handling & Trans boundary movement) Rule-2008.

- 4.2. Number of authorization: WH-74664 Date of issue: 06/12/2015

M/s. W. G. Of Pravinbhai Bhanubhai Khant (Ghat No.1 & 2) (48066) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Sr.No. 120, Vill Bhatgam Bhatgam-362110 Tal:Bhesan ,Dist : Junagadh

Sr. No.	Waste	Quantity	Schedule-I Process No.	Facility
1	Chemical Sludge from waste water Treatment	12.000 M.T/Year	I- 34.3	Collection, Storage, Transportation and Disposal at TSDF

- 5.3. The applicant shall obtain membership of common Hazardous waste incinerator for disposal of incinerable waste.
- 5.4. The authorization shall be valid up to 01/11/2020



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Website : www.gpcb.gov.in

5.5. The applicant shall provide temporary storage facilities for each type of hazardous Waste as per Hazardous Waste (Management, Handling & Trans boundary movement) Rule-2008.

6. **GENERAL CONDITIONS:**

6.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.

6.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.

6.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

6.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

6.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).

6.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:

Between 6 A.M. and 10 P.M.: 75 dB (A)

Between 10 P.M. and 6 A.M.: 70 dB (A)

6.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.

6.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

6.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD.

(R. V. Patel)

SENIOR ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET-1527/ID-48066/

Issued to:-

M/s. W. G. Of Pravinbhai Bhanubhai Khant (Ghat No.1 & 2) (48066)

Sr.No. 120, Vill Bhatgam

Bhatgam-362110

Tal:Bhesan, Dist : Junagadh.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY ROAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No. 140645 dated. 18/07/2018 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. W.G of Pravinbhai Ukabhai Radadiya (37151)

Plot no. 246p1, Bavapipaliya,

Bavapipaliya- 360370

Tal-Dist-Rajkot.

- 1 Consent Order No.: AWH: 95292 date of Issue: 13/08/2018.
- 2 The consents shall be valid up to 17/07/2023 for use of outlet for the discharge of trade effluent arising as a result of the washing activities of the printed cotton fabrics

Sr. No.	Product	Qty Meters/Month
1	Washed Printed Cotton Fabrics (By Soffar Machine)	15,67,500

3 SPECIFIC CONDITIONS:-

- 3.1. Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 3.2. Unit shall provide fix pump and pipe line among all units of ETP.
- 3.3. Unit shall provide Water Meter at Intake of bore well as well as inlet and outlet of ETP.
- 3.4. Industry shall have to provide separate energy meter for ETP. Daily record for the same shall have to be maintained.
- 3.5. Industries shall have to maintain daily record of ETP operations in separator register and shall have to submit the monthly report of the same report by first week of next month at Regional office, Head office of this Board.
- 3.6. Unit shall have to maintain the record of washing of printed cotton fabrics of authorized printing unit. including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details of each member units on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
- 3.7. The applicant shall receive printed cotton fabrics for washing from following units only.

Sr.No	Name of Unit	PCB ID no
1	M/s. Tirupati Sarees	27055
2	M/s. Balaji Print	27049
3	M/s. Perfume Processors	19928

- 3.8. The applicant shall have to use only one outlet for the discharge of its effluent. The application shall not keep any bypass line or system or loose or flexible pipeline for discharge of effluent other than to make discharge into close channel of CETP of Bhatgam washing ghat sudhhikaran Yojana Pvt. Ltd.
- 3.9. The applicant shall be responsible for the discharge of effluent discharge into close channel of CETP of Bhatgam washing ghat sudhhikaran Yojana Pvt. Ltd., for further treatment of effluent. Due care shall be taken to avoid any leakage or spillage of effluent in an around the factory premises.
- 3.10. The consent to operate plant/discharge effluent shall automatically laps if at any time the condition specified in this CC&A order is found violated.

4 CONDITIONS UNDER THE WATER ACT-1974:

- 4.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 300.000 KL/day
- 4.2. The quantity of the fresh water consumption for domestic purpose shall not exceed 0.000 KL/day
- 4.3. The quantity of the industrial effluent to be generated from the the manufacturing process and other ancillary industrial operations shall not exceed 300.000 KL./day.

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Outward No: 465929/2018

- 4.4. The quantity of the domestic waste water (Sewage) shall not exceed 0.000 KL/day
- 4.6. The entire quantity of industrial effluent after giving primary treatment shall have to convey to the Channel of Bhatgam washing ghat sudhhikaran Yojana Pvt. Ltd. 143/P-2, Vill: Bhatgam Ta. Bhesan.Vill Junagadh through open Chanel of Bhatgam washing ghat sudhhikaran Yojana Pvt. Ltd. Shall have to conform to the following inlet norms.

PARAMETERS	CETP Inlet NORMS for monthly
pH	10.0 - 11.0
Temperature	< 15°C
Colour (pt. co. scale) in units	350 units
Suspended Solids	2000 mg/l
Oil and Grease	20 mg/l
BOD (3 days at 27° C)	350 mg/l
COD	1000 mg/l
Chlorides	2500 mg/l
Sulphates	3500 mg/l
Fixed dissolved solids	2100 mg/l
Ammonical Nitrogen	75 mg/l
Percent sodium	60%
Total Chromium	5 mg/l
Sulphides	10 mg/l
Sodium absorption ratio	26
Phenolic Compounds	5 mg/l
Fluorides	5 mg/l
Insecticides /Pesticides	Absent
Boron	50 mg/l
Bio Assay Test	

If the inlet norms of trade effluent prescribed to the CETP Authority (CETP- Bhatgam) by GPCB is amended and are more stringent, in that case the unit shall have to achieve the inlet norms prescribed to the CETP Authority.

5 **CONDITION UNDER THE AIR ACT-1981:**

- 5.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Lignite	2 MT/Day

- 5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed below.

- 5.3 The flue gas emission through stack attached to Steam Boiler & D.G.sets shall conform to the following standards.

Sr.no	Stack Attached to	Stack Height in Meter	Air Pollution Control Measures	Parameter	Permissible Limit
1	Steam Boiler	35 M	Dust Collector Multi cyclone separator	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm
2	D.G.Set (75 KVA)	5M	-	-	-

- 5.4 There shall be no process emission from the manufacturing process as well as any other ancillary operation.

- 5.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)

Outward No: 46929, 18/08/2018

[Handwritten Signature]
18/8/18



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 5.6. The industry shall take adequate measures for control of noise levels from its Own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70dB (A) during night time. Daytime is reckoned in between 6a.m. and 10p.m. And nighttime is reckoned between 10 p.m. and 6 a.m.

6. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

- 6.1. Form for grant of authorization for occupier or operator handling Hazardous waste.

- 6.2. Authorization order no. AWH- 95292 date of issue: 13/08/2018

- 6.3. **M/s. W.G of Pravinbhai Ukabhai Radadiya (37151)** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot no. 246p1, Bavapipaliya, Bavapipaliya-360370 Tal-Dist-Rajkot.**

Sr. No.	Waste	Cat.	Quantity MT/Year	Facility
1	Chemical Sludge from waste water Treatment	I-35.3	6.00	Collection, Storage, Transportation Disposal at TSDF
2	Used Spent Oil	I-5.1	0.005	Disposal by selling to registered Re-processors recyclers

- 6.4. The authorization shall be valid up to 17/07/2023

- 6.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

- 6.6. The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 6.3 to the industry having valid CCA of this Board.

7. **TERMS AND CONDITIONS OF AUTHORISATION (IF Applicable)**

- The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

8. **GENERAL CONDITIONS:-**

- Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form - 4 by 31st January of every year.
- In case of any accident, details of the same shall be submitted in Form - 5 to Gujarat Pollution Control Board.
- As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable.
- Empty drums and containers of toxic and hazards material shall be treated as per guideline published for "management & handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.

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Outward No. 465929/2018

- 8.7. In no case any kind of hazardous waste shall be imported without prior approval of appropriate authority.
- 8.8. In case of transport of hazardous waste to a facility for (i.e. Treatment, Storage and disposal) existing in a state other than the state where hazardous waste are generated, the occupier shall obtain "No Objection certificate" from the state pollution Control Board, the Committee of the concerned state or Union territory Administration where the facility exists.
- 8.9. Unit shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted within three months and also along with Form - 4.
- 8.10. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October 2003.
- 8.11. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 8.12. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 8.13. The Board reserves the right to make modifications in the conditions of the Consolidate Consent and Authorization (CC&A) which it deems fit in accordance with provision of Water Act- 1974.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


(P.U.DAVE)
ENVIRONMENTAL ENGINEER

NO: PC/CCA/JET -847/ID- 37151/

Issued to:-

M/s. W.C of Pravinbhai Ukabhai Radadiya (37151)

Plot no. 246p1, Bavapipaliya,

Bavapipaliya- 360370

Tal-Dist-Rajkot.

Copy to:

The Regional Officer, G.P.C.Board, Jetpur.

With a request to carry out monitoring sampling and inspection under the provisions of the Water Act 1974, Air Act, 1981& EP Act 1986, whichever is applicable.

Outward No: 465929, 18/08/2018



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary) Rules, 2016 framed under the Environment (Protection) Act-1986.

And whereas Board has received consolidated consent application Inward No.122321 dated. 16/05/2017 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s W.G. of Shantaben Jagadishbhi (37159)
Plot no. 129p5,
Bavapipaliya -360370
Tal: Jetpur- Dist : Rajkot.

1. Consent Order No:WH- 86434 date of issue: 09/06/2017.
- 1.1. The consents shall be valid up to 15/05/2022 for use of outlet for the discharge of trade effluent arising as a result of washing of the following items:

Sr. No.	Product	Capacity Meters/month
1	Washing of Printed Cotton Fabrics	775000

2. SPECIFIC CONDITIONS:

- 2.1. Unit shall provide adequate primary ETP for treatment of waste water and after primary treatment waste water shall be discharged into closed pipeline with flow meter leading to CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd. for further Treatment and record shall be maintained for the same.
- 2.2. The applicant shall stop their washing activity as and when their CETP of Washing Ghat of Bhatgam Suddhikaran Yojana Pvt. Ltd is under maintenance &/or not in operational condition.
- 2.3. Directives issued by Hon'ble High Court from time to time shall be fully complied with.
- 2.4. The applicant shall receive Printed Cotton Fabrics for washing from following printing units only.

Sr.No	Name of Unit	JDPA Mem No.	PCB ID
1	M/s Amar vijay Processors	736/11	27136
2	M/s Ankush Print	665/9	12420
3	M/s A.D. Textile	1393/16	53264
4	M/s Miraben Dipakbhai Ramani	1418/1	51433
5	M/s Khetaliya Print	110/1	13225
6	M/s Nageshwar Print	1105/16	37447
7	M/s Kheteshwar Print	1111/16	37446
8	M/s. Ritaben rameshbhai Sidhpara	1405/1	51434

3. CONDITIONS UNDER THE WATER ACT-1974:

- 3.1. The quantity of the fresh water consumption for industrial purpose shall not exceed 150.000 KL/day.
- 3.2. The quantity of the waste water generation for industrial purpose shall not exceed 150.000 KL/day
- 3.3. The quantity of the fresh water consumption for domestic purpose shall be 0.0 KL/day
- 3.4. The quantity of the waste water generation for domestic purpose shall not exceed 0.0KL/day.
- 3.5. The Domestic wastewater (Sewage) generated shall be disposed off through septic / soak pit tank.
- 3.5. The effluent treatment plant consisting of the following units as proposed by you shall be installed.

- Collection tank
- Reaction tank
- Hopper Bottom Settling tank-1
- Sludge drying beds-4

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4. **CONDITIONS UNDER THE AIR ACT-1981:**

- 4.1 There shall be no process as well as flue gas emission from the manufacturing and other ancillary operations.
4.2 Ambient air quality within the premises of the industry shall conform to the following Standards.

PARAMETER	PERMISSIBLE LIMIT (Microgram/ M ³)	
	Annual	24hrs Average
Particulate matter-10 (PM ₁₀)	60	100
Particulate matter-2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.3 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

5. **AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste.

- 5.1 Authorization order no. WH - 86434 date of issue: 09/06/2017.
M/s W.G. of Shantaben Jagadishbhi (37159) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot no. 129p5, Bavapipaliya -360370
Tal: Jetpur- Dist : Rajkot.

Sr.No.	Waste	Cat.	Quantity	Authorised mode of disposal/recycler utilized
1	Chemical Sludge from waste water Treatment	I-35.3	6.000	Collection, Storage, Transportation Disposal by selling to TSDF

- 5.2 The authorization shall be valid up to 15/05/2022.
5.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
5.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no 5.2 to the industry having valid CCA of this Board.

6. **TERMS AND CONDITIONS OF AUTHORISATION (If applicable)**

- The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- An application for the renewal of an authorization shall be made as laid down under Haz. And other Waste (Management, & Tran boundary Movement) Rules, 2016.

6. **GENERAL CONDITIONS:**

- 6.1 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
6.2 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
6.3 In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

Outward



GPCB

GUJARAT POLLUTION CONTROL BOARD

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- 6.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.
- 6.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
- 6.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M.: 75 dB (A)
Between 10 P.M. and 6 A.M.: 70 dB (A)
- 6.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 6.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.
- 6.9. The applicant shall not carry out any activities or projects listed in schedule of the new EIA Notification dated 14/09/06 requiring prior Environment Clearance.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(R. V. Patel)

SENIOR ENVIRONMENTAL ENGINEER

COPY TO:

1. The Regional Officer, G.P.C. Board, Jetpur
-With a request to carry out monitoring sampling and inspection on monthly basis up to four months, reg. installation and operation of Air Pollution Control Measures.

NO: PC/CCA/JET-909/ID- 37159/

Issued to:-

M/s W.G. of Shantaben Jagadishbhi (37159)

Plot No. 29p5

Bavapipallya -360370

Tal: Jetpur- Dist: Rajkot.

Outward No: 414852, 13/06/2017

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BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application Inward No. 134235 dated. 11/04/2018 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO,

M/s. CETP-JDPA Dyeing and Printing Association(1972)

Plot no. 702 & 703, Narasing Telari,

Jetpur-360370

Ta-Jetpur, Dist-Rajkot.

1. Consent Order No.: AW11-93809 date of Issue: 20/06/2018.
2. The Consolidated Consent and Authorization (CC & A) of this board under the provisions/rules of the aforesaid Acts. Consents & Authorization consent shall be valid up to 10/04/2023 for use of outlet for the discharge of trade effluent & emission due to operation of CETP plant:

Sr. No.	Project	Capacity
1	Common Effluent Treatment plant [CETP]	7000 cubic meter/day

3. SPECIFIC CONDITIONS FOR CETP:

- 3.1 Any discharge of the industrial wastewater in to the River Bhadar due to overflow, check up or broken of the "open C type channel" or of pipeline to pumping sump of CETP shall be prohibited and in no case there shall be flow of the industrial wastewater in to the River Bhadar.
- 3.2 Internal Collection System of the industries located in Jetpur shall be maintained and strengthened and it shall be ensured that there is no overflow from this system into the River Bhadar and seepage into the ground.
- 3.3 The applicant shall not issue new order/contract to their industrial units for conveyance and treatment of their trade effluent without permission of the board.
- 3.4 The applicant shall not procure raw material which attracts process of Rule 9 of Hazardous Waste without permission.

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- 3.5 The applicant shall have only one outlet for the discharge of its effluent and no effluent shall be discharge without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling.
- 3.6 The applicant shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even within the effluent treatment plant.
- 3.7 The good housekeeping shall be maintained within the CETP premises. All pipes, valves and drains shall be leak proof. All washings, leakages, spillages & any other activity which is likely to cause such phenomenon shall be admitted in to the effluent collection system for subsequent treatment and disposal.
- 3.8 In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the CETP shall be installed, so that CETP shall always be operated round the clock even in case of power failure also.
- 3.9 The applicant shall provide fix pump and pipe line among all units of CETP.
- 3.10 The applicant shall provide Water Meter at Intake of bore well as well as inlet and outlet of CETP.
- 3.11 The applicant shall have to provide separate energy meter for CETP. Daily record for the same shall have to be maintained.
- 3.12 Magnetic flow meters shall be installed at various stages of inlet & outlet of CETP to measure the quantity of effluent at each. The applicant agency shall submit to the GPCB the figures of the consumption of electricity for running the common effluent treatment plants by having a separate meter / sub-meter for such effluent treatment unit. The number of electricity units consumed by operation the diesel generating sets, if any shall also be supplied to the GPCB on monthly basis.
- 3.13 All the chemicals and nutrients which are required to be added/dosed anywhere in the CETP shall be so added by using "Metering Pump" The CETP shall ensure that all these chemicals / nutrients of required concentration are present in adequate & sufficient quantity all the time. A separate register for the same shall be maintained for this purpose.
- 3.14 In case of plants involving Bio-mass treatment for each addition of bio-mass time and quantity, shall be recorded. The uptake rate of oxygen of the bio-mass in the aeration basin and other parameters of biological system shall be recorded, every day and shall be easily available for inspection & verification.
- 3.15 The applicant shall have to maintain daily record of CETP operations in separate register and shall have to submit the monthly report of the same report by first week of next month to Regional office and Head office of this Board.
- Energy/Fuel Consumption /Consumption of Chemicals for treatment of effluent.
 - Volume water flow at inlet & outlet of ETP.
 - Quantity of sludge generated.
 - Laboratory analysis/reports for each of the specified parameters of liquid effluents and soil sludge samples.
- 3.16 The applicant shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.



GUJARAT POLLUTION CONTROL BOARD

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- 3.17 The applicant shall install continuous monitoring as well as alarm system for parameters of treated effluent, such as: - pH meter, TOC analyzer, magnetic flow meter along with totalizer and recorder at the final outlet of CETP. Records of the same shall be maintained invariably by the CETP and shall be submitted to GPCB every month.
- 3.18 The applicant shall provide on-line monitoring instruments as per the direction of Central Pollution Control Board (CPCB) along with SCADA system at the final discharge sump of CETP IDPA.
- 3.19 In the case of either maintenance of the CETP or process disturbance or nonfunctioning of CETP by any reason the CETP agency shall never discharge any untreated effluent into the environment.
- 3.20 The applicant shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities. The leachate shall be taken to the treatment plant for further treatment. The applicant shall store and handle solid waste in accordance with the provisions of relevant rules in this behalf after obtaining authorization from GPCB.
- 3.21 The applicant shall ensure that drainage Connection of Storm water and sewage shall not be allowed with the collection / disposal network of the CETP.
- 3.22 The applicant shall ensure that any unauthorized drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP.
- 3.23 The applicant shall install and operate the open "C" type channel - pipeline network and pumping station with adequate capacity, for conveying trade effluent from their member units to CETP IDPA.
- 3.24 Professional Chief Executive Officer with sound technical knowledge and experience shall be appointed for day to day efficient operation & management of the CETP within three months from the issuance of this order and it shall be intimated to the Board.
- 3.25 A senior cadre technical person with full-fledged team of assistance shall be made available at the CETP plant round the clock (in all the three shifts).
- 3.26 The applicant shall submit progress reports of every month in first week of next month to Regional Office and Head Office of this Board. For the up-gradation of its treatment units and for shifting of Collection sump, Pumping Station and up-grading the conveying system, which are located in the bed of River Bhadar.
- 3.27 The applicant shall ensure that all the data / records shall be maintained kept at the site and made available to the officials of the board on demand at the time of the visit.
- 3.28 The applicant shall ensure that discharge of the treated effluent at the any instant of the time shall not exceed the consented quantity.
- 3.29 The Environmental Management Unit/Cell shall be setup to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by statutory authorities.
- 3.30 Environmental audit shall be carried out and the audit reports shall be submitted as per the Hon'ble High Court Order dated, 16/09/99. The environmental statements pertaining to the previous year shall be submitted to the GPCB as required under the EPA-1986.

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- 3.31 The applicant shall intimate the occurrence of any accident, event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31 (1) of the Water Act.
- 3.32 Necessary clearance for the adequacy & safety measures shall be obtained from the concerned authority.
- 3.33 The applicant shall carry out regular effluent quality monitoring for relevant parameter and the monitored data along with the statistical analysis and interpretation shall be submitted to the GPCB regularly every month and when asked for.
- 3.34 The applicant shall be made adequate fencing around the Fatal Talav to prevent unauthorized entry of any person or animal.
- 3.35 The applicant shall have to submit study report from recognized University regarding effects of wastewater to the irrigation land.
- 3.36 The applicant shall comply with all applicable judgments' of NGT/ Hon'ble. High Court/ Hon'ble. Supreme Court as and when directed.
- 3.37 The applicant shall not carry out any activity covered under EIA- Notification-2006 without obtaining prior EC from competent authority.
- 3.38 The applicant shall comply with all the directions issued by the CETP/ MoEF & CC from time to time.
- 3.39 A community welfare scheme for improving the socio-economic environment of the surrounding areas shall be worked out and report shall be submitted to the GPCB for review.
- 3.40 Periodic medical checkup of the entire employee's / workers of the CETP agency shall be done and records maintained as a measures to provide occupational health protection to the workers.
- 3.41 The funds earmarked for the environmental protection measures shall not be diverted for any other purpose and year wise expenditure shall be reported to this Board & to the Government.
- 3.42 Responsible person shall be made available at the sump permanently to that operation of sump may be carried out efficiently.
- 3.43 Map of the networking of pipeline which is used for treated effluent supplies to the farmers shall be provided.
- 3.44 The applicant shall give membership to those Printed Cotton Fabrics, mercerizing on Cotton Fabrics, Wringment Cotton Fabrics industries only which are engaged in Dyeing, Printing and Tumble Processing as mentioned in Hydraulic Load report of JDPA CETP dated 23/07/2017. Such units shall have valid "Consent to Establishment (CTE)" of this Board.
- 3.45 Member Units of the applicant shall have to adopt cleaner technology and shall have to switch over to Natural gas as fuel. Member Units shall have to carry out washing activities of their printed cotton fabrics to authorized washing ghat only. Monitoring Committee shall be constituted in this regard comprising of in charge of CETP - JDPA and other three to four senior members of JDPA.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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- 3.46 Member Units of the applicant shall have to maintain the record of washing of printed cotton fabrics at authorized washing ghat including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details of each member units on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
- 3.47 As per the order dated 22-02-2017 of Hon'ble Supreme Court in the matter of WP NO. 375 of 2012, all the member units shall have at least functional primary ETP of required capacity.
- 3.48 The applicant shall have to ensure that all the member industries are discharging the effluent as per the required CETP inlet norms into CETP only. In other words, no industries shall discharge their effluent into open "C" type JDPA CETP drain or through tankers or by any other such means which is not conforming to the JDPA CETP inlet norms. In the event of failure on the part of any member industry to comply with this condition, The JDPA CETP agency shall immediately bring this matter to the attention of GPCB in writing.
- 3.49 The applicant shall be responsible for collection of effluent from all their member units as per the required CETP inlet norms as per condition number 4.5, column number: 3 of this order.
- 3.50 The applicant agency shall inform immediately to the GPCB regarding the termination / suspension of the membership of CETP of their member units.
- 3.51 The applicant shall strictly observe & make sure that every member shall supply entire effluent quantity as per the booked quantity & ensure that quality of the effluent matches with prescribed inlet norms, as specified in condition number 4.5, column number 3 of this order.
- 3.52 **PENALTY PROVISION;** If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 43 & 44 and other penal provisions of the Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Act.

4. CONDITIONS UNDER THE WATER ACT:

- 4.1 The total quantities of the industrial effluent from member units to be discharged by CETP shall not exceed 7000 cubic meter/Day.
- 4.2 The quantity of fresh water consumption for industrial purpose within CETP JDPA premises shall not exceed 60.00 KLPD. Accordingly, the quantity of trade effluent from the premises of CETP JDPA shall not exceed 60.00 KLPD.
- 4.3 The quantity of the fresh water consumption for Domestic purpose shall not exceed 2.00 KLPD.
- 4.4 The quantity of sewage from the CETP shall not exceed 1.00 KLPD.
- 4.5 As per the circular vide letter no. GPCB /P-1/11(2)/414361/ Dated: 13/08/2017, M/s. CETP-JDPA Dyeing and Printing Association shall receive industrial effluent from member units conforming to the CETP inlet norms as mentioned in column 2 for further treatment. The applicant shall provide adequate effluent

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treatments system in order to achieve the quality of the treated effluent as per CPCED norms mention in column 3.

1	2	3
PARAMETERS	CETP Inlet for member units	CETP Outlet Norms – In to Patel Talav For Irrigation
pH	10.5 -12.0	6.50 to 9.00
Temperature	< 45° C	40° C
Colour (pl.co.scale) in units	350 units	100 units
Suspended Solids	2000 mg/l	100 mg/l
Oil and Grease	20 mg/l	10 mg/l
BOD (3 days at 27° C)	350 mg/l	100 mg/l
COD	1000 mg/l	250 mg/l
Chlorides	2500 mg/l	600 mg/l
Sulphates	3500 mg/l	1000 mg/l
Fixed dissolved solids	2100 mg/l	2100 mg/l
Ammonical Nitrogen	75 mg/l	50 mg/l
Percent sodium	60 %	60 %
Total Chromium	5 mg/l	2 mg/l
Sulphides	10 mg/l	2 mg/l
Sodium absorption ratio	26	26
Phenolic Compounds	5 mg/l	1 mg/l
Fluorides	5 mg/l	1.50 mg/l
Insecticides /Pesticides	Absent	Absent
Boron	5.0 mg/l	2.0 mg/l
Bio Assay Test	-	90 % Survival of Fish After 96 hours in 100 % effluent.

- 4.6 All efforts shall be made to remove color & unpleasant odor from the discharging effluent.
- 4.7 The effluent conforming to the above standards shall be discharged through closed pipeline into Patel Talav ultimate to use in plantation/irrigation by farmers.
- 4.8 Sewage shall be disposed of through septic tank soak pit system or shall be treated along with industrial effluent or it shall be treated separately to conform to the following standards and shall be discharged for plantation/irrigation purpose through Patel Talav.

Parameter	Permissible Limit
BOD (5days at 20°C)	Less than 20mg/l
Suspended Solids	Less than 30mg/l
Residual Chlorine	Minimum 0.5mg/l

Outward No. 317/18

31/7/18



GUJARAT POLLUTION CONTROL BOARD

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- 4.9 In the event of non-achievement of quality of treated effluent at the CETP outlet as per condition number 4.5 of column number 3 of this order the CETP shall arrange for bringing the entire quantity of effluent to inlet of CETP and retreat the same to achieve the required quality of effluent.
- 4.10 The consent to operate of industrial plant shall lapse automatically at any time if the parameters of the effluent are not within the tolerance/ permissible limit specified in condition Number 4.5, column number 3 of the order or in case of non-compliance of the any condition of this order.

5. CONDITIONS UNDER THE AIR ACT:

- 5.1. The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Diescl	24 Lits/Day

- 5.2 The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below.
- 5.3 The flue gas emission through stack attached to D.G.Set shall conform to the following standards:

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	D.G. Set (stand by) 125KVA- 250 KVA	5	-	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 5.4 The minimum height of stack to be provided with each of the generator set shall be $H=h+0.2(KVA)^{1/2}$ where H=Total stack height in meters, h= height of the building in meters where or by the side of which the generation set is installed.
- 5.5 Noise from D.G. Set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the user's end.
- 5.6 The acoustic enclosure of acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standers, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure /room and then averaged.
- 5.7 The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB(A).
- 5.8 All efforts shall be made to bring down the noise levels due to the D.G. set, outside the premises within the ambient noise requirement by proper siting and control measures. Installation of a D.G. Sets must be strictly in compliance with recommendation of the D.G. Set manufacturer.

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- 5.10 A Proper routine and preventive maintenance procedure for the D.G. Sets should be set and followed in consultation with D.G. Set manufacture which would help prevent noise levels of the D.G. Sets from deteriorating with use.
- 5.11 There shall be no process emission from the manufacturing and other ancillary operations.
- 5.12 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi, under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60Microgram /NM3	100Microgram /NM3
Particulate matter-2.5[PM2.5]	40Microgram /NM3	60Microgram /NM3
Oxides of Sulfur	50Microgram /NM3	80Microgram /NM3
Oxides of Nitrogen	40Microgram /NM3	80Microgram /NM3

- 5.13 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2. etc. And these shall be painted/ displayed to facilitate identification.
- 5.14 The applicant shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

6 Authorization for the Management & Handling of Hazardous Waste (Management and Transboundary) Rules, 2016 Form-2 [Sec rule 6 (2)] form for grant of authorization for occupier or operator handling hazardous waste.

- 6.1 Number of authorization: AWR- 93800 Date of issue: 20/06/2018.
- 6.2 M/s. CETP-JDP/Dyeing and Printing Association(19722) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at P. No. 782 & 783, Narsing Tekri, Jetpur- 360370 Ta-Jetpur, Dist-Rajkot.

Sr. No.	Waste	Cat.	Quantity MT/Year	Authorized mode of disposal/recycler utilized
1	Empty barrels/ Containers/Liners contaminated with hazardous chemicals/wastes	I-33.1	4.800	Collection, Storage & disposal to the authorized Re-cycler/Re- Processors after Decontamination



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2	Chemical Sludge from waste water Treatment	I-35.3	1100.00	Collection, Storage, Transportation and Disposal at TSDf
3	Used Spent Oil	I-5.1	0.050	Collection, Storage, Transportation Disposal by selling to registered/Recyclers

6.3 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes by selling to the registered Re-processors/Recyclers having valid CCA of this Board at TSDf developed by Sanskrita Enviro Projects Private Limited, Integrated Common Hazardous Waste Management Facility, At R. Sr. No. 415, 417 & 418, Village: Juna Kutariya, B/H. G.M Pump Station, Samakhiali - Radhaupur Highway, Taluka: Bhachau, District: Kutch.

6.4 The authorization shall be valid up to 10/04/2023.

6.5 The applicant shall maintain record separately for ETP waste generation and collection by them from their washing ghar to its final disposal at TSDf & shall submit record to this Board regularly.

6.6 The authorization shall be in force for a period of five years from the date of application.

6.7 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.8 The leachate collection facilities for the sludge generated during treatment shall be provided and the leachate from the hazardous solid waste shall be diverted to the inlet by CWT for further treatment.

6.9 TERMS AND CONDITIONS OF AUTHORISATION

a) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

b) The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

c) The person authorized shall not rent, lend, sell, and transfer of otherwise transport hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

f) An application for the renewal of an authorization shall be made as laid down in rule 7.

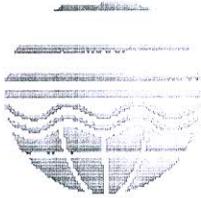
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- 6.10 In addition to above terms and conditions Industry shall also comply following directives issued by the Supreme Court of India dated.14.10.2003.
- a) The applicant shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14th October 2003
 - b) The applicant shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 7.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.4 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.6 As per "Public liability Insurance Act-91 Company shall get Insurance policy, if applicable
- 7.7 The applicant shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted also along with Form -4.
- 7.8 The applicant shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October
- 7.9 The applicant shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 7.10 Adequate plantation shall be carried out all along the periphery of the CETP premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters' width is developed.
- 7.11 In order to enable the board to perform its function ascertaining the standards of the effluent laid down by it for the discharge of the effluent under condition of this order or complied with by the company while causing discharge of the effluent the applicant



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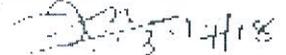
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shall have to every month the analysis report of the samples of effluent got collected and analyzed by one of the laboratories recognized by the state board.

- 7.12 Adequate and appropriate fencing shall be provided at collection sump with a clear cut buffer zone so that unauthorized movement can be restricted
- 7.13 The applicant shall make clear cut demarcation of CETP and STP, at site.
- 7.14 In case of change of ownership/management the name and address of the new owners/partners/ directors/ proprietor should immediately be intimated to the Board.
- 7.15 GPCB reserves the right to review and/or revoke the consent and /or make modification in the condition which it may deem fit in accordance with provisions of water act-1974 as amended from time to time.

For and on behalf of
Gujarat Pollution Control Board



(P.C. DAVE)

Environmental Engineer

NO: GPCB/CCA/LET-18(14)/HD-19722/

Issued to:

M/s. CETP-JDPA Dyeing and Printing Association (19722)

Plot no. 782 & 783, Narsang Tekri,

Jetpur- 360370

Ta-Jetpur, Dist-Rajkot.

Copy to:

The Regional Officer, G.P.C.Board, Jetpur....With a request to carry out monitoring sampling and inspection under the provisions of the Water Act 1974, Air Act. 1981& EP Act 1986.

Outward No: 453890, 31/07/2018

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By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under Hazardous and Other Wastes (Management & T.M.) Rule-2016 framed under the Environmental (Protection) Act-1986.

And whereas Board has received consolidated consent application letter dated 02/12/2018 for the renewal of **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO,

M/s. STP of Jetpur Dyeing & Printing Association (39298)

PLOT No. S.No:- 782/p, 783/p,

Narsang Tekri, Jetpur-360370

Tal- Jetpur

Dist-Rajkot

1. Consent Order No: WH-99391 Date of issue: 14/02/2019.
2. The Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization consents shall be valid up to 01/12/2023 for use of outlet for the discharge of treated domestic effluent at sewage treatment plant (6 MLD).
3. SUBJECT TO SPECIFIC CONDITION:
 - 3.1 The applicant shall have only one outlet for the discharge of its effluent and no effluent shall be discharge without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling.
 - 3.2 The applicant shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even within the sewage treatment plant.
 - 3.3 The good housekeeping shall be maintained within the STP premises. All pipes, valves and drains shall be leak proof. All washings, leakages, spillages & any other activity which is likely to cause such phenomenon shall be admitted in to the effluent collection system for subsequent treatment and disposal.
 - 3.4 In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the STP shall be installed, so that STP shall always be operating round the clock even in case of power failure also.
 - 3.5 The applicant shall provide fix pump and pipe line among all units of STP.

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Outward No: 5019

- 3.6 The applicant shall have to provide separate energy meter for STP. Daily record for the same shall have to be maintained.
- 3.7 Magnetic flow meters shall be installed at various stages of inlet & outlet of STP to measure the quantity of effluent at each. The applicant agency shall submit to the GPCB the figures of the consumption of electricity for running the sewage treatment plants by having a separate meter / sub-meter for such effluent treatment unit. The number of electricity units consumed by operation the diesel generating sets, if any shall also be supplied to the GPCB on monthly basis.
- 3.8 In case of plants involving Bio-mass treatment for each addition of bio-mass time and quantity, shall be recorded. The uptake rate of oxygen of the bio-mass in the aeration basin and other parameters of biological system shall be recorded, every day and shall be easily available for inspection & verification.
- 3.9 The applicant shall have to maintain daily record of STP operations in separate register and shall have to submit the monthly report of the same report by first week of next month at Regional office and Head office of this Board.
 - (a) Energy/Fuel Consumption /Consumption of Chemicals for treatment of effluent.
 - (b) Waste water flow at inlet & outlet of STP.
 - (c) Quantity of sludge generated.
 - (d) Laboratory analysis/reports for each of the specified parameters of liquid effluents and soil sludge samples.
- 3.10 In the case of either maintenance of the STP or process disturbance or nonfunctioning of STP by any reason the STP agency shall never discharge any untreated effluent into the environment.
- 3.11 The applicant shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities. The leachate shall be taken to the treatment plant for further treatment. The applicant shall store and handle solid waste in accordance with the provisions of relevant rules in this behalf after obtaining authorization from GPCB.
- 3.12 The applicant shall ensure that drainage Connection of Storm water and sewage shall not be allowed with the collection / disposal network of the STP.
- 3.13 Professional Chief Executive Officer with sound technical knowledge and experience shall be appointed for day to day efficient operation & management of the STP within three months from the issuance of this order and it shall be intimated to the Board.
- 3.14 A senior cadre technical person with full- fledged team of assistance shall be made available at the STP plant round the clock (in all the three shifts).
- 3.15 The applicant shall ensure that all the data / records shall be maintained kept at the site and made available to the officials of the board on demand at the time of the visit.
- 3.16 The applicant shall ensure that discharge of the treated effluent at the any instant of the time shall not exceed the consented quantity.
- 3.17 The Environment Management Unit/Cell shall be setup to ensure implementation and monitoring of Environmental safe guards and other conditions stipulated by statutory authorities.
- 3.18 STP shall take required measures to treat all the waste water within their STP and then dispose into Fatah Talav after achieving norms of GPCB.

Outward No: 502529, 16/04/2011



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4. CONDITIONS UNDER THE WATER ACT:

- 4.1 The quantity of Sewage effluent shall not exceed 6 MLD.
- 4.2 The effluent conforming to the above standards shall be discharged through closed pipeline into Patel Talav ultimate to use in plantation/irrigation by farmers.
- 4.3 The domestic effluent conforming above standards shall be reused and recycled up to maximum extent & remaining treated waste water shall be discharged/utilize for irrigation purpose.
- 4.4 STP shall achieve following standards within a period of Five Years from the date of publication Notification Dtd.13/10/2017.

Parameter	Standards
pH	6.5-9.0
BOD (5 days at 20° C)	30 mg/l.
Total Suspended solids (TSS)	Less than 100 mg/l.
Fecal Coliform (FC)	< 1000 MPN/100 ml

- 4.5 Flow meter shall be provided at inlet line of sewage & at the outlet of the sewage discharge line.
- 4.6 STP shall provide online monitoring system at the outlet of STP
- 4.7 The directives issued by the Board from time to time in view of direction issued by the Hon'ble High Court of Gujarat in the matter of SCA 770/95 and any other shall have to be complied with.

5. CONDITIONS UNDER THE AIR ACT:

- 4.1 There shall be no flue gas emission.
- 4.2 There shall be no process gas emission.
- 4.3 Ambient Air Quality standards notified by MOEF vide notification dated 16/11/2009 and mainly to the following standards:-

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) OR PM ₁₀ µg/m ³	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) OR PM _{2.5} µg/m ³	Annual 24 Hours	40 60
5.	CH-Methane	-	160

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Outward No. 502529/2019

- 4.4 STP shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB (A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
- 4.5 STP shall provide proper ventilation and exhaust facilities so as to maintain healthy working atmosphere within the factory premises.

5 AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTES Form-2 (See rule 6 (2))

Form for grant of authorization for occupier or operator handling hazardous waste

5.1 Number of authorization: WH-99391 Date of issue: 14/02/2019.

STP of Jetpur Dyeing & Printing Association – (6 MLD), is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at: PLOT No. S.No:- 782/p, 783/p, Narsang Tekri, Jetpur Tal- Jetpur-360370 Dist-Rajkot

Sr. No.	Waste	Quantity	Process Category	Facility and Final Disposal
1	Chemical Sludge from waste water treatment	200.00 MT/Y	I-35.3	Collection, Storage, decontamination Transportation & Disposal to the TSDF Site.

5.1.1 The authorization is granted to operate a facility for collection, storage, within the STP premises.

5.1.2 The authorization shall be valid up to 01/12/2023.

5.1.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.1.4 **TERMS AND CONDITIONS OF AUTHORISATION**

a.) The applicant shall comply with the provisions of the Environment (Protection) Act - 1986 and the rules made there under.

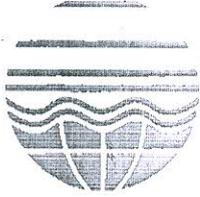
b.) Sludge generated due to treatment of Sewage shall be used as manure and record there of shall be maintained.

a) STP shall have to display the relevant all information as per the court's order in W.P 657 of 1995 dtd 14th October 2003.

b) STP Shall have to display online date outside the main gate with regards to quantity and nature of hazardous waste water and air emission and solid waste generated within the STP.

All measures for the control of odour nuisance shall be provided in the plant premises & shall be maintained regularly.

Outward No: 502522, 16/02/2019



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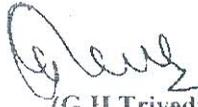
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6 GENERAL CONDITIONS: -

- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 6.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of adequate meters' width is developed.
- 6.3 The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 6.4 The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
Between 6 A.M. and 10 P.M. 75 dB (A)
Between 10 P.M. and 6 A.M. 70 dB (A)
- 6.5 If it is established by any competent authority that the damage is caused due to treatment in swage at STP to any person or his property. In that case they are obliged to pay the compensation as determined by the competent authority.
- 6.6 Applicant shall have to comply with provisions of Hazardous and Other Wastes (Management & T.M.) Rules-2016.

For and on behalf of
Gujarat Pollution Control Board


(G.H. Trivedi)

Senior Environmental Engineer

NO: GPCB/ABD/AMC/CCA-953(2)/ID-39298/

Issued to;

M/s. STP of Jetpur Dyeing & Printing Association (39298)

PLOT No. S.No:- 782/p, 783/p,

Narsang Tekri, Jetpur,

Tal- Jetpur-360720,

Dist-Rajkot

Outward No: 502529, 16/04/2019

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BY R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under Hazardous and Other Waste (Management and Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application Inward No. 166196 dated 15/10/2019 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions/rules of the aforesaid acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

TO,

M/s. CETP of Shri Dhareshwar GIDC Vistar Association (ID: 20111)

GIDC Dhareshwar, Near Dhareshwar Temple, N.H. 8B,

Jetpur- 360375,

Ta-Jetpur, Dist-Rajkot.

1. Consent Order No.: WH-105187 date of Issue: 20/11/2019.
2. The Consolidated Consent and Authorization (CC & A) of this board under the provisions/rules of the aforesaid Acts. Consents & Authorization consent shall be valid up to 14/10/2024 for use of outlet for the discharge of trade effluent & emission due to operation of CETP plant.

Sr. No.	Project	Capacity
1	Common Effluent Treatment plant [CETP]	91.2 KLPD

3. SPECIFIC CONDITIONS FOR CETP:

- 3.1 Any discharge of the industrial wastewater in to the River Bhadar due to overflow, chock up or broken of the pipeline to Collection sump of CETP shall be prevented and in no case there shall be flow of the industrial wastewater in to the River Bhadar.
- 3.2 Internal Collection System of the industries located in Dhareshwar shall be maintained and strengthened and it shall be ensured that there is no overflow from this system into the River Bhadar and seepage into the ground.
- 3.3 The applicant shall not issue new membership to their industrial units for conveyance and treatment of their trade effluent without prior permission of the board.
- 3.4 The applicant shall not procure raw material which attracts process of Rule 9 of Hazardous Waste without permission.
- 3.5 The applicant shall have only one outlet for the discharge of its effluent and no effluent shall be discharge without requisite treatment and without meeting with the GPCB norms. Convenient easy approach shall be provided at the outlet for ease of sampling.
- 3.6 The applicant shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even within the effluent treatment plant.

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- 3.7 Good housekeeping shall be maintained within the CETP premises. All pipes, valves and drains shall be leak proof. All washings, leakages, spillages & any other activity which is likely to cause such phenomenon shall be admitted in to the effluent collection system for subsequent treatment and disposal.
- 3.8 In case of power failure, stand-by D.G. set having power generation capacity equivalent to the requirement of power to run the CETP shall be installed, so that CETP shall always be operated round the clock even in case of power failure also.
- 3.9 The applicant shall provide fix pump and pipe line among all units of CETP.
- 3.10 The applicant shall provide Water Meter at Intake of bore well as well as inlet and outlet of CETP.
- 3.11 The applicant shall have to provide separate energy meter for CETP. Daily record for the same shall have to be maintained.
- 3.12 Magnetic flow meters shall be installed at various stages of inlet & outlet of CETP to measure the quantity of effluent at each. The applicant agency shall submit to the GPCB the figures of the consumption of electricity for running the common effluent treatment plants by having a separate meter / sub-meter for such effluent treatment unit. The number of electricity units consumed by operation the diesel generating sets, if any shall also be supplied to the GPCB on monthly basis.
- 3.13 All the chemicals and nutrients which are required to be added/dosed anywhere in the CETP shall be so added by using "Metering Pump" The CETP shall ensure that all these chemicals/nutrients of required concentration are present in adequate & sufficient quantity all the time. A separate register for the same shall be maintained for this purpose.
- 3.14 In case of plants involving Bio-mass treatment for each addition of bio-mass time and quantity, shall be recorded. The uptake rate of oxygen of the bio-mass in the aeration basin and other parameters of biological system shall be recorded, every day and shall be easily available for inspection & verification.
- 3.15 The applicant shall have to maintain daily record of CETP operations in separate register and shall have to submit the monthly report of the same report by first week of next month at Regional office and Head office of this Board.
- (a) Energy/Fuel Consumption /Consumption of Chemicals for treatment of effluent.
 - (b) Waste water flow at inlet & outlet of ETP.
 - (c) Quantity of sludge generated.
 - (d) Laboratory analysis/reports for each of the specified parameters of liquid effluents and soil sludge samples.
- 3.16 The applicant shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
- 3.17 The applicant shall install continuous monitoring as well as alarm system for parameters of treated effluent, such as: - pH meter, TOC analyzer, magnetic flow meter along with totalizer and recorder at the final outlet of CETP. Records of the same shall be maintained invariably by the CETP and shall be submitted to GPCB every month.
- 3.18 The applicant shall provide on-line monitoring instruments as per the direction of Central Pollution Control Board (CPCB) along with SCADA system at the final discharge sump of CETP JDPA.



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- 3.19 In the case of either maintenance of the CETP or process disturbance or nonfunctioning of CETP by any reason the CETP agency shall never discharge any untreated effluent into the environment.
- 3.20 The applicant shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities. The leachate shall be taken to the treatment plant for further treatment. The applicant shall store and handle solid waste in accordance with the provisions of relevant rules in this behalf after obtaining authorization from GPCB.
- 3.21 The applicant shall ensure that drainage Connection of Storm water and sewage shall not be allowed with the collection/disposal network of the CETP.
- 3.22 The applicant shall ensure that any unauthorized drainage connection for disposal of industrial effluent or sewage is not connected to the collections, treatment and disposal system of this CETP.
- 3.23 The applicant shall install and operate the pipeline network with adequate capacity, for conveying trade effluent from their member units to CETP.
- 3.24 Professional Chief Executive Officer with sound technical knowledge and experience shall be appointed for day to day efficient operation & management of the CETP within three months from the issuance of this order and it shall be intimated to the Board.
- 3.25 A senior cadre technical person with full- fledged team of assistance shall be made available at the CETP plant round the clock (in all the three shifts).
- 3.26 The applicant shall ensure that all the data/records shall be maintained kept at the site and made available to the officials of the board on demand at the time of the visit.
- 3.27 The applicant shall ensure that discharge of the treated effluent at the any instant of the time shall not exceed the consented quantity.
- 3.28 The Environmental Management Unit/Cell shall be setup to ensure implementation and monitoring of environmental safe guards and other conditions stipulated by statutory authorities.
- 3.29 The Environmental audit shall be carried out and the audit reports shall be submitted as per the Hon'ble High Court Order dated. 16/09/99. The environmental statements pertaining to the previous year shall be submitted to the GPCB as required under the EPA-1986.
- 3.30 The applicant shall intimate the occurrence of any accident, event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Regional Office under the intimation to the Member Secretary in accordance with the Section 31 (I) of the Water Act.
- 3.31 Necessary clearance for the adequacy & safety measures shall be obtained from the concerned authority.
- 3.32 The applicant shall carry out regular effluent quality monitoring for relevant parameter and the monitored data along with the statistical analysis and interpretation shall be submitted to the GPCB regularly every month and when asked for.
- 3.33 The applicant shall have to submit study report from recognized University regarding effect of wastewater to the irrigation land.
- 3.34 The applicant shall comply with all applicable judgments' of NGT/ Hon'ble. High Court/ Hon'ble. Supreme Court as and when directed.

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- 3.35 The applicant shall not carry out any activity covered under EIA- Notification-2006 without obtaining prior EC from competent authority.
- 3.36 The applicant shall comply with all the directions issued by the CETP/ MoEF & CC from time to time.
- 3.37 A community welfare scheme for improving the socio-economic environment of the surrounding areas shall be worked out and report shall be submitted to the GPCB for review
- 3.38 Periodic medical checkup of the entire employee's/workers of the CETP agency shall be done and records maintained as a measure to provide occupational health protection to the workers.
- 3.39 The funds earmarked for the environmental protection measures shall not be diverted for any other purpose and year wise expenditure shall be reported to this Board & to the Government.
- 3.40 Map of the networking of pipeline which is used for treated effluent supplies to the farmers shall be provided.
- 3.41 The applicant shall give membership to those Printed Cotton Fabrics, mercerizing on Cotton Fabrics, Pigment Cotton Fabrics industries only which are engaged in Dyeing, Printing and Textile Processing units, also such units shall have valid "Consent to Establishment (CTE)" of this Board.
- 3.42 Member Units of the applicant shall have to adopt cleaner technology and shall have to switch over to Natural gas as fuel. Member Units shall have to carry out washing activities of their printed cotton fabrics to authorized washing ghat only. Monitoring committee shall be constituted in this regard comprising of in charge of CETP and other three to four senior members of CETP.
- 3.43 Member Units of the applicant shall have to maintain the record of washing of printed cotton fabrics at authorized washing ghat including quantity of printed cotton fabrics with vehicle number, date etc. on day to day basis. The applicant shall have to submit the above details of each member units on monthly basis, in first week of next month to both at Head office and Regional office, of this Board.
- 3.44 As per the order dated 22-02-2017 of Hon'ble Supreme Court in the matter of WP NO. 375 of 2012, all the member units shall have at least functional primary ETP of required capacity.
- 3.45 The applicant shall have to ensure that all the member industries are discharging the effluent as per the required CETP inlet norms into CETP only. In other words, no industries shall discharge their effluent into CETP drain or through tankers or by any other such means which is not conforming to the CETP inlet norms. In the event of failure on the part of any member industry to comply with this condition. The CETP agency shall immediately bring this matter to the attention of GPCB in writing.
- 3.46 The applicant shall be responsible for collection of effluent from all their member units as per the required CETP inlet norms as per condition number 4.5, column number: 3 of this order.
- 3.47 The applicant agency shall inform immediately to the GPCB regarding the termination / suspension of the membership of CETP of their member units.



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3.48 The applicant shall strictly observe & make sure that every member shall supply entire effluent quantity as per the booked quantity & ensure that quality of the effluent matches with prescribed inlet norms, as specified in condition number 4.5, column number 3 of this order.

3.49 **PENALTY PROVISION:** If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 43 & 44 and other penal provisions of the Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Act.

4. **CONDITIONS UNDER THE WATER ACT:**

4.1 The total quantities of the industrial effluent from member units to be discharged by CETP shall not exceed **91.2 KLPD**.

4.2 The quantity of the fresh water consumption for industrial purpose within CETP premises shall not exceed 5 KLPD. Accordingly, the quantity of trade effluent from the premises of CETP shall be NIL.

4.3 The quantity of the fresh water consumption for Domestic purpose shall not exceed 0.20 KLPD.

4.4 The quantity of sewage from the CETP shall not exceed 0.10 KLPD.

4.5 As per the circular vide letter no. GPCB /P-1/11(2)/419361/Dated: 13/08/2017, M/s. CETP of Shri Dhareshwar GIDC Vistar Association (ID: 20111) shall receive industrial effluent from member units conforming to the CETP inlet norms as mentioned in column 2 for further treatment. The applicant shall provide adequate effluent treatments system in order to achieve the quality of the treated effluent as per GPCB norms mention in column 3.

1	2	3
PARAMETERS	CETP Inlet NORMS for member units	CETP Outlet Norms - For Irrigation
pH	10.5 -12.0	6.50 to 9.00
Temperature	< 45° C	40° C
Colour (pt.co.scale) in units	350 units	100 units
Suspended Solids	2000 mg/l	100 mg/l
Oil and Grease	20 mg/l	10 mg/l
BOD (3 days at 27° C)	350 mg/l	30 mg/l
COD	1000 mg/l	100 mg/l
Chlorides	2500 mg/l	600 mg/l
Sulphates	3500 mg/l	1000 mg/l
Fixed dissolved solids	2100 mg/l	2100 mg/l
Ammonical Nitrogen	75 mg/l	50 mg/l
Percent sodium	60 %	60 %
Total Chromium	5 mg/l	2 mg/l
Sulphides	10 mg/l	2 mg/l
Sodium absorption ratio	26	26
Phenolic Compounds	5 mg/l	1 mg/l
Fluorides	5 mg/l	1.50 mg/l

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Insecticides /Pesticides	Absent	Absent
Boron	5.0 mg/l	2.0 mg/l
Bio Assay Test	-	90 % Survival of Fish After 96 hours in 100 % effluent.

- 4.6 All efforts shall be made to remove color & unpleasant odor from the discharging effluent.
- 4.7 The effluent conforming to the above standards shall be discharged through closed pipeline to use in plantation/irrigation by farmers as mentioned in CCA Renewal Application by CETP.
- 4.8 Sewage shall be disposed of through septic tank soak pit system or shall be treated along with industrial effluent or it shall be treated separately to conform to the following standards and shall be discharged for plantation/irrigation purpose.

Parameter	Permissible Limit
BOD (5days at 20°C)	Less than 20mg/l
Suspended Solids	Less than 30mg/l
Residual Chlorine	Minimum 0.5mg/l

- 4.9 In the event of non-achievement of quality of treated effluent at the CETP outlet as per condition number 4.5 of column number 3 of this order the CETP shall arrange for bringing the entire quantity of effluent to inlet of CETP and retreat the same to achieve the required quality of effluent.
- 4.10 The consent to operate of industrial plant shall lapse automatically at any time if the parameters of the effluent are not within the tolerance/ permissible limit specified in condition Number 4.5, column number 3 of the order or in case of non-compliance of the any condition of this order.

5. **CONDITIONS UNDER THE AIR ACT:**

- 5.1. The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Diesel	03 Lits/Hr

- 5.2 The applicant shall install & operate air pollution control system in order to achieve Norms prescribed below.
- 5.3 The flue gas emission through stack attached to D.G.Set shall conform to the following standards:

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	D.G. Set (stand by) 40 HP	03	-	Particulate matter SO ₂ , NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 5.4 The minimum height of stack to be provided with each of the generator set shall be $H=h+02/(KVA)^{1/2}$ where H=Total stack height in meters, h= height of the building in meters where or by the side of which the generation set is installed.



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- 5.5 Noise from D.G. Set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the user's end.
- 5.6 The acoustic enclosure of acoustic treatment of the room shall be designed for minimum 25 dB(A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side (if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure /room and then averaged.
- 5.7 The D.G Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- 5.8 All efforts shall be made to bring down the noise levels due to the D.G. set, outside the premises within the ambient noise requirement by proper siting and control measures.
- 5.9 Installation of a D.G. Sets must be strictly in compliance with recommendation of the D.G. Set manufacture.
- 5.10 A Proper routine and preventive maintenance procedure for the D.G. Sets should be set and followed in consultation with D.G. Set manufacture which would help prevent noise levels of the D.G. Sets from deteriorating with use.
- 5.11 There shall be no process emission from the manufacturing and other ancillary operations.
- 5.12 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi, under the provision of the Environment (Protection) Act-1986.
- | Parameter | Permissible Limit Annual | Permissible Limit 24 Hrs. Average |
|-------------------------------|--------------------------|-----------------------------------|
| Particulate matter-10 [PM10] | 60Microgram /NM3 | 100Microgram /NM3 |
| Particulate matter-2.5[PM2.5] | 40Microgram /NM3 | 60Microgram /NM3 |
| Oxides of Sulfur | 50Microgram /NM3 | 80Microgram /NM3 |
| Oxides of Nitrogen | 40Microgram /NM3 | 80Microgram /NM3 |
- 5.13 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. And these shall be painted/ displayed to facilitate identification.
- 5.14 The applicant shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

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6 **Authorization for the Management & Handling of Hazardous Waste (Management and Transboundary) Rules, 2016 Form-2 [See rule 6 (2)] form for grant of authorization for occupier or operator handling hazardous waste.**

6.1 Number of authorization: WH- 105187 Date of issue: 20/11/2019.

6.2 M/s. CETP of Shri Dhareshwar GIDC Vistar Association (ID: 20111) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at GIDC Dhareshwar, Near Dhareshwar Temple, N.H. 8B, Jetpur-360375, Ta-Jetpur, Dist-Rajkot.

Sr. No.	Waste	Cat.	Quantity MT/Year	Authorized mode of disposal/recycler utilized
1	Empty barrels/ Containers/Liners contaminated with hazardous chemicals /wastes	I-33.1	0.05	Collection, Storage & disposal to the authorized Re-cycler/Re- Processors after Decontamination
2	Chemical Sludge from waste water Treatment	I- 35.3	6.60	Collection, Storage, Transportation and Disposal at TSDF
3	Used Spent Oil	I- 5.1	0.010	Collection, Storage, Transportation Disposal by selling to registered/Recyclers

6.3 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes by selling to the registered Re-processors/Recyclers having valid CCA of this Board at TSDF developed by Saurashtra Enviro Projects Private Limited, Integrated Common Hazardous Waste Management Facility, At R. Sr. No. 415, 417 & 418, Village: Juna Katariya, B/h. Gail Pump Station, Samakhyali – Radhanpur Highway, Talika: Bhachau, District: Kutch.

6.4 The authorization shall be valid up to 14/10/2024.

6.5 The authorization shall be in force for a period of five years from the date of application.

6.6 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.7 The leachate collection facilities for the sludge generated during treatment shall be provided and the leachate from the hazardous solid waste shall be diverted to the inlet by CETP for further treatment.

6.8 **TERMS AND CONDITIONS OF AUTHORISATION**

a) The applicant shall comply with the provisions of the Environment (Protection) Act – 1986 and the rules made there under.



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- b) The authorization shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
- c) The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- d) Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- e) It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- f) An application for the renewal of an authorization shall be made as laid down in rule -7.

6.9 In addition to above terms and conditions Industry shall also comply following directives issued by the Supreme Court of India dated.14.10.2003.

- a) The applicant shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No.657 of 1995 dated 14th October 2003
- b) The applicant shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. **GENERAL CONDITIONS: -**

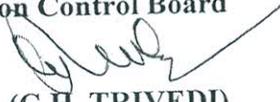
- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 The waste generator shall be totally responsible for (I.E. Collection, storage, transportation and ultimate disposal) of the wastes generated.
- 7.3 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.4 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.5 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.6 As per "Public liability Insurance Act-91" Company shall get Insurance policy, if applicable
- 7.7 The applicant shall take all concrete measures to show tangible results in waste generation reduction, avoidance, reuse and recycle. Action taken in this regards shall be submitted also along with Form - 4.
- 7.8 The applicant shall have to display the relevant information with regard to hazardous waste as indicated in the Hon Supreme Court's order in W.P. No.657 of 1995 dated 14th October

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- 7.9 The applicant shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous waste generated within the factory premises.
- 7.10 Adequate plantation shall be carried out all along the periphery of the CETP premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters' width is developed.
- 7.11 In order to enable the board to perform its function ascertaining the standards of the effluent laid down by it for the discharge of the effluent under condition of this order or complied with by the company while causing discharge of the effluent the applicant shall have to every month the analysis report of the samples of effluent got collected and analyzed by one of the laboratories recognized by the state board.
- 7.12 Adequate and appropriate fencing shall be provided at collection sump with a clear cut buffer zone so that unauthorized movement can be restricted
- 7.13 The applicant shall make clear cut demarcation of CETP and STP, at site.
- 7.14 In case of change of ownership/management the name and address of the new owners/partners/ directors/ proprietor should immediately be intimated to the Board.
- 7.15 GPCB reserves the right to review and/or revoke the consent and /or make modification in the condition which it may deem fit in accordance with provisions of water act-1974 as amended from time to time.

For and on behalf of
Gujarat Pollution Control Board


(G.H. TRIVEDI)

Senior Environmental Engineer

NO: GPCB/ CCA/JET- 25(08)/ID- 20111/ 528158

Dt: 27/11/2019

Issued to:

TO,
M/s. CETP of Shri Dhareshwar GIDC Vistar Association (ID: 20111)
GIDC Dhareshwar, Near Dhareshwar Temple, N.H. 8B,
Jetpur- 360375
Ta-Jetpur, Dist-Rajkot.

Copy to:

The Regional Officer, G.P.C. Board, Jetpur.....With a request to carry out monitoring sampling and inspection under the provisions of the Water Act 1974, Air Act, 1981& EP Act 1986.



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ANNEXURE-17

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 3(c) & 5(4) of the Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2008 framed under the E (P) Act-1986.

And whereas Board has received consolidated application No 89718, dated 27/01/2015, for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENTS AND AUTHORISATION:
(Under the provisions /rules of the aforesaid environmental acts)

To,
CETP For Washing Ghat of bhatgam and Bavapipaliya (JDPA) (23674)
Plot No. 143/P, Vill: Bhatgam, Ta. Bhesan,
Vill: Bhatgam-360370,
Dist: Junagadh.

INWARD	
No.	665
Date:	5/5/15
BWGSYPL	<i>h/h</i> Sign

1. Consent Order No.: AWH-69459, date of Issue: 04/04/2015.
2. The consents shall be valid up to 26/01/2020 for use of outlet for the treatment of trade effluent arising from the washing ghats.

ITEM	CAPACITY
Industrial Effluent	30MLD

3. **SPECIFIC CONDITIONS :**

- 3.1. Applicant shall comply with all the conditions stipulated in the E. C. issued by SEIAA, vide order No. SEIAA/GUJ/EC/7(h)/246/2009 dated 01-09-2009.
- 3.2. Applicant shall have to grant membership to those washing ghats which are having valid CC&A of the Board and Complying all the conditions mention therein.
- 3.3. In no case, there shall be treated / partially treated / untreated effluent from the conveyance system OR member units goes into the river Uben / stream leading to the river / irrigation canal passing between the CETP units OR any water bodies directly / indirectly.
- 3.4. Applicant shall have to comply with all the condition stipulated in CTE granted vide letter no. GPCB/CCA/JNG-479/ID- 23674/107848 dated .21/03/2012.
- 3.5. You shall have to obtain required permission form the competent authority before starting operation activity for :
 - The Primary as well as Secondary treatment units which are located on both side of irrigation canal

h/h

h/h

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- The channels / pipelines carrying treated and un-treated waste water which are passing through the River Uben as well as the irrigation canal.
- 3.6. CETP shall strictly adhere with comply a condition that not to discharge treated/untreated effluent nearby water bodies and also provide adequate facility for storage of treated effluent during the monsoon
- 3.7. All the members of the CETP shall have to obtain CTE / CC&A of the Board and Complying all the conditions mention therein before starting operation activity.
- 3.8. You should not use treated waste water on land / farm located inside dam area of river Uben.

4. **CONDITIONS UNDER THE WATER ACT:**

- 4.1. The total quantity of the industrial effluent from member units to be discharge by CETP shall not exceed 30,000 KL/day (30 MLD).
- 4.2. Quantity of the sewage shall not exceed 10,000 lit/day.
- 4.3. The effluent treatment plant consisting of the following treatment units shall be installed:
 - Raw effluent collection sump at CETP & Bavapipaliya
 - Receiving Chamber.
 - Screen Chamber-2 nos
 - Greet chamber - 2 nos
 - Parshall flume chamber
 - Raw collection/ equalization sump,
 - Flash Mixer- 3 nos
 - Chemical dosing tanks lime -2 nos 2, alum-2 nos, 3, Acid- 2 nos
 - Sodium Hypo solution tank- 2 nos
 - Primary Clarifire.
 - Aeration Tank- 2 nos
 - Secondary Clarifire- nos 2
 - Sludge Thickner.
 - Filter Press 4 nos
 - Treated waste water collection sump
 - Final Treated waste water holding pond each .5 having size 60 mtr x 60mtr each x 6 mtr- total 9 nos
 - Pressure sand filter
 - Activated Carbon filter
 - Sludge Decanter Room
 - A overhead tank for distribution of treated waste water.



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4.4 The quality of treated effluent shall conform to the following standards :

PARAMETERS	Permissible Limit
PH	6.5 TO 8.5
Temperature	40° C
Colour (pt.co.scale) in units	100 units
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Fluorides	1.5 mg/l
Ammonical Nitrogen	50 mg/l
BOD (3 days at 27 c)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphates	1000 mg/l
Total dissolved solids	2100 mg/l
Insecticides/Pesticides	Absent
Sodium absorption ratio	26
Boron	2.0mg/l
Total residual Chlorine	1.0 mg/l
Percent Sodium	60%
Bio assay test	90 % Survival of fish after 96 hours in 100 % effluent

- 4.1. The effluent conforming to the above standards shall be reused on their own land for irrigation / plantation purpose in the farms of nearby farmer.
- 4.2. Written consent of the farmer for the use of treated effluent shall be obtained by the project proponent. Area under irrigation of the treated effluent shall be in consonance with the effluent discharge all the time as per the discharge norms as above. The treated Water Users Association (TWUA) of the farmers based on the cooperative model or any other model for the utilization of treated waste water shall be formed in consultation and guidance of GPCB and the Agriculture University. The project proponent shall made network of the pipeline / open channel up to the user's end. A separate time bound action plan for the management and distribution of treated wastewater shall be prepared and submitted to the Board for its implementation monitoring.
- 4.3. The applicant shall adopt best available technology for treatment of effluent.
- 4.4. The applicant shall provide proper distribution network for utilization of treated effluent on land for irrigation purpose.

- 4.5. Sewage shall be discharged into septic tank soak pit system or it shall be treated and discharged along with industrial effluent or it shall be treated separately to conform to the following standards and utilized on land for irrigation /plantation.

BOD (5 days at 20° C)	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

- 4.6. Unit shall submit potential hydraulic load of member units .
 4.7. Unit shall submit data for reuse of treated waste water within plant.
 4.8. Unit shall provide bore well within premises & submit the analysis report of bore well water quality regularly.
 4.9. You shall carry out Ambient Air quality monitoring, bore well sampling at CETP site every month & submit above base line data to this office.
 4.10. You shall carry out plantation before every monsoon at periphery of CETP site.
 4.11. The CETP shall carry out Env. Audit from Sch. I auditor & submit Audit Report at every 6 months as per Hon'ble High Court Order.

5. **CONDITIONS UNDER AIR ACT 1981 :-**

- 5.1 The flue gas emission through stack attached to DG set shall conform to the following standards:

Stack No.	Flue gas stack attached to	Stack height In meter	APCM	Parameter	Permissible Limit
1	D.G.Stes 2 nos	12 M each	-	Particulate matter SO ₂ NO _x	150 mg/NM ³ 100 ppm 50 ppm

- 5.1. Diesel/LDO shall used as fuel for the D G Sets to be provided for emergency purpose. Adequate stack height and air pollution control measures shall be provided.
 5.2. There shall be no process emission from the manufacturing process as well as any other ancillary process.
 5.3. Ambient air quality within the area of road shall conform to the following standards :

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80



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5.4. All measures for the control of environmental pollution shall be provided before commencing production.

6. **AUTHORISATION FOR THE MANAGEMENT HANDLING AND TRANS BOUNDARY MOVEMENT OF HAZARDOUS WASTES Form-2 (See rule 3 (c) & 5 (4))**

6.1. Number of authorization: AWH-69459 Date of issue: 04/04/2015.

6.2. CETP For whasing Ghat of bhatgam and Bavapipaliya (JDPA) (23674) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at at Plot No. 143/P, Vill: Bhatgam, Ta. Bhesan, Dist: Junagadh,

Sr.No.	Waste	Quantity Qty/year	Schedule/ Category	Facility
1	Chemical Sludge from waste water Treatment	5400.00	I- 34.3	Collection, Storage, Transportation Disposal at TSDF
2	Used Spent Oil	0.100	I-5.1	Reuse for lubrication in plant machineries

6.3. The authorization is granted to operate a facility for collection, storage, encapsulation, incineration, treatment, transportation and ultimate disposal of Hazardous wastes at TSDF-Site at SEEPL Kutch through CETP of JDPA.

6.4. The authorization shall be in force for a period up to 26/01/2020.

6.5. Applicant shall have to comply with provisions of Hazardous waste (Management, Handling & Trans boundary movement) Rule-2008.

6.6. The applicant shall obtain membership of common TSDF site for disposal of Haz. Waste as categorized in Hazardous waste (Management, Handling & trans boundary movement) Rule-2008.

6.7. The applicant shall provide temporary storage facilities for each type of hazardous Waste as per Hazardous Waste (Management, Handling & Trans boundary movement) Rule-2008.

7. **GENERAL CONDITION:**

7.1. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10/20/30 meters width is developed.

7.2. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act- 1977.

7.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.

7.4. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the

provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

- 7.5. The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
- 7.6. The concentration of Noise in ambient air within the premises of industrial unit shall not exceed following levels:
 - Between 6 A.M. and 10 P.M.: 75 dB(A)
 - Between 10 P.M. and 6 A.M.: 70 dB(A)
- 7.7. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 7.8. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property, in that case they are obliged to pay the compensation as determined by the competent authority.

8. **SPECIFIC CONDITIONS FOR CETP :**

- 8.1. The CETP agency shall have to find out the defaulting unit/units in the event of non achievement quality of effluent as per the condition No.4.
- 8.2. The CETP must have an arrangement / system to continuously and regularly ascertain the quality of trade effluent from member industries.
- 8.3. In the event of non-achievement of quality of treated effluent at the CETP outlet as per condition no.4 of this order the CETP shall arrange for bringing the entire quantity of effluent to inlet of CETP and retreat the same to achieve the required quality of effluent.
- 8.4. The CETP shall also evolve/devise a system to reuse treated effluent of the quality as shown in condition no.4 for toilet flushing, washings and/or any other such purpose.
- 8.5. In order to enable the Board to perform its functions of ascertain the standards of effluent laid down by it for the discharge of the effluent under the condition no.4 of this order are compiled with by the CETP agency while causing discharge or effluent, the CETP agency shall have to submit every month the analysis report of the samples of effluent got collected and analysed by one of the laboratories recognized by the State Board.
- 8.6. The leachate collection facilities for the sludge generated during treatment shall be provided and the leachate from the hazardous solid waste shall be diverted to the inlet of CETP for further treatment.
- 8.7. The CETP agency shall have to ensure that collection of effluent from all their member units is done through a fixed closed impervious pipeline only from the entire network. The CETP agency shall keep accurate record of their member units in respect of quantity of each product manufactured, quantity of water consumption, quantity of effluent supplied to CETP and consumption of electricity on day to day basis and is required to submit the complied report for every month to GPCB on or before seventh day of the succeeding month.
- 8.8. CETP is required to install pH sensor based & Auto control system for neutralization system of CETP.



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- 8.9. CETP is required to install pH sensor at final outlet to ensure that effluent being discharge is always neutral. (i. e. pH shall be between 6.5 to 8.5).
- 8.10. The CETP shall always ensure that the quality of effluent being discharged after treatment is as per the condition no. 4 of this order.
- 8.11. The Magnetic flow meters shall be installed at the various stages of inlet & outlet of CETP to measure the quantity of effluent at each stage of effluent treatment plant.
- 8.12. The CETP agency shall instruct & make sure that every member shall have to make storage facilities to store the effluent for atleast 48 hours in an impervious acid proof brick lining tank / HDPE tank.
- 8.13. In case of power failure, the stand-by D.G. sets having power generation capacity equivalent to the requirement of power to run all the units of CETP to achieve quality of treated effluent as per condition no. 4 of this order shall be installed, so that CETP shall always be functional round the clock, even during power failure.
- 8.14. In the case of either maintenance of the CETP or process disturbance or non functioning of CETP by any reason the CETP agency shall provide impervious tanks/HDPE tanks / impervious guard ponds to hold effluent for atleast 48 hours but shall never discharge any untreated effluent into the environment.
- 8.15. The CETP agency shall inform immediately to the GPCB regarding the termination / suspension of the membership of CETP of their member units.
- 8.16. CETP shall have to register the unit under the provision of the Factories Act-1948 and shall obtain the necessary factory license.
- 8.17. CETP shall have to obtain P.L.L. Policy Act-1991 and submit the copy of the same to the GPCB.
- 8.18. The CETP agency shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities. The CETP agency shall store and handle solid waste in accordance with the provisions of relevant rules in this behalf after obtaining authorization from GPCB.
- 8.19. The CETP shall have to use only one outlet for the discharge of its effluent and no effluent shall be discharged without requisite treatment and without meeting with the GPCB norms. Such outlet shall be near the front gate / entrance of the unit. The CETP agency shall not keep any bypass line or system or loose or flexible pipe for discharging effluent outside or even for transporting treated or untreated effluent within the CETP and it shall also define and provide adequate sampling point for collection of samples.
- 8.20. The CETP agency shall within one month from the date of issue of this order :
 - (a) Put up at the entrance the list displaying the names of the member units, details of effluent treatment process of the CETP agency, the names of the committee members of CETP, the electricity consumer as per the record of the PGVCL.
 - (b) Make adequate lighting arrangements all around the effluent treatment plant.
- 8.21. The CETP agency shall (within one month from the date of issue of this order) submit GPCB and any committee appointed by the court, the site effluent treatment plants, and also a separate plan indicating the channel through which water / effluent passes from different stages of effluent treatment process right up to the stage of its final outlet. Such plans shall also be displayed by the member units on a Board of adequate size within its compound and near its effluent treatment plants.

- 8.22. The CETP agency shall supply to the GPCB the figures of the consumption of electricity for running the common effluent treatment plants by having a separate meter / sub-meter for such effluent treatment unit. The number of electricity units consumed by operation of the diesel generating sets, if any, shall also be supplied to the GPCB on monthly basis.
- 8.23. The CETP agency shall have to permit the employees of the GPCB, Government, Members of the monitoring committee of the Hon'ble High Court and members of the Associations of the Industries to enter the premises and take samples from the unit at any time without any prior intimation and obstruction. All the watchmen/security personnel of the unit shall be given instruction of the same.
- 8.24. It shall be open to the GPCB through general instruction of circulars and to the GPCB officers inspecting the unit you have to give all the support instructions regarding location of the outlet and / or any other appropriate directives regarding effluent treatment plants their operation and processes and disposal channel and disposal system. The CETP agency shall comply with all such instructions, whether general or specific.
- 8.25. All the chemicals and nutrients which are required to be added/ dosed anywhere in the CETP shall be so added by using "Metering Pump" only. The CETP shall ensure that all these chemicals / nutrients of required conc. are present in adequate & sufficient quantity all the time. A separate register for the same shall be maintained for this purpose.
- 8.26. The pipelines connecting various equipments or sumps or tanks of CETP should be minimum in number. Loose connections of hose pipes, temporary connections will not be permitted.
- 8.27. In case of plants involving Bio-mass treatment, for each addition of bio-mass time and quantity, shall be recorded. The uptake rate of oxygen of the bio-mass in the aeration basin and other parameters of biological system shall be recorded, everyday and shall be easily available for inspection & verification.
- 8.28. The printed log books shall be maintained regularly and get it certified for :
- 8.28.1. Energy / Fuel consumption / consumption of chemicals / nutrients / coagularitis etc. for treatment of effluent.
- 8.28.2. Waste water flow at inlet & outlet of CETP.
- 8.28.3. Quantity of sludge & leachate generated & their composition.
- 8.28.4. Laboratory analysis / reports for each of the specified parameters of liquid effluents and soil sludge samples.
- 8.29. Adequate number of influent and effluent quality monitoring stations shall be set up in consultation with the Gujarat Pollution Control Board. Regular effluent quality monitoring shall be carried out for relevant parameters and the monitored data along with the statistical analysis and interpretation shall be submitted to the GPCB regularly every month and when asked for.
- 8.30. The ground water quality around the impervious guard ponds and landfill site shall be monitored regularly thrice a year & the data shall be submitted to this Board and comply with the instruction of GPCB in case of deterioration as per CPCB guideline.
- 8.31. A secured double lined storage shall be developed within the plant premises for disposal of solid waste by providing impervious liner and leachate collection system.



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- The leachate shall be taken to the treatment plant for further treatment. The design of the landfill site shall be submitted to the Board and the Government.
- 8.32. Handling, manufacturing, storage and transport of hazardous chemicals shall be in accordance with the Hazardous Chemicals Rules, 1989 amended time to time.
- 8.33. Transportation of effluent, solid waste or any other goods / chemicals etc. pertaining to treatment activities, shall be carried out as per central Motor Vehicle Rule-1989.
- 8.34. The hazardous waste shall be handled as per the Hazardous Waste (Management and Handling & Trans Bountry Movement) Rules.
- 8.35. On site and off site emergency plan as required under the Rules 13 & 14 of handling, manufacturing storage and import of the Hazardous Chemicals Rules, 1989 shall be prepared and approval from the competent authorities.
- 8.36. A community welfare scheme for improving the socio-economic environment of the surrounding areas shall be worked out and report submitted to the GPCB and GOG for review.
- 8.37. Periodic medical checkup of all the employees / workers o the CETP agency shall be done and records maintained as a measures to provide occupational health protection to the workers.
- 8.38. The CETP agency shall have to set up laboratory facilities for collection & analysis of samples under the supervision of competent technical personnel who will report to the chief executive of CETP from time to time.
- 8.39. The Environment Management Unit / Cell shall have to setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The Environment Management Unit / Cell shall directly report to the Chief of the organization and shall work as a focal point for internalizing environmental issues. These Cells / Units also coordinate the exercise of the environment audit and preparation of the environmental statements.
- 8.40. The Environmental audit shall have to carry out and submit the audit report as per the Hon. High Court Orders.
- 8.41. The environmental statements pertaining to the previous year shall be submitted to the GPCB as required under the Act & Rules.
- 8.42. CETP shall intimate the occurrences of any accident, act or event resulting in discharge of poisonous, noxious or polluting matter or the likelihood of the same into a stream or well, to the Regional Officer under the intimation to the Member Secretary in accordance with Section 31(1) of the Water Act.
- CETP shall strictly observe and make sure that every member shall supply entire effluent quantity as per the booked quantity and ensure that quality of the effluent match with data submitted before entering in agreement with you and your member unit accordingly.
 - CETP shall have to comply with Hon'ble High Court directives and not allow any new member and/or enhance quality of trade effluent of existing member units those who are having effluent discharge unless and until they have prior permission of the Board.
 - CETP shall ensure that each & every member renews the agreements on/before expiry of said agreement pertaining to transportation & treatment of trade

- effluent & informs Board about any unit not renewing the agreement within stipulated period.
- 8.43. The funds earmarked for the environmental protection measures shall not be diverted for any other purpose and year wise expenditure shall be reported to this Board & to the Government.
- 8.44. No Storm water shall be mixed with the industrial effluent. The disposal system for storm water shall be provided separately.
- 8.45. Good house keeping shall be maintained within the CETP premises. All pipes, valves and drains shall be leak proof. All washings, leakages, spillages & any other activity which is likely to cause such phenomenon shall be admitted in to the effluent collection system for subsequent treatment and disposal.
- 8.46. The CETP agency shall have to intimate the occurrence of any accident or event resulting in discharge of poisonous, noxious or polluting matter or the likely hood of the same into a stream or well, to the Gujarat Pollution Control Board under the intimation to the Member Secretary in accordance with the Section 31(1) of the Water Act-1974 & also to all the concerned agencies.
- 8.47. The board reserves the right to review and / or revoke the CTE/CCA and /or make variations in the conditions which the Board may deems fit in accordance with the Water Act.
- 8.48. In case of any change of ownership / management the name and address of the new owners / partners / directors / proprietor should immediately be intimated to the Board.
- 8.49. THE CONSENT TO OPERATE THE INDUSTRIAL PLANT SHALL LAPSE AUTOMATICALLY at any time as the parameters of the effluent are not within the tolerance / permissible limit specified in condition No. (4) of the order or in case of non-compliance of the any condition of this order.
- 8.50. The CETP agency is duty bound to comply with all the conditions of consent order and subjected to all the conditions & directives issued by the Hon.ble High Court order issued from time to time.
- 8.51. A green belt of 10 mt. width shall be provide all around the CETP agency premises & the density of plantation shall be 1000 trees per acre of land.

PENALTY PROVISION:

If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for prosecution under Section 43 & 44 and other penal provisions of the Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Act.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(R. V. PATEL)
SENIOR ENVIRONMENTAL ENGINEER



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382 021.
Website : www.gpcb.gov.in

NO: GPCB/CCA/JET-1392/ID-23674/ 309813

Date:-07/04/2015.

To,

CETP For Washing Ghat of bhatgam and Bavapipaliya (JDPA) (23674)

Plot No. 143/P, Vill: Bhatgam, Ta. Bhesan,

Dist: Junagadh.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

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Website : www.gpcb.gov.in

AMENDMENT OF CONSOLIDATED CONSENT & AUTHORIZATION (CCA)

NO. GPCB/CCA/Jet-1392/ID-23674/

Date :

CCA: AWH.69459..Validity.Dt..26/01/2020

To,
M/s. CETP for washing ghat of bhatgam and bavapipaliya (JDPA)
plot no. 143/P, Vill. Bhatgam
Ta. Bhesan,
Vill Junagadh.

Sub : Amendment of Consolidated Consent & Authorization (CCA) of this Board under the provision the Water (Prevention and Control of Pollution) Act-1981, the air Prevention and Control of Pollution) 1981 and the Hazardous Waste (Management and Handling) Rules 1989 & as amended up to year-2003 framed under the Environmental (Protection) Act-1986.

Ref :- This Board has issued Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-1392/ID-23674/309813/ dt. 07/04/2015.

Sir,

The Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-1392/ID-23674 /309813/ dt. 07/04/2015. is amended as under

1. The name of CETP is read as.

No.	ID No.	Old Name	New Name
1	23674	M/s. CETP for washing ghat of bhatgam and bavapipaliya (JDPA) plot no. 143/P, Vill: Bhatgam Ta. Bhesan.Vill Junagadh.	M/s. Bhatgam washing ghat Sudhikaran Yojana Pvt. Ltd. 143/P-2, Vill: Bhatgam Ta. Bhesan.Vill Junagadh.

The other conditions of the Consolidated Consent & Authorization (CCA) issued vide letter No. GPCB/CCA/JET-1392/ID-23674/309813/ dt.07/04/2015. shall remain unchanged.

For And On Behalf Of
Gujarat Pollution Control Board,

(R.V. Patel)

Senior Environmental Engineer.

Copy To: The Regional Office GPCB Balaji Society, Dhoraji Road, and Jetpur Dist Rajkot-360370 For change the name in XGN.

Outward No. 31059/2015

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

AMENDMENT OF CONSOLIDATED CONSENT & AUTHORIZATION

NO GPCB/LCA/JET-1392/ID-23674/

Date :

CCA- AWH-09919 - Validity Dt: 26/01/2020

To,
M/s. Bhatgam washing ghat sudhikaran Yojana Pvt Ltd.
143/P-2, Vill: Bhatgam
Ta. Bhesan,
Vill Junagadh

Sub :- Amendment of Consolidated Consent & Authorization (CCA) of this Board under the provision the Water (Prevention and Control of Pollution) Act-1981, the air Prevention and Control of Pollution) 1981 and the Hazardous Waste (Management and Handling) Rules 1989 & as amended up to year-2003 framed under the Environmental (Protection) Act-1986.

Ref :- This Board has issued Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-1392/ID-23674 / 309813/dt.07/04/2015.

Sir,
The Consolidated Consent & Authorization (CCA) vide letter No. GPCB/CCA/JET-1392/ID-23674 /309813/dt.07/04/2015 is amended is as under

The Board has right to review and amendment /correction /addition the conditions of the said CCA.
The said CCA order is further corrected as below.

3.3.1(i) As per the circular vide letter no. GPCB /P-1/11(2)/419361/ Dated: 13/08/2017, M/s. Bhatgam washing ghat sudhikaran Yojana Pvt. Ltd. shall receive industrial effluent from member units conforming to the CETP inlet norms are as under.

PARAMETERS	CETP Inlet NORMS for member units
pH	10.5-12.0
Temperature	< 45°C
Colour (Pt.Co scale) in units	350 units
Suspended Solids	2000 mg/l
Oil and Grease	20 mg/l
BOD (3 days at 27° C)	350 mg/l
COD	1000 mg/l
Chlorides	2500 mg/l
Sulphates	3500 mg/l
Fixed dissolved solids	2100 mg/l
Ammonical Nitrogen	75 mg/l
Percent sodium	60 %
Total Chromium	5 mg/l
Sulphides	10 mg/l
Sodium absorption ratio	2b
Phenolic Compounds	5 mg/l
Fluorides	5 mg/l
Insecticides /Pesticides	Absent
Boron	5.0 mg/l
Bio Assay Test	

The other conditions of the Consolidated Consent & Authorization (CCA) issued vide letter No. GPCB/CCA/JET-1392/ ID 23674 /309813/dt.07/04/2015, shall remain unchanged.

For And On Behalf Of
Gujarat Pollution Control Board

(R.V. Patel)

Senior Environmental Engineer

Copy To: The Regional Office GPCB Balaji Society, Dhoraji Road, and Jetpur Dist Rajkot-360370 For change the name in XGN.

Outward No: 443512, 05/02/2019

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GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

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Website : www.gpcb.gov.in

Consent to Establish (NOC)

CTE No. 37718

TO,

M/s. Jetpur Dying & Printing Association
Kanakia Plot, Village & Tal. : Jetpur,
DIST. Rajkot

**SUB: Consent to Establish (NOC) under Section 25 of Water
Act 1974 and Section 21 of Air Act 1981**

REF: Your application no 12586 dated 19/12/2009 and
subsequent correspondence.

Sir,

Without prejudice to the powers of this Board under the
Water (Prevention and Control of Pollution) Act-1974, the
Air Act-1981 and the Environment (Protection) Act-1986
and without reducing your responsibilities under the said
Acts in any way, this is to inform you that this Board grants
Consent to Establish (NOC) for setting up of an C.E.T.P.
at R.S. no. 969/P2 & P3, Derdi Road, At & Taluka : -
Jetpur, DIST. Rajkot . The Validity period of the order
will be Five years from the date of issue.

SPECIFIC CONDITIONS

1. Applicant shall comply with all the conditions
stipulated by SEIAA/ MoEF in the order of Environment
Clearance issued vide letter no.
SEIAA/GUJ/JEC/7(H)/246/2009 dtd. 01/Sep./2009.
2. Applicant shall have to grant membership to those
washing ghats which are having valid C.C. & A. of the
Board and complying G.P.C.B. norms.

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3. In no case, there shall be treated /partially treated/ untreated effluent from your conveyance system or member units goes into river Bhadar / streams leading to this river or into any water body directly / indirectly.

CONDITIONS UNDER THE WATER ACT 1974:

4. The quantity of the industrial effluent from various member units shall not exceed **20 MLD**.
5. The quantity of the domestic waste water (sewage) shall not exceed **10,000 lits/day**.
6. The effluent treatment plant consisting of the following treatment units shall be installed :-
 - Raw Effluent collection sump
 - Equalisation tank
 - Mixing tank
 - Dosing tank
 - Primary clarifier
 - Aeration tank.
 - Secondary clarifier
 - Chlorine dosing tank
 - Pressure sand filter (10 nos.)
 - Activated Carbon filter (10 nos.)
 - Sludge thickener

7. The quality of treated industrial effluent shall conform to the following standards.

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 8.5
Temperature	40° C



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Colour (pt.co.scale) in units	100 units
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Fluorides	1.5 mg/l
Ammonical Nitrogen	50 mg/l
BOD (3 days at 27° C)	30 mg/l
COD	100 mg/l
Chlorides	600 mg/l
Sulphates	1000 mg/l
Total dissolved solids	2100 mg/l
Insecticides/Pesticides	Absent
Sodium absorption ratio	26
Boron	2.0 mg/l
Total residual Chlorine	1.0 mg/l
Percent Sodium	60 %
Bio-assay test	90 % Survival of fish after 96 hours in 100 % effluent.

8. The effluent conforming to the above standards shall be reused upto maximum extent or it shall be utilized on their own land for irrigation / plantation purpose / in the farms of nearby farmer as opined by Mamlatdar, Jetpur vide letter no. Jamin/vasi/4588/08 dtd. 29/9/2008.
9. Written consent of the farmer for the use of treated effluent shall be obtained by the project proponent. Area under irrigation of the treated effluent shall be in consonance with the effluent discharge all the time as per the discharge norms as above. The Treated Water Users Association (TWUA) of the farmers based on the co-operative model or any other model for the utilization of treated w/w shall be formed in consultation and guidance of

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GPCB and the Agricultural University . The project proponent shall made network of the pipeline / open channel up to the user's end. A separate time bound action plan for the management and distribution of treated wastewater shall be prepared and submitted to the Board for its implementation monitoring.

10. The applicant shall adopt best available technology for treatment of effluent.
11. The applicant shall provide proper distribution network for utilization of treated effluent on land for irrigation purpose..
12. Sewage shall be discharged into septic tank/ soak pit system or it shall be treated and discharged along with industrial effluent or it shall be treated separately to conform to the following standards and utilized on land for irrigation / plantation.

BOD (5 days at 20° C)	Less than 20 mg/l
Suspended Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 ppm

13. Unit shall submit potential hydraulic load of member units at every month.

14 The unit shall submit data for reuse of treated w/w within plant.

15 Unit shall provide bore well within premises & submit the analysis report of bore well water quality on monthly basis.

16 You shall carry out Ambient Air monitoring , bore well sampling & soil sampling at CETP site every month & submit above base line data to this office.

17. You shall carry out plantation in coming monsoon at periphery of CETP site.

18. The unit shall carry out Env. Audit from Sch. 1 auditor & submit Audit report at every 6 months after project commissioned.



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CONDITIONS UNDER THE AIR ACT 1981:

19. LDO/FO shall be used as a fuel for the D.G. sets to be provided for emergency purpose. Adequate stack height shall be provided to the D.G. set.

20. Necessary prevention measures shall be taken for minimization of the odour nuisance from the CETP.

CONDITIONS UNDER THE HAZARDOUS WASTE RULES- 2003:

21. Applicant shall have to comply with provisions of Hazardous Waste (Management, Handling & Transboundary Movement) Rule-2008.

22. The applicant shall obtain membership of common TSDF site for disposal of Hazardous Waste as categorized in Hazardous Waste (Management, Handling & Transboundary Movement) Rule-2008.

23. The applicant shall obtain membership of common Hazardous Waste incinerator for disposal of incinerable waste.

24. The applicant shall provide temporary storage facilities for each type of Hazardous Waste as per Hazardous Waste (Management, Handling & Transboundary Movement) Rule-2008.

GENERAL CONDITIONS:

25. Unit shall develop green belt within premises as per the CPCB guidelines. However, if the adequate land is not available within premises, unit shall tie up with local agencies like gram panchayat, school, social forestry office etc. for the plantation at suitable open land in nearby locality and submit an action plan of plantation for next three years to GPCB

26. Plantation should be started alongwith constitution activity. For plantations within the premises, a spacing of atleast 4m x 4m shall be kept i.e. to say 250 plants per acre shall be plantation. For plantations outside the premises a spacing of 2m x 2m will be kept i.e. to say 1000 plants per acre.
27. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is atleast 1000 trees per acre of land and a green belt of 10/20/30 meters width is developed.
28. The applicant shall have to submit the returns in prescribed form regarding water consumption and shall have to make payment of water cess to the Board under the Water Cess Act-1977.
29. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
30. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste or hazardous waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 60 days before commencing the production.
31. The applicant shall also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38), whichever are applicable.
32. The overall noise level in and around the plant area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise level shall conform to the standards prescribed under The Environment (Protection) Act, 1986 & Rules.
33. The concentration of Noise in ambient air at the periphery of industrial unit shall not exceed following levels:



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Between 6 A.M. and 10 P.M. : 75 dB(A)
Between 10 P.M. and 6 A.M. : 70 dB(A)

34. Applicant is required to comply with the manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
35. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property .in that case they are obliged to pay the compensation as may be determined by the competent authority.

Specific conditions for Common Effluent Treatment Plant

36. Leachate collection facilities for the sludge generated during treatment shall be provided and the leachate from the hazardous solid waste shall be diverted to the ETP for further treatment.
37. In order to enable the Board to perform its functions of ascertaining the standards of effluent laid down by it for the discharge of the effluent under the condition of this order are complied with by the Company while causing discharge of effluent, the applicant shall have to submit every month the analysis report of the samples of effluent got collected and analysed by one of the laboratories recognized by the State Board.
38. The applicant shall be responsible for collection of effluent from their member units and for the transportation of effluent through close R.C.C. conveyance system.
39. CETP shall keep accurate record of their member unit in respect of quantity of each product manufactured, quantity of water consumption, quantity of effluent supplied to CETP and consumption of Electricity on day to day basis and required to submit the complied record for one month to GPCB on or before seventh day of the Succeeding month.

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40. CETP is required to install pH sensor based & auto control system for neutralization system of CETP.
41. CETP shall also required to install pH sensor with alarm device at final out let to ensure that effluent being discharge is always neutral. (i.e pH shall be between 6.5 to 8.5).
42. Magnetic flow meters shall be installed at the of inlet & outlet of CETP to measure the quantity of effluent of effluent treatment plant.
43. CETP shall instruct & make sure that every members shall have to make a storage facilities to store the effluent- for atleast 48 hours in an impervious acid proof brick lining tanks/HDPE tanks
44. All the activities like collection of effluent from the member unit, transportation to CETP, unloading of effluent in to the CETP etc. shall be performed by the authorised persons of CETP only. Due care shall be taken to avoid any leakage or spillage of effluent during loading, transportation & unloading.
45. In case of power failure stand-by D.G.Sets having power generation capacity equivalent to the requirement of power to run the ETP shall be installed. So that ETP shall always be operated round the clock even incase of power failure.
46. In the case of either maintenance of the CETP or process disturbances, CETP should provide impervious tanks/HDPE tanks/impervious guard ponds to hold effluent for atleast 48 hours but shall never discharge any untreated effluent into the environment.
47. CETP shall inform immediately to the Gujarat Pollution Control Board, GIDC regarding the termination/suspension of the membership of CETP of their member unit.



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Paryavaran Bhavan

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CETP shall have to register the unit under the provisions of the Factories Act-1948 and shall obtain the necessary license

49. CETP shall have to obtain P.L.I. Policy as per P.L.I. Act, 1991 and submit the copy of the same to the G.P.C.B.

50. The concentration of Noise in ambient air within the factory premises shall not exceed the following limit.

Between 6 AM to 9 PM : 75 dB(A)

Between 9 PM to 6 AM : 70 dB(A)

51. CETP shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities CETP shall store and handle solid waste in accordance with the provisions of the relevant rules in this behalf, after obtaining authorisation from GPCB.

52. CETP shall have and use only one outlet for the discharge of its effluent and no effluent shall be discharged without requisite treatment and without meeting with the GPCB norms. Such outlet shall be near the front gate/entrance of the unit. The unit shall not keep any bypass line or system, or loose or flexible pipe for discharging effluent outside or even for transporting treated or untreated effluent within the factory premises, within effluent treatment plants or in the compound of the unit.

53. CETP shall, & maintain.

a) Put up at the entrance and prominent places boards prominently displaying the name of their member unit details of effluent treatment process of ETL and the names of the Directors of ETL, the electricity consumer, number and the name of the electricity consumer as on the record of the GEB.

b) Make adequate lighting arrangements all around the Effluent Treatment Plants and also above the boards mentioned in the above clause.

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54. CETP shall submit, within one month from the date of the order, to the GPCB/any committee appointed by the court, the site plan of the unit indicating the location of the effluent treatment plants, and also a separate plan indicating the channel through which water / effluent passes from different stages of effluent treatment process right upto the stage of its final outlet. Such plans shall also be displayed by the unit on a Board of adequate size within its compound and near its effluent treatment plant/s.
55. CETP shall supply to the GPCB the figures of the consumption of electricity for running the effluent treatment plants by having a separate meter/sub-meter for such effluent treatment unit. The number of units consumed by operating the diesel generating sets, if any, shall also be supplied to the GPCB on monthly basis.
56. CETP shall permit the officers / employees of the GPCB / Government, Members of the committee of the court, Members of the monitoring Committee, of the Associations of the Industries to enter the premises and to inspect and take samples from the unit at any time without any prior intimation. All the watchmen / security personnel of the unit shall be immediately appraised of the above
57. It shall be open to the GPCB through general instructions of circulars and to the GPCB Officers inspecting the unit to give all the support instructions regarding location of the outlet and / or any other appropriate directions regarding effluent treatment plants their operation and processes and disposal channel and disposal system. The CETP and its member units shall comply with all such instructions, whether general or special.
58. All the chemicals and nutrients which are required to be added/dosed anywhere in the ETP, should be so added by using "Metering Pumps" only.
59. The pipelines connecting various equipments or sumps or tanks of ETP should be minimum in number. Loose connections



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of hose pipes or temporary connections will not be permitted.

60. In case of plants involving 'Bio-mass' treatment, for each addition of bio-mass time and quantity, should be recorded. The uptake rate of Oxygen of the bio-mass in the aeration basin and other parameters of biological system should be recorded, every day.
61. The printed log-books shall be maintained and get it certified for :
 - a) Energy/Fuel Consumption/Consumption of chemicals for treatment of effluent.
 - b) Waste water flow at inlet & outlet of ETP
 - c) Quantity of sludge generated.
 - d) Laboratory analysis/reports for each of the specified parameters of liquid effluents and soil sludge samples.
62. Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the Gujarat Pollution Control Board. Regular Effluent quality monitoring should be carried out for relevant parameters and the monitored data along with the statistical analysis and interpretation should be submitted to the Gujarat Pollution Control Board on monthly basis.
63. Transportation of effluent, solid waste or any other goods pertaining to treatment activities, shall be carried out as per Central Motor Vehicle Rule-1989.
64. On-site and off-site Emergency Plan as required under the Rules 13 and 14 of the Handling, Manufacture, Storage and Import of the Hazardous Chemicals Rules, 1989 should be prepared and approval from the Board should be obtained.
65. A community welfare scheme for improving the socio-economic environment should be worked out and report submitted to the Board and Government for review.

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66. Periodical medical check up of the workers should be done and records maintained as a measures to provide occupational health service to the workers.
67. CETP should set up laboratory facilities for collection; analysis of samples under the supervision of competent technical personnel who will report to the Chief Executive.
68. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organisation and shall work as a focal point for internalising environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
69. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
70. The funds earmarked for the Environmental protection measures should not be diverted for any other purpose and year wise expenditure should be reported to this Board and to the Government.
71. Storm water shall not be mixed with the industrial effluent. Disposal system for storm water shall be provided separately.
72. Good house keeping shall be maintained within the industrial premises. All pipes, valves and drains shall be leak proof. Floor washing shall be admitted. in to the effluent collection system for subsequent treatment and Disposal.
73. CETP shall intimate the occurrence of any accident, act or event resulting in discharge of poisonous, noxious or polluting matter or the likelihood of the same into a stream or well, to the



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74 Regional Office under the intimation to the Member Secretary in accordance with Section 31(1) of the Water Act.

- a. GPCB reserves the right to review and/of revoke the consent and/or make modification in the condition which it may deem fit in accordance with provisions of Water Act-1974 as amended from time to time.
- b. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- c. The consent granted shall lapse at any time if any parameters or any condition of this consent order are not complied with.
- d. CETP shall strictly observe & make sure that every member shall supply entire effluent quantity as per the booked quantity & ensure that quality of the effluent matches with data submitted before entering in agreement with you & your member unit accordingly.
- e. CETP shall have to comply with High Court directives & not allow any new member and/or enhance quantity of trade effluent of existing industrial units / members those who are having effluent discharge unless & until they have prior permission of the Board.
- f. CETP shall ensure that each & every member renews the agreement on/before expiry of said agreement pertaining to transportation & treatment of trade effluent & inform Board about any unit not renewing the agreement within stipulated period.

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PENALTY PROVISIONS:

If the applicant fails to comply with the conditions and other directives issued by this Board as laid down in this order, the applicant is liable for the action under section 5 of the E(P) Act and also prosecution under Section 43 & 44 and other penal provisions of the Water Act and under section 37, 38, 39 and other penal provisions of the Air Act & under section 15 of the E(P) Act and shall on conviction, be liable for punishment and imprisonment as provided in the said Acts.

NOTE:

The Board reserves the right to review and/or revoke the consent/ authorization and/or make variations in the conditions that the Board deems fit in accordance with provisions of the Rules/Acts.

**For and on behalf of
GUJARAT POLLUTION CONTROL BOARD**



**(B.R. GAJJAR)
ENVIRONMENTAL ENGINEER**

NO: GPCB/I.D. 23606/CCA/JET/695/ 53548

19 JUN 2010

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